



BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

APPEAL NO. 623 OF 2025 (WZ)

REG. SR. NO. 35-2026
BOOK NO. 08-2026
PAGE NO. 06
DATE 30 JUN 2026

Alpa A. Prajapati
ALPA A. PRAJAPATI
NOTARY
GOVT. OF INDIA

IN THE MATTER OF:

LACTOSE INDIA LIMITED

...APPELLANT

VERSUS

GUJARAT POLLUTION CONTROL BOARD

...RESPONDENT

AFFIDAVIT ON BEHALF OF GUJARAT POLLUTION CONTROL BOARD

I, Irfan Kagzi, adult, having my office at Gujarat Pollution Control Board, Sector 10A, Gandhinagar, do hereby solemnly affirm and state an oath as under:

1. I am presently serving as Environmental Engineer with Gujarat Pollution Control Board. I have perused the record pertaining to the case available in my office and am conversant with the facts of the case. I am authorized to swear the present affidavit on behalf of the Gujarat Pollution Control Board and am otherwise competent to make the present affidavit.

2. The appeal has been filed seeking the following principal reliefs:

"A) This Hon'ble Tribunal after perusing the record and more specifically the impugned Order dated 15/10/2025 issued by the Respondent be pleased to quash and set aside, as the same has been passed in complete violation of the principles of natural justice, equity and fair play.

B) Pending the hearing and final disposal of the present Appeal, the impugned Order dated 15/10/2025 passed by the Respondent, may kindly be stayed.

Irfan Kagzi



- C) *That this Hon'ble Tribunal be pleased to direct the Respondent to refund the amount of Rs.20 lakhs paid by the Appellant under protest as EDC. That the Hon'ble Tribunal be pleased to direct the Respondent to return Bank Guarantee submitted by the Appellant of Rs.20 lakhs bearing NO.BGo1911GP003386525.*
- D) *Pending the hearing and final disposal of the present Appeal, the Appellant be allowed to continue its operations in accordance with the trial revocation order dated 7th November 2025.."*

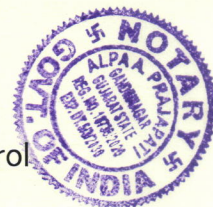
The appeal essentially assails the order made by the State Pollution Control Board directing closure of the appellant unit, and the primary ground for challenge appears to be violation of principles of natural justice.

3. At the outset, it is submitted that all facts mentioned and legal grounds urged in the petition are denied to the extent that they are not in consonance with the official record available with the State Pollution Control Board and the provisions of the law.
4. The appellant is a company engaged in the production of lactose monohydrate. A Consent to Operate was granted to the appellant unit on 06.07.2024. The unit has been given permission to treat industrial waste water (166 KL/Day) and domestic waste water(34 KL/day) combined to treat in ETP and NF-MEE-ATFD system. Out of total treated waste water of 200 KL/Day, 165 KL/day shall be recycled and 5 KL/day losses and rest 30 KL/day shall be sent to Common Effluent Treatment Plant(CETP) operated by M/s Enviro Infrastructure Co., Ltd., for further treatment, which means that the unit is to install an advanced treatment system that purifies and recycles industrial wastewater so that absolutely no liquid waste is released into the environment. The system basically is to operate in a closed loop, recovering around 82% of the water for reuse while sending the remaining partly treated waste water to CETP.

File



5. I state that for a unit which is expected not to have any discharge of industrial waste water, the discharge of any quantity, howsoever small, of untreated industrial waste water in the premises constitutes a breach of the operating permission. Additionally, the discharge of trade effluent on land qualifies as water pollution within the meaning of Section 2(e) of the Water (Prevention and Control of Pollution) Act, 1974 and a breach of restrictions imposed under Section 25 of the Act, warranting lawful action aimed at not just correcting the erring industrial unit but also preventing causation of pollution and preserving the environment.
6. In case of the appellant unit, on multiple occasions in the past, the unit has been found to be non-compliant in as much as noticeable liquid discharge has been found within the premises of the unit. A copy of the reports of inspection carried out during the year 2023 to 2026 are annexed herewith whenever non-compliances are reported and marked as **Annexure R-1 (Colly.)**. A perusal of the observations made during the inspection, as recorded in the inspection report, reveal that the unit has repeatedly failed in ensuring that it is functioning as per the conditions (specifically condition No:4.5) of Consent to operate and that there is no discharge of trade effluent on the land.
7. Noticing the frequently recurrent violation of the prescribed operating conditions and the environmental norms, the State Pollution Control Board has issued directions to the unit calling upon it to take immediate steps for permanently remedying the shortcomings in the treatment system installed at the premises so as to avoid repetitive discharge of trade effluent on land. A copy of the Notice of Directions issued to the appellant unit are annexed herewith and marked as **Annexure R-2 (Colly.)**.
8. Despite having been given multiple opportunities to become fully compliant with the environmental norms and law, the unit has consistently remained in breach of the conditions and the law. The State Pollution Control Board has therefore in the past issued directions for closure of the



unit. A copy of the Closure Orders issued by the State Pollution Control Board are annexed herewith and marked as **Annexure R-3 (Colly.)**.

9. The continued existence of untreated trade effluent in the premises of the appellant unit is indicative and suggestive of the fact that the unit has actually not been treating the entire quantity of effluent generated from the manufacturing process in its captive treatment plant, and has been attempting to release the untreated trade effluent through unlawful means.
10. Considering the regularity and impunity with which the appellant unit had been violating the operating conditions and the environmental laws, coupled with the fact that no plausible explanation could be offered by the appellant unit for the presence of trade effluent in its premises when it has been granted permission to operate as per the condition (Specifically Condition no 4.5) of Consent to operate, the State Pollution Control Board was constrained to pass a direction for immediate stoppage of the unit.
11. The contention of appellant that the closure order has been passed in violation of principles of natural justice is fallacious and totally misconceived, both on facts and in law. The contention, though seems attractive at first blush, is devoid of any merit when viewed in the backdrop of totality of facts and circumstances. The stoppage direction has not been given on account of a single violation; it has been the result of multiple violations over a sustained period of time and non-improvement despite earlier closure directions.
12. The closure order has been preceded by several inspections, noticing of trade effluent in the premises, issuance of notices for compliance and failure of the unit to comply with the requirements of operating permission and make its operations conforming to the environmental law. It is therefore not correct to say or even suggest that the closure order has been issued in gross violation of the principles of natural justice. Even otherwise,

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the statutory provisions permit issuance of a stoppage or closure direction in cases where it is not found expedient to provide an opportunity to file objections or accord hearing and instead grant a post decisional hearing.

13. Independently, it is submitted that the appellant unit has not challenged the findings of inspection carried out on 19.09.2025 which led to passing of the impugned closure order. The inspection report records that "whitish colored contaminated water having similar physical characteristics & smell was found in the field opposite the unit.". It is further recorded that "the underground water line from the opposite farm was passing through the unit at the same place, which had been sealed earlier." Accordingly, a detailed explanation was called for regarding water accumulation and disposal method adopted by the appellant. A copy of this report has been uploaded on the portal and is available with the appellant unit. No protest, or even a formal objection, has been raised by the appellant to the recording of such findings in the report of presence of trade effluent in the premises. Therefore, it is not open for the appellant now to state that the findings or material on the basis of which the closure direction has been issued is non-existent or that the appellant was not aware about such information prior to the making of order by the State Pollution Control Board.
14. The closure order is just and proper and warranted in the facts of the case. The direction for stoppage of manufacturing process does not suffer from any legal infirmity. The order has been made only with a view to ensure that the unit does not continue to pollute the environment and advances the judicially evolved principle of inter-generational equity. It is submitted that closure order does not call for any interference, more so in light of the judicial decisions stressing adoption of eco-centric approach rather than anthropocentric approach to environmental law. The appeal to the extent it challenges the legality of the closure order is thus misconceived and not sustainable on the facts of the case.

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15. The other prayer is for ordering a refund of the amount of Rs 20,00,000 (*Twenty Lakhs*) submitted as bank guarantee as well as the amount of Rs 20,00,000 (*Twenty Lakhs*) paid as environment damage compensation. It is submitted that prior to passing of the impugned closure order, the unit was issued a Closure Direction dated 07.08.2023 under which the unit was called upon to furnish a bank guarantee of Rs. 28,00,000 (*Twenty-Eight Lakhs*) in view of the non-compliances. Appellant furnished the bank guarantee of Rs. 28,00,000 (*Twenty-Eight Lakhs*). Thereafter in view of continued violation, a further Closure Direction dated 08.04.2024 under Section 33A of the Water Act, 1974 was issued by the answering respondent wherein the appellant was called upon to furnish a further bank guarantee of Rs. 10,00,000 (*Ten lakhs*) and the answering respondent decided to forfeit the earlier furnished bank guarantee of Rs. 28,00,000 (*Twenty-Eight Lakhs*). The answering respondent invoked the bank guarantee of Rs. 28,00,000 (*Twenty-Eight Lakhs*) (valid upto 17.08.2024) vide its letter dated 24.04.2024. The appellant also furnished performance bank guarantees of Rs. 10,00,000 (*Ten lakhs*) in compliance with the Closure Direction dated 08.04.2024.
16. The appellant thereafter approached the answering respondent seeking revocation of the Closure Direction dated 08.04.2024. After giving an opportunity of hearing, the revocation was permitted by the answering respondent on a trial run basis for a period of 3 (*Three*) months subject to payment of environment damage compensation of Rs. 20,00,000 (*Twenty Lakhs*). The appellant paid an amount of Rs. 20,00,000 (*Twenty Lakhs*) levied as environment damage compensation on 30/04/2024
17. I say that it later came to the notice of the answering respondent that the amount of forfeited bank guarantee of Rs. 28,00,000 (*Twenty-Eight Lakhs*) was not credited by the bank of the appellant to the bank of the answering respondent. Thereafter, various reminder letters were also sent to the bank of the appellant by the answering respondent. However, during the interregnum period the bank guarantee expired and the bank of the

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appellant has now refused to credit the invoked bank guarantee to the account of the answering respondent.

18. The appellant was called upon on multiple occasions to comply with the requirement of furnishing bank guarantee mandated under the previously issued Closure Direction. On 16.01.2026, a Direction was issued to the appellant to furnish the bank guarantee of Rs. 28,00,000 (*Twenty-Eight Lakhs*). Again, by letter dated 08.04.2026 the appellant was called upon to furnish the bank guarantee. However, the appellant in complete ignorance the directions till date not furnish the bank guarantee. A copy of letter dated 08.04.2026 and Direction dated 16.01.2026 are annexed herewith and marked as **Annexure – R4 (colly)**.
19. As mentioned above, when the unit of the appellant was inspected by the answering respondent on 19.09.2025 accumulation of contaminated water was found which is not in compliance to the conditions of Consent to operate. In compliance with principles of natural justice, an opportunity was given to the appellant to submit its response. However, the explanation was not found to be plausible looking at the extent of collection of contaminated water and the high COD level found in the collected water. Accordingly, the board issued the impugned Closure Direction to the appellant unit. The appellant was also called upon to submit a bank guarantee of Rs. 20,00,000 (*Twenty Lakhs*) in accordance with the Bank Guarantee Guidelines of the answering respondent and environment damage compensation to the tune Rs. 20,00,000 (*Twenty Lakhs*) was levied by the answering respondent in accordance with the environment damage compensation policy of the Board. A copy of bank guarantee guidelines and environment damage compensation policy is annexed herewith and marked as **Annexure – R5 (Colly)**.
20. The bank guarantee of Rs. 20,00,000 (*Twenty Lakhs*) and environment damage compensation to the tune Rs. 20,00,000 (*Twenty Lakhs*) was deposited by the appellant subject to which a revocation of the Closure

[Signature]



Direction was issued by the answering respondent on 07.11.2025. The revocation order was valid up to 07.02.2026. The revocation of the Closure Direction dated 07.11.2025 included the following conditions:

- "1. Unit shall submit time bound action plan for converting all underground effluent collection tanks to above ground within a week.
2. Unit shall dispose off collected hazardous waste from earlier ponding i.e. contaminated soil within 03 months in environmentally sound manner and inform board.
3. Unit shall comply with CC & A conditions.
4. Unit shall comply with notarized undertaking dated: 17/10/2025 and 29/10/2025.
5. Unit shall remove the underground pipeline and submit action taken report with evidence for the same..."

21. I say that on 29.04.2026 when the matter was taken up for hearing, the appellant stated before this Hon'ble Tribunal that *"He is apprehending that GPCB may issue a closure order because the trial revocation order dated 07.11.2025 expired on 07.02.2026."* It was pointed out that the appellant has not complied with all the conditions of the revocation order dated 07.11.2025 and did not permit the officials of the answering respondent to conduct an inspection to ascertain the existence of the ghost pipeline. In view of the submissions made this Hon'ble Tribunal passed the following directions:

- "4. Learned counsel for the GPCB is aggrieved by the fact that the Project Proponent is not letting the GPCB conduct inspection to find out as to whether the ghost pipeline has been removed by them or not. **We allow the GPCB to visit the site to ensure whether the ghost pipeline has been removed, if any. We also permit ancillary work to be done. If it is found that there is no such ghost pipeline, then no coercive action shall be taken till the next date and status quo shall be maintained.**
5. **If ghost pipeline is found lying in the premises of the project proponent, then this order will not be applicable.**
6. Put up this matter for next consideration on 03.07.2026..."

File



22. I say that as per directions contained in order dated 29.04.2026 passed by this Hon'ble Tribunal, an inspection was carried at the premises of the appellant on 08.05.2025. During the inspection, excavation was carried out near Gate No. 8 of the unit up to a depth of approximately 6.5 feet to verify the status of the alleged underground pipeline. However, no such pipeline was found in the said area which was found in the earlier inspection. Further verification beyond this limited excavated area could not be carried out as on one side there is land of gram panchayat and on the other end there is a concrete paved area within the premises. No other waste water discharge was found outside the unit. However, the appellant has till date not complied with the other conditions of the revocation order dated 07.11.2025, namely, the requirement for submitting a time bound plan for conversion of all underground collection tanks to an on-ground system. A copy of inspection report dated 08.05.2026 is annexed herewith and marked as Annexure – R6.
23. I say that since the ghost pipeline could not be located, no action was taken against the appellant in accordance with the direction of this Hon'ble Tribunal and *status quo* has been maintained by the answering respondent. However, it is a matter of record that the trial run revocation period has lapsed and the appellant has continued its business operations in the interregnum period without seeking permanent revocation of the impugned Closure Direction. Furthermore, the appellant has also not furnished the bank guarantee of Rs. 28,00,000 (*Twenty-Eight Lakhs*) towards its earlier violations, which are otherwise not disputed in the present appeal or otherwise by the appellant.
24. I say that the levy of environment damage compensation and condition requiring furnishing of bank guarantee was done after giving an opportunity of hearing to the appellant and in accordance with the policies framed by the Gujarat Pollution Control Board. There is no infirmity in the impugned order and the conditions imposed, more particularly considering that the appellant has till date not reported compliance with all conditions



of the revocation order dated 07.11.2025. No indulgence deserves to be granted in favor of such a habitual offender by this Hon'ble Tribunal.

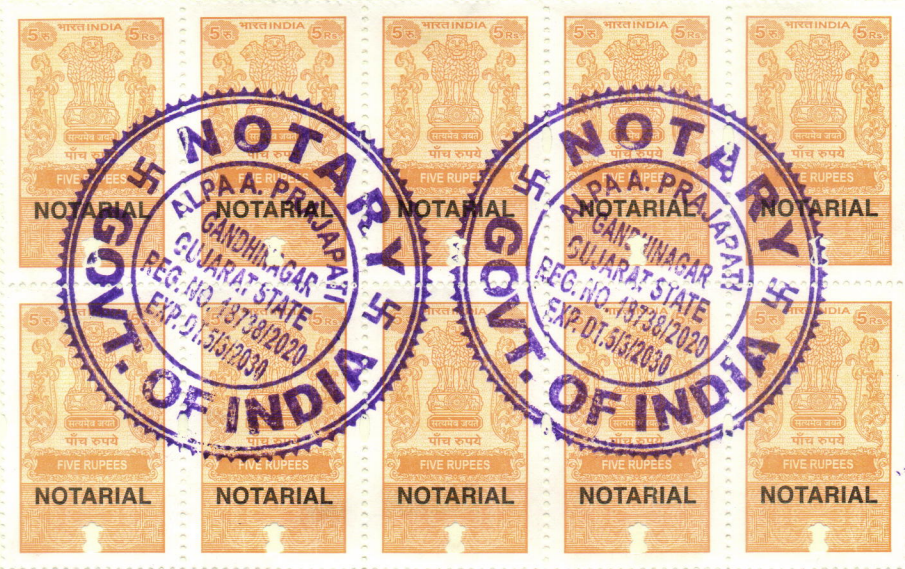
25. I submit that for these reasons and any other reasons which may be advanced at the time of arguments, the present appeal deserves to be dismissed.
26. The answering respondent assures to abide by all or any directions that may be issued by this Hon'ble Tribunal.


DEPONENT

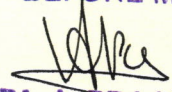
VERIFICATION

Verified at Gandhinagar on this 30th day of June, 2026 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.


DEPONENT



SOLEMNLY AFFIRMED
BEFORE ME


ALPA A. PRAJAPATI
NOTARY
GOVT OF INDIA

30 JUN 2026



IDENTIFIED BY ME

ADVOCATE
NAME: BHUMI A. Shah
SANAD NO. : G-3151 / 2021
ADD. : Gandhinagar

MO. : _____



Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure- R1

PCB Id: 22174

1	Industry Details lactose i ltd-----		Outward No: 41799-30/01/2023					
Email : akash@lactoseindialimited.com PLOT NO: 5,6, akash@lactoseindialimited.com RANIA POICHA , -, Telephone : 7574863759 Poicha (Rania) - 391780 7574863759 DIST : Vadodara , TAL : Savli , SIDC : Not In Gidc								
Inspection Id : 702367 (On Complaint)		Ro Name : Vadodara						
2	Type / Scale / Sector / Status : RED / LARGE / Pharmaceuticals / In Operation							
3	Inspection Dt & Time : 24/01/2023 11:45 / Water		Person Contacted : Mr. Akash Bhatt					
4	Env Audit Detail : Sch : N.A , Not Applicable . , Year : 2013 , On Dt : 14/06/2014							
Commissioned Dt : 01/01/1992		Production Start Dt : 10/07/1992		Applicability of CRZ Rules : No				
5	Water Consumption in Kilo Lts Per Day		Ind : 291.000	Dom : 39.000				
6	Waste Water generation / Discharge (klpd) :		Ind : 166.000	Dom : 34.000				
7	Consumer No.(Electric Meter):		Source of Water Supply: Groundwater - borewell : 2 numbers					
8	Disposal Mode of Industrial / Domestic :		Common E.T.P / Irrigation					
9	Discharge Pt / Final Receiving Body (Ultimate):		CETP, EICL / CETP, EICL, Umaraya					
10	Status of water consent Under the Water Act,1974: AWH-100502-31/12/2023 Last Inward:151324-18/02/2019[GRT]							
11	Effluent Treatement plant (ETP) : Units, if provided and status : ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Equalization Tank,P-Holding Tank,Primary,S-Aeration Tank,S-Settling Tank,S-Sludge Holding Tank,Secondary,T-Carbon Filter,T-Mlt. Effect Evaporator,T-Reverse Osmosis,T-Sand Filter,Tertiary							
12	Whether Industry is a member of CETP ? Enviro Infrastructure Co.Ltd.Umraya, Dist: Vadodara							
13	Boilers=3 , DG Sets=2 , Flue Gas =5, Process =1 , ETP Cap = 503 , Capacity of All = 70 KLH, 74 KLH APCM Details : Bag Filter,Cyclone ,Multi Cyclone Fuel Used : Agro Waste/Briquettes,Diesel Stack Attached to : Boiler,D.G. Sets							
14	TSDF Name : Nandesari Enviro Cntl Ltd.BARODA [22333]							
15	Lab Charges Pending : NIL		Water Cess Charges Pending : NIL					
16	Last Env. Form V : 2015-2016		Water Cess Return : 2017-2018	HW Monthly Return : 2022-99				
17	Last 3 Legal Action :							
	Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
	04/11/2022	SCN	25/11/2022	,	692631	SCN	COM	689247
	15/09/2022	REV	04/10/2022	3MT,	686447	REV	APP	685281
	02/08/2022	DIR	23/08/2022	33A,O15,	680528	DIR	COM	681412
Monthly Patrak Data : Last Return : 202212 HAZD Waste Disposal : 0.000 (0 Trucks)								
Electricity Units Consumed in month			Water Consumed in month			Effluent Discharged in month		
Production - 505110, ETP - 4006, APCM - 0			Meter Reading - 0, Kilo Litre - 2903			Meter Reading - 0, Kilo Litre - 0		



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	VRD-1121	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	

Water Parameter

b	-	Source of Water Supply	Groundwater - borewell : 2 numbers	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	03	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (22174)

This unit is visited w.r.to compliant of Mr.Ashok Bhai(Sarpanch) & Mr.Chetansinh Vaghela regarding discharge of foul smelling waste water in survey no 488/1 by lactose India limited. Detailed IR is uploaded herewith. [4772]-28/01/2023

~ RO Comments/Reply :No plantation or gardening in s.No.488/1. Ponding of wastewater observed. -30/01/2023

I recommend : g. Recommend Strict Action

W.C Notings: As per profile[4772-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

(2) મુલાકાત સમયે survey no: ૪૮૮/૧ માં પાણી ભરાયેલ અને તેમાંથી દુર્ગંધ જણાયેલ હોય, સદર બાબતે જરૂરી પગલા લેવા અને તેની વિગત બોર્ડમાં આધારભૂત પુરાવા સાથે જમા કરાવવી.

(1) આપના એકમની મુલાકાત ફરિયાદના સંદર્ભમાં survey no: ૪૮૮/૧ માં આપના દ્વારા છોડવામાં આવેલ પાણીમાંથી ઉદભવતી દુર્ગંધના સંદર્ભમાં લેવામાં આવેલ છે.

(3) છેલ્લા ત્રણ માસના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ વોટર જનરેશન/ડિસ્પોઝલ, હાઝાર્ડસ વેસ્ટ જનરેશન/ડિસ્પોઝલ, બળતણ વપરાશની માહિતી આધારભૂત દસ્તાવેજ પુરાવા સાથે જમા કરાવવા.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1 આપના એકમ ની મુલાકાત પ્રેસ મિડીયા માં આવેલ ચેતનસિંહ વાઘેલા એ સાવલી કોર્ટ માં દાખલ કરેલ ફરિયાદ ના સંદર્ભમાં કરવામાં આવેલ છે.	692631(04/11/22)	---
4 છેલ્લા ત્રણ માસના ઉત્પાદન, પાણી વપરાશ, બળતણ વપરાશ, વેસ્ટ વોટર જનરેશન/ડિસ્પોસલ તથા Haz. Waste જનરેશન /ડિસ્પોસલ ની માહિતી આધારભૂત પુરાવા સાથે રજૂ કરવી.	692631(04/11/22)	---
5 બોર્ડ દ્વારા પાઠવવા માં આવેલ revocation order No. GPCB/CCA-VRD-454 (11)/ID-22174/685281 dt. 04/10/2022 માં આવેલ condition નું ચુસ્તપણે પાલન કરવું.	692631(04/11/22)	---
6 બોર્ડ દ્વારા આપવામાં આવેલ CCA ની શરતો નું ચુસ્તપણે પાલન કરવું.	692631(04/11/22)	---
2 મુલાકાત દરમિયાન આપના એકમમાં MVRE condensate tank એરિયામાં વ્યાપક પ્રમાણમાં waste water એકઠું થયેલ જણાયેલ છે જેની PH, PH strip માં માપતા એસિડીક જણાયેલ છે જેનો નમૂનો પૃથ્થકરણ અર્થે લેવામાં આવેલ છે.	692631(04/11/22)	---
3 MVRE condensate tank એરિયામાં એકત્રીત એસિડીક પાણીને તાત્કાલિક ETP માં લેવું અને પર્યાવરણીય સુરક્ષા નિયમો ને આધિન સુરક્ષિત રીતે નિકાલ કરવો. તેમજ ભવિષ્ય માં આવું ન બને તે માટે યોગ્ય તકેદારી ના પગલાં લેવા.	692631(04/11/22)	---
3) MVRE નો હયાત consent માં ઉલ્લેખ નથી તો તે અંગે બોર્ડની જરૂરી મંજૂરી મેળવવી.	686447(15/09/22)	---
1) મુલાકાત સમયે, MEE condensate meter આપના જણાવ્યા અનુસાર under maintenance છે તો તેને તાત્કાલિક repair કરાવી કાર્યરત કરવું અને તેના record ની નિભાવણી કરવી.	686447(15/09/22)	---
2) Effluent conveyance line (ETP, MEE, RO, MVRE etc) ને colour coding કરવાનો time bound action plan રજૂ કરવો.	686447(15/09/22)	---
4) બોર્ડ દ્વારા અગાઉ પાઠવવા માં આવેલ સૂચનાઓ/directions નું ચુસ્તપણે પાલન કરવું.	686447(15/09/22)	---
2) ETP is not in operation & the collection tank provided after settling is filled to the brim and is close to overflowing. Start operation of ETP.	680528(02/08/22)	Still Pending
3) The intermediate collection tank provided for collection of rejected w/w from NF, RO and MVRE is also filled to the brim and close to overflowing. Start operation of ETP and keep in operation always.	680528(02/08/22)	Still Pending
5) No flow meter are provided anywhere in the ETP. Provide the same at inlet and outlet of ETP and inlet, permeate and reject liner of NF, RO & inlet, condensate and concentrate lines of MEE & MVRE & at ATFD also.	680528(02/08/22)	Still Pending
6) Flexible pipeline are provided for taking w/w to MVRE and RO permeate & MEE condensate is brought to the final disposal tank of EICL also by flexible lines. Provid fixed lines for the same.	680528(02/08/22)	Still Pending



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(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

7) Look into the proposal of separating Dom w/w and providing a modular STP and reusing the same.	680528(02/08/22)	Still Pending
9) Storm water should be given primary treatment before disposal. Look into a proposal for the same.	680528(02/08/22)	Still Pending
10) Give proper water balance diagram against each unit of ETP with retention time.	680528(02/08/22)	Still Pending
1) The back flow from the intermediate collection tank provided for effluent from lactose, liquid and pharma plants is overflowing from intermediate chambers and going continuously into the storm water drain. Stop the same immediately.	680528(02/08/22)	Still Pending
4) No logbook is maintained for the ETP. So team is unable to judge when the plant has been operated last. Start maintaining printed logbook immediately.	680528(02/08/22)	Still Pending
8) Look into the proposal of taking RO reject directly to MVRE instead of discharging on land.	680528(02/08/22)	Still Pending
11) Remove all extra inlet lines provided in the main collection tank.	680528(02/08/22)	Still Pending
12) Submit production data for last 3 months.	680528(02/08/22)	Still Pending



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(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (22174)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-13	@ 7-8 on ph strip / 23	1120-1120	REP	from ro reject collection tank ~	colorless
2	W-13	@ 6 on ph strip / 23	1120-1120	REP	from mvre condensate holding cum disposal tank ~	colorless
3	W-13	@ 6-7 on ph strip / 23	1120-1120	REP	from on land accumulated waste water ponding on surevy no.488/1 ~	slight turbid

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Driers	0		FIL,CYC	

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	11	320 KVA	YES	N.A	Diesel	87 Lit/Hr	-
2	Boiler	30	8 TPH	YES	FIL,MUL	Agro Waste/Briquette s	50 MT/Day	
3	D.G. Sets	11	200 KVA	YES	N.A	Diesel	55 Lit/hr	
4	Boiler	33	4 TPH	YES	MUL	Agro Waste/Briquette s	16.8 MT/Day	in operation , apcm working
5	Boiler	33	3 TPH	YES	MUL	Agro Waste/Briquette s	12 MT/Day	not in operation(stand by)

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Off Specification Products	I -28.4	1.000-M.T	CIW,COL,STO
2	Contaminated cotton rags or other cleaning materials	I -33.2	0.500-M.T	DSI
3	Spent ion exchange resin containing toxic metals	I -35.2	0.500-M.T	CIW,DSI,STO,TRA
4	Process Residue and wastes	I -28.1	3.000-M.T	CIW,COL,DSI,STO,TRA
5	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3.000-M.T	COL,DCO,DEC,STO,TRA
6	Used or Spent Oil	I -5.1	0.060-M.T	COL,CYC,STO,TRA
7	Chemical sludge from waste water treatment	I -35.3	5.000-M.T	COL,DSS,STO,TRA,DST
8	Spent carbon	I -28.3	6.000-M.T	CIW,COL,DSI,STO,TRA
9	Date-expired products	I -28.5	1.000-M.T	CIW,COL,DSI,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	capsules	200000000.000	200000000.000 - NOS	200000000.000	
2	electric power	0.000	0.000 - ---	0.000	
3	festal	200000000.000	5000000.000 - NOS	200000000.000	
4	festal-n	250000000.000	1250000.000 - NOS	250000000.000	
5	general tablets	200000000.000	11250000.000 - NOS	200000000.000	
6	glutex	0.000	0.000 - NOS	0.000	
7	Glutex tablet	11250000.000	11250000.000 - NOS	11250000.000	
8	lactose	1031.260	1031.260 - M.T	1031.260	
9	lactose (galacto fructose)	0.000	0.000 - M.T	0.000	Proposed
10	lactose (re-packing)	500.000	500.000 - M.T	500.000	
11	Lactulose (Galacto fructose)	1000.000	1000.000 - M.T	1000.000	
12	liquid formulations	210.000	210.000 - KLT	210.000	
13	neutraceutical formulations	1000.000	1000.000 - M.T	1000.000	
14	power demand	0.000	0.000 - ---	0.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acacia powder	0.000 - M.T
2	acetic acid glacial	0.000 - M.T

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

3	acetone ip	0.000 - M.T
4	activated carbon	0.000 - M.T
5	aerosil	0.000 - M.T
6	aerosol	0.000 - M.T
7	ambroxol hcl ip	0.000 - M.T
8	calcium carbonate	0.000 - M.T
9	carbohydrates	0.000 - M.T
10	caster oil	0.000 - M.T
11	Caustic lye 50%	0.000 - M.T
12	cellulose acetate	0.000 - M.T
13	cetirizine hydrochloride	0.000 - M.T
14	ciprofloxacin	0.000 - M.T
15	citric acid	0.000 - M.T
16	citric acid anhydrous	0.000 - M.T
17	colloidal silicon dioxide ip	0.000 - M.T
18	colour	0.000 - M.T
19	crospovidone usp-nf	0.000 - M.T
20	dextrose monohydrate usp	0.000 - M.T
21	dry orange flavour	0.000 - M.T
22	edible lactose	0.000 - M.T
23	ethyl vanillin	0.000 - M.T
24	eudragit l 30 d-55	0.000 - M.T
25	Filter aid/Hyflow	0.000 - M.T
26	flavour	0.000 - M.T
27	gelatin	0.000 - M.T
28	glycerin	0.000 - M.T
29	glycerine	0.000 - M.T
30	guaiphenesin ip	0.000 - M.T
31	gum acacia	0.000 - M.T
32	HCl 33%	0.000 - M.T
33	hemicellulose	0.000 - M.T
34	hydroxyl propyl methyl cellulose ip	0.000 - M.T
35	hydroxyzine hydrochloride	0.000 - M.T
36	iso propanol ip	0.000 - M.T
37	lactobacilli	0.000 - M.T
38	lactose	0.000 - M.T
39	lactulose	0.000 - M.T
40	liquid glucose	0.000 - M.T
41	magnesium stearate	0.000 - M.T
42	methyl paraben ip	0.000 - M.T
43	micro-crystalline cellulose	0.000 - M.T
44	minerals	0.000 - M.T
45	oxbile	0.000 - M.T
46	pancreatin	0.000 - M.T
47	pg 8000 usp nf	0.000 - M.T
48	piracetam ep/bp	0.000 - M.T
49	polythelene glycol - 6000	0.000 - M.T
50	propyl hydroxy benzoate (propyl paraben)	0.000 - M.T
51	propyl paraben ip	0.000 - M.T
52	propylene glycol	0.000 - M.T
53	propylene glycol ip	0.000 - M.T
54	purified water	0.000 - M.T
55	Re-packing	0.000 - M.T
56	shell	0.000 - M.T
57	sodium benzoate	0.000 - M.T
58	sodium chloride	0.000 - M.T
59	Sodium Hydroxide	0.000 - M.T
60	sorbitol 70% ip	0.000 - M.T
61	starch	0.000 - M.T
62	sugar	0.000 - M.T
63	sugar pharma grade / refined grade	0.000 - M.T
64	sugar pharma grade / refined grade / d	0.000 - M.T
65	talcum	0.000 - M.T
66	terbutaline sulphate ip	0.000 - M.T
67	titanium dioxide	0.000 - M.T
68	whey protein	0.000 - M.T

G Water Consumption & Generation Break up

30/01/2023

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 330.000	WWG : 200.000	Water Source	Remark
1	Boiler Feed	55.000	15.000	Borewell	
2	Cooling Water	25.000	5.000	Borewell	
3	Domestic Purpose	39.000	34.000	Borewell	
4	Mnfg Process	95.000	79.000	Borewell	
5	Others	49.000	0.000	Borewell	Green belt (WTP Reject)
6	Others	10.000	10.000	Borewell	Softner regeneration
7	Wash Water	57.000	57.000	Borewell	

H Solid Waste

Inspection Team : Riddhi N.Kiri, SO - Dhruvinkumar C Patel

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(Riddhi N.Kiri, SO)

Gujarat pollution control board
Regional Office-Vadodara
Complaint Investigation Report

Subject :	Compliant of Mr.Ashok Bhai(Sarpanch) & Mr.Chetansinh Vaghela regarding discharge of foul smelling waste water in survey no 488/1 by lactose India limited.
Reference:	Complaint received in form of whatsapp message
Inspection Date	24-01-2023, 11:30 Hrs onwards
Person contacted	Mr. Ashokbhai –Sarpanch (Telephonically contacted) Mr. Hiteshbhai Patel-Complainer Mr. Chetansinh Vaghela- Complainer Mr. Akash Bhatt (I/C)- Lactose India Limited

Observation

This office received whatsapp message regarding Compliant of Mr.Ashok Bhai(Sarpanch) & Mr.Chetansinh Vaghela regarding discharge of foul smelling waste water in farm of Mr Bansibhai on survey no 488/1 by lactose India limited. During visit Mr. Ashok Bhai contacted telephonically and he informed that due to some work he won't be able to come and Mr. Hiteshbhai Patel will show site. Subsequently Mr.Hitesh Patel available at survey no 488/1 and informed about the bad smell coming due to discharge of waste water in open land of Survey no 488/1 by the unit. Other villagers also arrived and Mr. Chetansinh Vaghela also represent his views about the illegal discharge of waste water at survey no 488/1. He informed that in the past company caught in illegal discharge of effluent by the officials of the GPCB.He also emphasis to take stringent action against the company for violating environmental norms and causing nuisance to the nearby villagers. Considering above details unit is visited and observations are as follows :

During inspection survey no 488/1 which is on the south west side to the unit visited. As per the consent unit is permitted to discharge their RO reject water on survey No 488/1 for on land plantation and gardening. During visit no any plantation and gardening observed on survey No 488/1. Unit has provided Fixed HDPE pipe lines 2 Nos. from unit to Survey no. 488/1 discharging the RO Reject water. Unit has provided flexible pipeline approximately 200 meter to HDPE line for discharge of the water at Survey 488/1. During visit ponding of accumulated waste water observed on survey no 488/1 and foul smell felt from accumulated waste water. one composite waste water sample collected from on land accumulated waste water ponding on survey no.488/1.During visit no any waste water observed going in natural drain passing besides this survey number. Photographs taken at the time of visit is attached herewith.

Unit has obtained CCA (AWH:100502) valid upto 31/12/2023 for manufacturing of various Pharma product.During visit unit is observed in operation and manufacturing of various pharma products is going on. Unit has provided Collections tanks, NF, RO, IRF, MEE,ATFD and MVRE in ETP for treatment of generated waste water from washing and cleaning process. RO reject of raw water is collected in (2 nos of HDPE 1000 ltr tank) on terrace and is discharged on land at survey no 488/1.To check the quality of RO reject waste water which is going on survey no 488/1, one waste water sample collected from RO reject collection tank within premises. During visit Coal fired boiler 8 TPH and SCADA Operated MVRE System found in operation. The effluent collected is passing through the IRF(iron removal filter) is feed to MVRE Feeding tank. The generated condensate from MVRE is partly reused in Boiler, Cooling tower and vessel cleaning and remaining send to EICL. The generated concentrated effluent from MVRE treated in ATFD. During visit one sample of condensate water from MVRE holding cum disposal tank is taken for analysis purpose. Unit has provided 2 no MVRE Concentrate holding tank each having capacity of 50 KL is

found almost full. ATFD, MEE,NF,RO found not in operation at the time of visit. Natural drain (South side) beside the premises of the industry is found dry.

Unit has obtained trial revocation for three month vide letter no: GPCB/CCA-VRD-454(11)/ID-22174/685281 Dated 04/10/2022 and submitted letter for permanent revocation. Please find compliance of trial revocation points observed during visit.

Trial revocation condition vide letter no: GPCB/CCA-VRD-454(11)/ID-22174/685281 Dated 04/10/2022	Compliance observed during visit
1. Unit shall comply condition mentioned in undertakings.	Please refer above crux
2. Unit shall maintain hydraulic retention time in ETP at different stages.	Unit has submitted undertaking dated 21/09/2022, that unit maintain hydraulic retention time 24 hrs for raw effluent collection, 24 Hrs for recovered effluent collection for recycle and 96 Hrs for CETP disposal of effluent.
3. Unit shall segregate the domestic effluent and establish a separate STP for treatment of domestic effluent.	Unit has submitted undertaking dated 21/09/2022, that unit will provided separate STP for treatment of domestic effluent by 31/03/2023. Unit is currently disposing domestic waste water into ETP via soak pit.
4. Unit shall evaluate the alternative to utilization of reject from raw water RO for maintain greenbelt & plantation and envisage its reuse.	During visit it is observed that unit has continuing existing practice of discharge of RO reject on land at survey no 488/1. Please refer above crux.
5. Unit shall provided color coding in effluent conveyance line in ETP, MEE,RO,MVRE etc	During visit it is observed that unit has started colour coding of effluent conveyance line, photographs of the same is attached herewith.
6. Unit shall provide storm water collection tank prior to final discharged point of storm water drain. In case of any contamination of storm water, unit shall divert the same in to ETP	Unit has not provided storm water collection tank.

Considering site situation following written remarks given at the time of visit.

- (1) આપના એકમની મુલાકાત ફરિયાદના સંદર્ભમાં survey no: ૪૮૮/૧ માં આપના દ્વારા છોડવામાં આવેલ પાણીમાંથી ઉદભવતી દુર્ગંધના સંદર્ભમાં લેવામાં આવેલ છે.
- (2) મુલાકાત સમયે survey no: ૪૮૮/૧ માં પાણી ભરાયેલ અને તેમાંથી દુર્ગંધ જણાયેલ હોય, સદર બાબતે જરૂરી પગલા લેવા અને તેની વિગત બોર્ડમાં આધારભુત પુરાવા સાથે જમા કરાવવી.
- (3) છેલ્લા ત્રણ માસના ઉત્પાદન, પાણી વપરાશ,વેસ્ટ વોટર જનરેશન/ડીસ્પોઝલ,હઝાર્ડસ વેસ્ટ જનરેશન/ડીસ્પોઝલ,બળતણ વપરાશની માહિતી આધારભુત દસ્તાવેજી પુરાવા સાથે જમા કરાવવા.

During visit ponding of waste water observed on survey no 488/1 and no any plantation and gardening observed



No any waste water observed in natural drain (South side) beside the premises



Unit has started colour coding on effluent conveyance line



PIPELINE COLOUR CODE CHART			
SR.NO.	DESCRIPTION	COLOR CODING DESCRIPTION	COLOR OF BAND
01	Boring Water	Black, Green, Black	
02	Potable Water	Green	
03	MF Feed	Red	
04	MF Permeate	Yellow, Red	
05	MF Recycle	Yellow, Red, Black	
06	MF Reject	Black, Yellow, Black	
07	RO Feed	Brown, Yellow, Brown	
08	RO Recycle	Yellow, Black, Yellow	
09	RO Product	Yellow	
10	RO Reject	Yellow & Green	
11	MES Feed	Red, Yellow, Red	
12	MES Product	Yellow, Red, Yellow	
13	MES Reject/Sludge	Black	
14	MVR Feed	Red, Black, Green	
15	MVR Product	Red & Green	
16	MVR Reject	Black & Red	
17	Tanker Loading for EICL	Green, Yellow, Red	
18	Cooling Water	Yellow, Green, Yellow	
19	Chilled Water	Green, Grey, Green	
20	Hot Water	Green, Red, Green	
21	Raw Effluent Water	Red	
22	Compressed Air	Blue	
23	Steam	Silver Grey	
24	Sludge	Dark Brown	
25	Vacuum	Green	
26	Steam Water	Green & Blue	
27	Acid	Purple & Red	
28	Alkali	Purple	
29	Gardening Water	Red, Green, Red	
30	STP	Red, Brown, Red	
31	Soft Water	Green, Brown, Green	
32	Systems Drain Lines	Green, Yellow, Green	
33	PA	Purple, Red, Purple	
34	Disinfect	Purple, Yellow, Purple	

D.C.Patel,AEE

R.N.Kiri,SO

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

Sample ID:369407

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Test Report No. : 47045

Date: 02/02/2023

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : RIDDHI N.KIRI, SO
5. Quantity of Sample Received : 05 Litter.
6. Code No. of the Sample : 5450388
7. Date & Time of Collection & Inwarding : 24/01/2023 (1120 to 1120) & 25/01/2023
8. Date of Start & Completion of Analysis : 25/01/2023 & 02/02/2023
9. Sampling Point : From on land accumulated waste water ponding on surevy no.488/1 ~
10. Flow Details (Remarks) : ----
11. Mode of Disposal : on land
12. Ultimate Receiving Body : underground strata
13. Temperature on Collection : 23 & pH Range on pH Strip : @ 6-7 on pH Strip
14. Carboys Nos : Barcode
15. Parameters : 13

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	23
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	8.26
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	10
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	2496
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	40
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	bdl
7	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	1253
8	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	116
9	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	23
10	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	BDL
11	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	BDL
12	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	0.21
13	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	7

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 02/02/2023

B.M.PARMAR,SO

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
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- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

Sample ID:369409

VADODARA, GERI COMPOUND, RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Test Report No. : 47046

Date: 02/02/2023

1. Name of the Customer	: Lactose I Ltd
2. Address:	: 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara Pin: 391780
3. Type of Sample	: REP
4. Sample Collected By	: RIDDHI N.KIRI, SO
5. Quantity of Sample Received	: 05 Litter.
6. Code No. of the Sample	: 7275421
7. Date & Time of Collection & Inwarding	: 24/01/2023 (1120 to 1120) & 25/01/2023
8. Date of Start & Completion of Analysis	: 25/01/2023 & 02/02/2023
9. Sampling Point	: From MVRE Condensate holding cum disposal tank ~
10. Flow Details (Remarks)	: --
11. Mode of Disposal	: EICL+REUSE
12. Ultimate Receiving Body	: ---
13. Temperature on Collection	: 23 & pH Range on pH Strip : @ 6 ON pH Strip
14. Carboys Nos	: Barcode
15. Parameters	: 13

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	23
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	5.80
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	5
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	114
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	26
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	1.79
7	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	9
8	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	1
9	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	493
10	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	BDL
11	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	BDL
12	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	0.42
13	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	125

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 02/02/2023

B.M.PARMAR,SO

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
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- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

Sample ID:369410

VADODARA, GERI COMPOUND, RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Test Report No. : 47047

Date: 02/02/2023

1. Name of the Customer	: Lactose I Ltd
2. Address:	: 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara Pin: 391780
3. Type of Sample	: REP
4. Sample Collected By	: RIDDHI N.KIRI, SO
5. Quantity of Sample Received	: 05 Litter.
6. Code No. of the Sample	: 4905320
7. Date & Time of Collection & Inwarding	: 24/01/2023 (1120 to 1120) & 25/01/2023
8. Date of Start & Completion of Analysis	: 25/01/2023 & 02/02/2023
9. Sampling Point	: From RO Reject collection tank ~
10. Flow Details (Remarks)	: --
11. Mode of Disposal	: on land
12. Ultimate Receiving Body	: underground strata
13. Temperature on Collection	: 23 & pH Range on pH Strip : @ 7-8 on pH Strip
14. Carboys Nos	: Barcode
15. Parameters	: 13

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	23
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	8.61
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	5
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	2790
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	26
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	bdl
7	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	1253
8	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	123
9	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	8
10	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	BDL
11	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	BDL
12	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	0.07
13	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	<5(0.8)

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 02/02/2023

B.M.PARMAR,SO

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- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Lactose I Ltd.

Outward No: 43061-10/07/2023

Email : akash@lactoseindialimited.com PLOT NO: 5,6,
RANIA POICHA , -,
Poicha (Rania) - 391780
Telephone : 7574863759 DIST : Vadodara , TAL : Savli , SIDC : Not In Gidc

Inspection Id : 743663 (On Complaint) Ro Name : Vadodara

2 Type / Scale / Sector / Status : RED / LARGE / Pharmaceuticals / In Operation

3 Inspection Dt & Time : 06/07/2023 19:15 / Water Person Contacted : Dharmendra Chaudhary-Manager EHS

4 Env Audit Detail : Sch : N.A , Not Applicable . , Year : 2013 , On Dt : 14/06/2014

Commissioned Dt : 01/01/1992 Production Start Dt : 10/07/1992 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 291.000 Dom : 39.000 Borewells: 2

6 Waste Water generation / Discharge (klpd) : Ind : 166.000 Dom : 34.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Groundwater - borewell : 2 numbers

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Irrigation

9 Discharge Pt / Final Receiving Body (Ultimate): CETP, EICL / CETP, EICL, Umaraya

10 Status of water consent Under the Water Act,1974: AWH-100502-31/12/2023 Last Inward:151324-18/02/2019[GRT]

11 Effluent Treatement plant (ETP) : Units, if provided and status :

ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Equalization Tank,P-Holding Tank,Primary,S-Aeration Tank,S-Settling Tank,S-Sludge Holding Tank,Secondary,T-Carbon Filter,T-Mlt. Effect Evaporator,T-Reverse Osmosis,T-Sand Filter,Tertiary

12 Whether Industry is a member of CETP ? Enviro Infrastructure Co.Ltd.Umraya, Dist: Vadodara

13 Boilers=3 , DG Sets=2 , Flue Gas =5, Process =1 , ETP Cap = 503 , Capacity of All = 70 KLH, 74 KLH

APCM Details : Bag Filter,Cyclone ,Multi Cyclone

Fuel Used : Agro Waste/Briquettes,Diesel

Stack Attached to : Boiler,D.G. Sets

14 TSDF Name : Nandesari Enviro Cntl Ltd.BARODA [22333]

15 Lab Charges Pending : Rs. 28150.00 Water Cess Charges Pending : NIL

16 Last Env. Form V : 2022-2023 Water Cess Return : 2017-2018 HW Monthly Return : 2023-05

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
24/01/2023	NOT	28/02/2023	33A,,	702367	NOT	COM	704745
04/11/2022	SCN	25/11/2022	,	692631	SCN	COM	689247
15/09/2022	REV	04/10/2022	3MT,	686447	REV	APP	685281

Monthly Patrak Data : Last Return : 202305 HAZD Waste Disposal : 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 563910, ETP - 2613, APCM - 0	Meter Reading - 0, Kilo Litre - 2920	Meter Reading - 0, Kilo Litre - 0



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

0	-	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	-	Electric Company Name (Power Supply)	MGVCL	
p	-	On East Direction of the location of the Company	Express way to Ahmedabad	
p	-	On North Direction of the location of the Company	Open Land	
p	-	On South Direction of the location of the Company	Open Land	
p	-	On West Direction of the location of the Company	Village Poicha	
o	-	Production since (Date) or Proposed	10/07/1992	
n	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary-Tertiary	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	1, 1, 1	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	

General Observation

a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	VRD-1121	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	

Water Parameter

b	-	Source of Water Supply	Groundwater - borewell : 2 numbers	
c	-	W.W.G is EXCEEDING the CCA Limits	Yes	
d	-	W.W Disposal as per the Consent Conditions ?	No.	
e	-	Was the ETP in operation ?	No	MVRE IN OPERATION.
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	6	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (22174)

This unit is visited with reference to complaint received from Villagers. Detail report is attached herewith.
[508]-10/07/2023

~ RO Comments/Reply :Unit has discharged effluent through storm water drain which is reflected in sample collected from outside. -10/07/2023

I recommend : g. Recommend Strict Action

10/07/2023

2/7 (Through XGN)



W.C Notings: -----[508-ROH]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. મુલાકાત સમયે ETP, RO plant અને MEE બંધ જોવા મળેલ તેમજ ETPની બધી જ ટેન્કો વેસ્ટ વોટર થી ભરેલ જોવા મળેલ. તે બાબતે ખુલાસો કરવો.
2. RO Plant અને MEE plant ના feed pumps છૂટા જોવા મળેલ તે બાબતે ખુલાસો કરવો.
4. ETP કલેક્શન ટેન્ક પાસે ચેમ્બર જોવા મળેલ જે નો નિકાલ સ્ટ્રોમ વોટર ડ્રાઈનમા થતો જોવા મળેલ. ચેમ્બરમાં કોઈપણ પ્રકારનું વરસાદી પાણી આવી શકે તેમ ન હોય તેમ જણાયેલ. ચેમ્બર અતે પાઇપલાઇન purpose નો ખુલાસો કરવો.
5. MVR, ETP area તેમજ MEE વિસ્તાર આલેલાઇન વેસ્ટ વોટર નો ભરવો જોવા મળેલ તે બાબતે ખુલાસો કરવો.
6. બંસીભાઈના ફેક્ટરીની સામે આવેલ ખેતર માં પાઇપલાઇન ધ્વારા પાણી નિકાલની મંજૂરી આપના ધ્વારા લેવામાં આવેલ છે. ખેતરમાં કોઈપણ પાક ની ખેતી તેમજ પ્લાન્ટેશન જોવા મળેલ નહીં.
8. મુલાકાત સમયે એકમની ETP વિસ્તાર ના બહાર ના ભાગમાં આવેલ વરસાદી કાંસમાથી પાણીના નમૂના એકત્રિત કરવામાં આવેલ છે.
3. ETP lifting pump પર લગાડવામાં આવેલ T-section દૂર કરવો/તેની લંબાઈ વધારી ને collection tank bottom સુધી લઈ જવી.
7. સ્ટ્રોમ વોટર ડ્રેઈન ના આઉટલેટ પાસે આવેલ સેપ્ટિક ટેન્ક ફૂલ જોવા મળેલ જે ઓવરફ્લો થઈ બહાર જતું જોવા મળેલ તે તાત્કાલિક બંધ કરવું.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
(2) મુલાકાત સમયે survey no: ૪૮૮/૧ માં પાણી ભરાયેલ અને તેમાંથી દુર્ગંધ જણાયેલ હોય, સદર બાબતે જરૂરી પગલા લેવા અને તેની વિગત બોર્ડમાં આધારભૂત પુરાવા સાથે જમા કરાવવી.	702367(24/01/23)	---
(1) આપના એકમની મુલાકાત ફરિયાદના સંદર્ભમાં survey no: ૪૮૮/૧ માં આપના દ્વારા છોડવામાં આવેલ પાણીમાંથી ઉદભવતી દુર્ગંધના સંદર્ભમાં લેવામાં આવેલ છે.	702367(24/01/23)	---
(3) છેલ્લા ત્રણ માસના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ વોટર જનરેશન/ડિસ્પોઝલ, હાઝાડસ વેસ્ટ જનરેશન/ડિસ્પોઝલ, બળતણ વપરાશની માહિતી આધારભૂત દસ્તાવેજ પુરાવા સાથે જમા કરાવવા.	702367(24/01/23)	---
1 આપના એકમ ની મુલાકાત પ્રેસ મિડીયા માં આવેલ ચેતનસિંહ વાઘેલા એ સાવલી કોર્ટ માં દાખલ કરેલ ફરિયાદ ના સંદર્ભમાં કરવામાં આવેલ છે.	692631(04/11/22)	---
4 છેલ્લા ત્રણ માસના ઉત્પાદન, પાણી વપરાશ, બળતણ વપરાશ, વેસ્ટ વોટર જનરેશન/ડિસ્પોસલ તથા Haz. Waste જનરેશન /ડિસ્પોસલ ની માહિતી આધારભૂત પુરાવા સાથે રજૂ કરવી.	692631(04/11/22)	---
5 બોર્ડ દ્વારા પાઠવવા માં આવેલ revocation order No. GPCB/CCA-VRD-454 (11)/ID-22174/685281 dt. 04/10/2022 માં આવેલ condition નું ચુસ્તપણે પાલન કરવું.	692631(04/11/22)	---
6 બોર્ડ દ્વારા આપવામાં આવેલ CCA ની શરતો નું ચુસ્તપણે પાલન કરવું.	692631(04/11/22)	---
2 મુલાકાત દરમિયાન આપના એકમમાં MVRE condensate tank એરિયામાં વ્યાપક પ્રમાણમાં waste water એકઠું થયેલ જણાયેલ છે જેની PH, PH strip માં માપતા એસિડીક જણાયેલ છે જેનો નમૂનો પૃથ્થકરણ અર્થે લેવામાં આવેલ છે.	692631(04/11/22)	---
3 MVRE condensate tank એરિયામાં એકત્રીત એસિડીક પાણીને તાત્કાલિક ETP માં લેવું અને પર્યાવરણીય સુરક્ષા નિયમો ને આધિન સુરક્ષિત રીતે નિકાલ કરવો. તેમજ ભવિષ્ય માં આવું ન બને તે માટે યોગ્ય તકેદારી ના પગલાં લેવા.	692631(04/11/22)	---
3) MVRE નો હયાત consent માં ઉલ્લેખ નથી તો તે અંગે બોર્ડની જરૂરી મંજૂરી મેળવવી.	686447(15/09/22)	---
1) મુલાકાત સમયે, MEE condensate meter આપના જણાવ્યા અનુસાર under maintenance છે તો તેને તાત્કાલિક repair કરાવી કાર્યરત કરવું અને તેના record ની નિભાવણી કરવી.	686447(15/09/22)	---
2) Effluent conveyance line (ETP, MEE, RO, MVRE etc) ને colour coding કરવાનો time bound action plan રજૂ કરવો.	686447(15/09/22)	---
4) બોર્ડ દ્વારા અગાઉ પાઠવવા માં આવેલ સૂચનાઓ/directions નું ચુસ્તપણે પાલન કરવું.	686447(15/09/22)	---



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (22174)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-12	@ 6 on ph strip / 35	2010-2010	REP	mvr condensate from condensate storage tank in mvr area ~	Turbid
2	W-12	@ 7-8 on ph strip / 30	1950-1950	REP	open effluent storage tank near dg set & cooling tower ~	Blackish
3	W-12	@10 on ph strip / 30	1930-1930	REP	collection tank of etp ~	Brownish
4	W-12	@ 6-7 on ph strip / 30	1925-1925	REP	storm water drain within premises ~	Turbid
5	W-12	@ 6 on ph strip / 30	1910-1910	REP	storm water drain outlet in natural drain besides m/s. lactose i ltd ~	Turbid
6	W-12	@ 7-8 on ph strip / 30	1855-1855	REP	from natural drain opp. m/s. lactose i ltd ~	Light black + Turbid

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Driers	0		FIL,CYC	

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	11	320 KVA	YES	N.A	Diesel	87 Lit/Hr	-
2	Boiler	30	8 TPH	YES	FIL,MUL	Agro Waste/Briquette s	50 MT/Day	
3	D.G. Sets	11	200 KVA	YES	N.A	Diesel	55 Lit/hr	
4	Boiler	33	4 TPH	YES	MUL	Agro Waste/Briquette s	16.8 MT/Day	in operation , apcm working
5	Boiler	33	3 TPH	YES	MUL	Agro Waste/Briquette s	12 MT/Day	not in operation(stand by)

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Off Specification Products	I -28.4	1.000-M.T	CIW,COL,STO
2	Contaminated cotton rags or other cleaning materials	I -33.2	0.500-M.T	DSI
3	Spent ion exchange resin containing toxic metals	I -35.2	0.500-M.T	CIW,DSI,STO,TRA
4	Process Residue and wastes	I -28.1	3.000-M.T	CIW,COL,DSI,STO,TRA
5	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3.000-M.T	COL,DCO,DEC,STO,TRA
6	Used or Spent Oil	I -5.1	0.060-M.T	COL,CYC,STO,TRA
7	Chemical sludge from waste water treatment	I -35.3	5.000-M.T	COL,DSS,STO,TRA,DST
8	Spent carbon	I -28.3	6.000-M.T	CIW,COL,DSI,STO,TRA
9	Date-expired products	I -28.5	1.000-M.T	CIW,COL,DSI,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	capsules	200000000.000	200000000.000 - NOS	200000000.000	
2	electric power	0.000	0.000 - ---	0.000	
3	festal	200000000.000	5000000.000 - NOS	200000000.000	
4	festal-n	250000000.000	1250000.000 - NOS	250000000.000	
5	general tablets	200000000.000	11250000.000 - NOS	200000000.000	
6	glutex	0.000	0.000 - NOS	0.000	
7	Glutex tablet	11250000.000	11250000.000 - NOS	11250000.000	
8	lactose	1031.260	1031.260 - M.T	1031.260	
9	lactose (galacto fructose)	0.000	0.000 - M.T	0.000	Proposed
10	lactose (re-packing)	500.000	500.000 - M.T	500.000	
11	Lactulose (Galacto fructose)	1000.000	1000.000 - M.T	1000.000	
12	liquid formulations	210.000	210.000 - KLT	210.000	
13	neutraceutical formulations	1000.000	1000.000 - M.T	1000.000	
14	power demand	0.000	0.000 - ---	0.000	

10/07/2023

5/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acacia powder	0.000 - M.T
2	acetic acid glacial	0.000 - M.T
3	acetone ip	0.000 - M.T
4	activated carbon	0.000 - M.T
5	aerosil	0.000 - M.T
6	aerosol	0.000 - M.T
7	ambroxol hcl ip	0.000 - M.T
8	calcium carbonate	0.000 - M.T
9	carbohydrates	0.000 - M.T
10	caster oil	0.000 - M.T
11	Caustic lye 50%	0.000 - M.T
12	cellulose acetate	0.000 - M.T
13	cetirizine hydrochloride	0.000 - M.T
14	ciprofloxacin	0.000 - M.T
15	citric acid	0.000 - M.T
16	citric acid anhydrous	0.000 - M.T
17	colloidal silicon dioxide ip	0.000 - M.T
18	colour	0.000 - M.T
19	crospovidone usp-nf	0.000 - M.T
20	dextrose monohydrate usp	0.000 - M.T
21	dry orange flavour	0.000 - M.T
22	edible lactose	0.000 - M.T
23	ethyl vanillin	0.000 - M.T
24	eudragit l 30 d-55	0.000 - M.T
25	Filter aid/Hyflow	0.000 - M.T
26	flavour	0.000 - M.T
27	gelatin	0.000 - M.T
28	glycerin	0.000 - M.T
29	glycerine	0.000 - M.T
30	guaiphenesin ip	0.000 - M.T
31	gum acacia	0.000 - M.T
32	HCl 33%	0.000 - M.T
33	hemicellulose	0.000 - M.T
34	hydroxyl propyl methyl cellulose ip	0.000 - M.T
35	hydroxyzine hydrochloride	0.000 - M.T
36	iso propanol ip	0.000 - M.T
37	lactobacilli	0.000 - M.T
38	lactose	0.000 - M.T
39	lactulose	0.000 - M.T
40	liquid glucose	0.000 - M.T
41	magnesium stearate	0.000 - M.T
42	methyl paraben ip	0.000 - M.T
43	micro-crystalline cellulose	0.000 - M.T
44	minerals	0.000 - M.T
45	oxbile	0.000 - M.T
46	pancreatin	0.000 - M.T
47	pg 8000 usp nf	0.000 - M.T
48	piracetam ep/bp	0.000 - M.T
49	polythelene glycol - 6000	0.000 - M.T
50	propyl hydroxy benzoate (propyl paraben)	0.000 - M.T
51	propyl paraben ip	0.000 - M.T
52	propylene glycol	0.000 - M.T
53	propylene glycol ip	0.000 - M.T
54	purified water	0.000 - M.T
55	Re-packing	0.000 - M.T
56	shell	0.000 - M.T
57	sodium benzoate	0.000 - M.T
58	sodium chloride	0.000 - M.T
59	Sodium Hydroxide	0.000 - M.T
60	sorbitol 70% ip	0.000 - M.T
61	starch	0.000 - M.T
62	sugar	0.000 - M.T
63	sugar pharma grade / refined grade	0.000 - M.T
64	sugar pharma grade / refined grade / d	0.000 - M.T
65	talcum	0.000 - M.T
66	terbutaline sulphate ip	0.000 - M.T

10/07/2023

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

67	titanium dioxide	0.000 - M.T
68	whey protein	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 330.000	WWG : 200.000	Water Source	Remark
1	Boiler Feed	55.000	15.000	Borewell	
2	Cooling Water	25.000	5.000	Borewell	
3	Domestic Purpose	39.000	34.000	Borewell	
4	Mnfg Process	95.000	79.000	Borewell	
5	Others	49.000	0.000	Borewell	Green belt (WTP Reject)
6	Others	10.000	10.000	Borewell	Softner regeneration
7	Wash Water	57.000	57.000	Borewell	

H Solid Waste

Inspection Team : J.M. Mahida, ROH - MR. JIGNESH JAYSUKHBHAI RAIYANI

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(J.M. Mahida, ROH)

VISIT OF LACTOSE INDIA LTD (PCB ID: 22174) ON 02.08.2022

- The unit is visited w.r.t a complaint from Mr. Ashokbhai, Sarpanch and Shri Chetansinh Vaghela through WhatsApp message regarding disposal of industrial effluent by the industry into the natural drain nearby.
- The team first contacted the complainer Mr. Ashokbhai, Sarpanch and Shri Chetansinh Vaghela. He was very agitated and said that this was a recurring default by the industry and industry continued with its illegal discharges. They also claimed that the unit discharged their untreated wastewater into the natural drain during night hours.
- Next, the team went to the field where the industry had permission to discharge their RO Reject of freshwater usage. It is observed that there are at least two different pipelines coming into the field from the industry and there is no w/w disposal of any of them at the time of visit. No crops or plantation is observed in the farm of Bansibhai. Unit is using this land for disposal purposes only.
- After this, the team visited the natural drain in front and beside the premises of the industry and collected two samples from the drain which had a slightly foul smell and did not seem to be only rainwater. The natural drain lies on the southeast side of the industry and is parallel to the ETP and the storm water drain provided within premises also leads to this drain. No flow in natural drain is observed from upstream of lactose Industries.
- After this, the team visited the industry. Unit is found in operation.
- Storm water drain besides ETP is found full of water. One sample is collected from the final chamber of storm water drain, which is opened in natural drain passing beside the unit. The unit has provided soak pit/septic tank besides the chamber of storm water drain. soak pit/septic tank is also found overflowing and over flown water is also discharged into storm water drain. One pipe opening of 4 “ diameter is observed near storm water drain, which is connected with one chamber of 1’*1” near collection tank of ETP. The purpose of the chamber is not clear except discharge of untreated water from collection tank during odd hours. The person contacted informed that chamber is provided for the discharge of rainwater but neither rainwater drain connected nor any possibility of rain water entering in chamber. Unit has provided T-section on lifting pump, which is 10 feet away from the chamber. The effluent chambers and the storm water drain chambers are located next to each other. One wastewater sample is also collected from the collection tank.
- Unit has provided one more collection tank (old STP), which is also found full of untreated wastewater.
- During visit, ETP is found not in operation. All the subsequent ETP units are found full of water water up to the brim level. Similarly, the intermediate tanks provided for collection of reject w/w from NF, RO and MVRE which goes to the MEE, is also filled to the brim and will overflow into the storm water drain and from there to the natural drain in just one rainfall.
- Ro Plant and MEE are also not found in operation. Feeding pumps of RO plant and MEE plant are found disconnected. As per the logbook available at site RO Plant and MEE plant is not operated since last six months.
- Pool of water is observed in ETP area, MEE area and MVR area, which is found alkaline on pH strip. One sample of alkaline water is also collected.

- During visit, MVRE (12 KL/Hr) is found in operation and effluent from lactulose plant is treated in MVRE. Treated MVRE condensate is reused again in boiler and cooling tower. Storage tanks for MVRE are found almost full of condensate water.
- Unit is member of EICL CETP. Unit has disposed of 12 tankers (total- 290 KL) effluent to EICL in the month of June-2023. Average 9.67 KLD of effluent sent to EICL against the booked quantity of 30 KLD.
- Photographs taken during inspection are attached herewith.

Following instruction has been issue to industry.

- ૧) મુલાકાત સમયે ETP, RO Plant અને MEE બંધ જોવા મળેલ તેમજ ETPની બધી જ ટેન્કો વેસ્ટ વોટરથી ભરેલ જોવા મળેલ. તે બાબતે ખુલાસો કરવો.
- ૨) RO Plant અને MEE Plant ની Feed pumps છૂટા જોવા મળેલ તે બાબતે ખુલાસો કરવો.
- ૩) ETP lifting pump પર લગાડવામાં આવેલ T-Section દૂર કરવો / તેની લંબાઈ વધારીને collection tank bottom સુધી લઈ જવી.
- ૪) ETP કલેક્શન ટેન્ક પાસે ચેમ્બર જોવા મળેલ જેનો નિકાલ સ્ટ્રોમ વોટર ડ્રેઈનમાં થતો જોવા મળેલ. ચેમ્બરમાં કોઈ પણ પ્રકારનું વરસાદી પાણી આવી શકે તેમ ન હોય તેમ જણાયેલ. ચેમ્બર અને પાઈપલાઈનના purpose નો ખુલાસો કરવો.
- ૫) MVR, ETP area તેમજ MEE વિસ્તાર આલ્કેલાઈન વેસ્ટ વોટરનો ભરાવો જોવા મળેલ તે બાબતે ખુલાસો કરવો.
- ૬) બંસીભાઈની ફેક્ટરીની સામે આવેલ ખેતરમાં પાઈપલાઈન દ્વારા પાણી નિકાલની મંજૂરી આપના દ્વારા લેવામાં આવેલ છે. ખેતરમાં કોઈ પણ પાકની ખેતી તેમજ પ્લાન્ટેશન જોવા મળેલ નહીં.
- ૭) સ્ટ્રોમ વોટર ડ્રેઈનના આઉટલેટ પાસે આવેલ સેપ્ટિક ટેન્ક ફૂલ જોવા મળેલ જે ઓવરફ્લો થઈ બહાર જતું જોવા મળેલ તે તાત્કાલિક બંધ કરવું.
- ૮) મુલાકાત સમયે એકમની ETP વિસ્તારના બહારના ભાગમાં આવેલ વરસાદી કાંસમાંથી પાણીના નમૂના એકત્રિત કરવામાં આવેલ છે.



Contaminated water flowing into natural drain in front of unit.



Contaminated water coming into natural drain from storm water drain of unit



Storm water drain within premises.



Chamber near ETP



Opening of HDPE pipe from chamber near storm water drain



Overflowing of septic tank



ETP tanks found full up to brim level



Accumulation of contaminated alkaline water within premises.



Accumulation of contaminated alkaline water within premises.



Removal of pumps from RO plant.



Removal pumps from MEE



T- section provided on lifting pump.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND, RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:391157

Test Report No. : 48583

Date: 17/07/2023

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : J.M. MAHIDA, ROH
5. Quantity of Sample Received : 05 Liter.
6. Code No. of the Sample : 3551604
7. Date & Time of Collection & Inwarding : 06/07/2023 (1855 to 1855) & 07/07/2023
8. Date of Start & Completion of Analysis : 07/07/2023 & 17/07/2023
9. Sampling Point : From natural drain opp. M/s. Lactose I Ltd ~
10. Flow Details (Remarks) : --
11. Mode of Disposal : Natural drain
12. Ultimate Receiving Body : River Mahi
13. Temperature on Collection : 30 & pH Range on pH Strip : @ 7-8 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	8.00
2	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	80
3	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	3966
4	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	138
5	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	1.79
6	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	571
7	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	20
8	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	1697
9	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	2.8
10	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	0.3
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	0.65
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	440

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 17/07/2023

B.M.PARMAR,SO

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND, RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:391161

Test Report No. : 48584

Date: 17/07/2023

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : J.M. MAHIDA, ROH
5. Quantity of Sample Received : 05 Liter.
6. Code No. of the Sample : 4998630
7. Date & Time of Collection & Inwarding : 06/07/2023 (1910 to 1910) & 07/07/2023
8. Date of Start & Completion of Analysis : 07/07/2023 & 17/07/2023
9. Sampling Point : Storm water drain outlet in natural drain besides M/s. Lactose I Ltd ~
10. Flow Details (Remarks) : --
11. Mode of Disposal : Natural drain
12. Ultimate Receiving Body : River Mahi
13. Temperature on Collection : 30 & pH Range on pH Strip : @ 6 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	5.77
2	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	5
3	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	3188
4	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	170
5	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	1.18
6	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	633
7	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	78
8	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	2900
9	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	4.0
10	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	BDL
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	2.88
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	763

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 17/07/2023

B.M.PARMAR,SO

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND, RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:391163

Test Report No. : 48585

Date: 17/07/2023

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : J.M. MAHIDA, ROH
5. Quantity of Sample Received : 05 Liter.
6. Code No. of the Sample : 1325658
7. Date & Time of Collection & Inwarding : 06/07/2023 (1925 to 1925) & 07/07/2023
8. Date of Start & Completion of Analysis : 07/07/2023 & 17/07/2023
9. Sampling Point : Storm water drain within premises ~
10. Flow Details (Remarks) : --
11. Mode of Disposal : Natural drain
12. Ultimate Receiving Body : River Mahi
13. Temperature on Collection : 30 & pH Range on pH Strip : @ 6-7 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	6.36
2	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	5
3	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	3132
4	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	324
5	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	7.73
6	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	530
7	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	58
8	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	2387
9	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	3.6
10	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	BDL
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	1.79
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	550

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 17/07/2023

B.M.PARMAR,SO

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- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND, RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:391164

Test Report No. : 48586

Date: 17/07/2023

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : J.M. MAHIDA, ROH
5. Quantity of Sample Received : 05 Liter.
6. Code No. of the Sample : 8312384
7. Date & Time of Collection & Inwarding : 06/07/2023 (1930 to 1930) & 07/07/2023
8. Date of Start & Completion of Analysis : 07/07/2023 & 17/07/2023
9. Sampling Point : Collection tank of ETP ~
10. Flow Details (Remarks) : --
11. Mode of Disposal : --
12. Ultimate Receiving Body : --
13. Temperature on Collection : 30 & pH Range on pH Strip : @10 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	9.99
2	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	600
3	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	10142
4	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	136
5	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	1.79
6	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	797
7	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	114
8	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	15028
9	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	5.2
10	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	0.7
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	bdl
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	4250

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 17/07/2023

B.M.PARMAR,SO

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- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND, RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:391165

Test Report No. : 48587

Date: 17/07/2023

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : J.M. MAHIDA, ROH
5. Quantity of Sample Received : 05 Liter.
6. Code No. of the Sample : 5241019
7. Date & Time of Collection & Inwarding : 06/07/2023 (1950 to 1950) & 07/07/2023
8. Date of Start & Completion of Analysis : 07/07/2023 & 17/07/2023
9. Sampling Point : Open effluent storage tank near DG set & cooling tower ~
10. Flow Details (Remarks) : --
11. Mode of Disposal : --
12. Ultimate Receiving Body : ---
13. Temperature on Collection : 30 & pH Range on pH Strip : @ 7-8 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	6.50
2	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	80
3	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	11492
4	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	302
5	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	0.67
6	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	5791
7	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	111
8	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	10221
9	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	4.0
10	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	3.9
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	0.38
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	2800

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 17/07/2023

B.M.PARMAR,SO

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- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND, RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:391166

Test Report No. : 48588

Date: 17/07/2023

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : J.M. MAHIDA, ROH
5. Quantity of Sample Received : 05 Liter.
6. Code No. of the Sample : 4992279
7. Date & Time of Collection & Inwarding : 06/07/2023 (2010 to 2010) & 07/07/2023
8. Date of Start & Completion of Analysis : 07/07/2023 & 17/07/2023
9. Sampling Point : MVR condensate from condensate storage tank in MVR area ~
10. Flow Details (Remarks) : --
11. Mode of Disposal : Reuse within premises
12. Ultimate Receiving Body : --
13. Temperature on Collection : 35 & pH Range on pH Strip : @ 6 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	5.49
2	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	5
3	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	1032
4	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	180
5	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	1.29
6	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	14
7	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	10
8	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	596
9	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	2.8
10	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	BDL
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	0.32
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	115

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 17/07/2023

B.M.PARMAR,SO

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- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Lactose I Ltd...

Outward No: 43539-13/09/2023

Email : PLOT NO: 5,6,
akash@lactoseindialimited.com RANIA POICHA , -,
Poicha (Rania) - 391780
Telephone : DIST : Vadodara , TAL : Savli , SIDC : Not In Gidc
7574863759

Inspection Id : 751494 (On Complaint) Ro Name : Vadodara

2 Type / Scale / Sector / Status : RED / MEDIUM / Pharmaceuticals / In Operation

3 Inspection Dt & Time : 05/09/2023 22:15 / Air , Water **Person Contacted :** Mr. Dharmendra Choudhary (EHS-manager)

4 Env Audit Detail : Sch : N.A , Not Applicable . , Year : 2013 , On Dt : 14/06/2014

Commissioned Dt : 01/01/1992 Production Start Dt : 10/07/1992 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 291.000 Dom : 39.000 **Borewells:** 2**6 Waste Water generation / Discharge (klpd) :** Ind : 166.000 Dom : 34.000 **Tubewells:** 0**7 Consumer No.(Electric Meter):** **Source of Water Supply:** Groundwater - borewell : 2 numbers**8 Disposal Mode of Industrial / Domestic :** Common E.T.P / Irrigation**9 Discharge Pt / Final Receiving Body (Ultimate):** CETP, EICL / CETP, EICL, Umaraya**10 Status of water consent Under the Water Act,1974:** AWH-100502-31/12/2023 Last Inward:151324-18/02/2019[GRT]**11 Effluent Treatement plant (ETP) : Units, if provided and status :**

ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Equalization Tank,P-Holding Tank,Primary,S-Aeration Tank,S-Settling Tank,S-Sludge Holding Tank,Secondary,T-Carbon Filter,T-Mlt. Effect Evaporator,T-Reverse Osmosis,T-Sand Filter,Tertiary

12 Whether Industry is a member of CETP ? Enviro Infrastructure Co.Ltd.Umraya, Dist: Vadodara**13 Boilers=3 , DG Sets=2 , Flue Gas =5, Process =1 , ETP Cap = 503 , Capacity of All = 70 KLH, 74 KLH**

APCM Details : Bag Filter,Cyclone ,Multi Cyclone

Fuel Used : Agro Waste/Briquettes,Diesel

Stack Attached to : Boiler,D.G. Sets

14 TSDF Name : Nandesari Enviro Cntl Ltd.BARODA [22333]**15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL****16 Last Env. Form V : 2022-2023 Water Cess Return : 2017-2018 HW Monthly Return : 2023-99****17 Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
19/08/2023	REV	25/08/2023	3MT,	749192	REV	APP	751739
06/07/2023	DIR	07/08/2023	33A,O15,	743663	DIR	COM	750178
06/07/2023	DIR	07/08/2023	33A,O15,	743663	DIR	COM	750157

Monthly Patrak Data : Last Return : 202308 HAZD Waste Disposal : 80.400 (3 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 556725, ETP - 113066, APCM - 0	Meter Reading - 5618, Kilo Litre - 2676	Meter Reading - 0, Kilo Litre - 0



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

0	-	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	-	Electric Company Name (Power Supply)	MGVCL	
p	-	On East Direction of the location of the Company	Express way to Ahmedabad	
p	-	On North Direction of the location of the Company	Open Land	
p	-	On South Direction of the location of the Company	Open Land	
p	-	On West Direction of the location of the Company	Village Poicha	
o	-	Production since (Date) or Proposed	10/07/1992	
g	-	Nos of Stacks (Flue Gas & Process)	0, 0	
n	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary-Tertiary	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	1, 1, 1	

General Observation

a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	VRD-1121	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	Yes	

Air Related

a	-	Fuel Type confirmitive with CCA ?	Yes	
b	-	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	-	APC Measures confirmitive with CCA conditions ??	Yes	
d	-	ALL APCMs are in operation	Yes	
e	-	SMF availability	Provided	
f	-	Thick Smoke observed in Flue Gas/Processes ??	No.	
g	-	ph of Scrubbing Media as per requirement ??	Yes	
h	-	Ultimate Disposal of Scrubbing Media	N.A	
i	-	Nos of Samples : Stack & Ambient	0, 0	

Water Parameter

b	-	Source of Water Supply	Groundwater - borewell : 2 numbers	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	2	



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (22174)

Inspection Crux:

General Observation:

Inspection report attached [508]-13/09/2023

~ RO Comments/Reply :Appropriate action based on Analysis report-13/09/2023

Water Observation:

Air Observation:

Hazard Observation:

I recommend : d. Issue Show Cause Notice

W.C Notings: -----[508-ROH]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

- 1) મુલાકાત સમયે સર્વે નં. ૪૮૮/૧ માં ગાર્ડનીંગ માટે ઉપયોગમાં લેવામાં આવતા Borewell RO reject ના પાણીનો નમૂનો એકત્રિત કરવામાં આવેલ છે.
- 2) મુલાકાત સમયે ETP, MEE અને MVRE કાર્યરત જણાયેલ. MVRE concentrate ના disposal ની માહિતી આપવી.
- 3) Spent carbon સ્ટોરેજ એરિયામાં શીફ્ટ કરવો.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. બોર્ડના direction મુજબ RO Reject ના disposal માટે alternative disposal mode explore કરવો અને તેને Implement કરવો.	749192(19/08/23)	Still Pending
2. એકમમાં આવેલ u/g collection tank (Industrial/domestic effluent) સાથેના Pump સાથે level indicator બેસાડવા.	749192(19/08/23)	Still Pending
4. MVRE/MEE Reject ના disposal અંગે સ્પષ્ટતા કરવી.	749192(19/08/23)	Still Pending
5. બોર્ડ ધ્વારા પાઠવેલ direction orderનું ચુસ્તપણે પાલન કરવું.	749192(19/08/23)	Still Pending
3. મુલાકાત સમયે Point No. 11 & 13 માં દર્શાવેલ tank માં effluent ભરેલ જોવા મળેલ છે. to તેને MEE/MVRE માં સત્વરે Trcat કરવું તથા MVRE/MEE efficiently ચલાવવા.	749192(19/08/23)	Still Pending
1. મુલાકાત સમયે ETP, RO plant અને MEE બંધ જોવા મળેલ તેમજ ETPની બધી જ ટેન્કો વેસ્ટ વોટર થી ભરેલ જોવા મળેલ. તે બાબતે ખુલાસો કરવો.	743663(06/07/23)	Still Pending
2. RO Plant અને MEE plant ના feed pumps છૂટા જોવા મળેલ તે બાબતે ખુલાસો કરવો.	743663(06/07/23)	Still Pending
4. ETP કલેક્શન ટેન્ક પાસે ચેમ્બર જોવા મળેલ જે નો નિકાલ સ્ટ્રોમ વોટર ડ્રાઇનમા થતો જોવા મળેલ. ચેમ્બરમાં કોઈપણ પ્રકારનું વરસાદી પાણી આવી શકે તેમ ન હોય તેમ જણાયેલ. ચેમ્બર અતે પાઇપલાઇન purpose નો ખુલાસો કરવો.	743663(06/07/23)	Still Pending
5. MVR, ETP area તેમજ MEE વિસ્તાર આલ્કેલાઇન વેસ્ટ વોટર નો ભરવો જોવા મળેલ તે બાબતે ખુલાસો કરવો.	743663(06/07/23)	Still Pending
6. બંસીભાઈના ફેક્ટરીની સામે આવેલ ખેતર માં પાઇપલાઇન ધ્વારા પાણી નિકાલની મંજૂરી આપના ધ્વારા લેવામાં આવેલ છે. ખેતરમાં કોઈપણ પાક ની ખેતી તેમજ પ્લાન્ટેશન જોવા મળેલ નહીં.	743663(06/07/23)	Still Pending
8. મુલાકાત સમયે એકમની ETP વિસ્તાર ના બહાર ના ભાગમાં આવેલ વરસાદી કાંસમાથી પાણીના નમૂના એકત્રિત કરવામાં આવેલ છે.	743663(06/07/23)	Still Pending
3. ETP lifting pump પર લગાડવામાં આવેલ T-section દૂર કરવો/તેની લંબાઈ વધારી ને collection tank bottom સુધી લઈ જવી.	743663(06/07/23)	Still Pending
7. સ્ટ્રોમ વોટર ડ્રેઇન ના આઉટલેટ પાસે આવેલ સેપ્ટિક ટેન્ક ફૂલ જોવા મળેલ જે ઓવરફ્લો થઈ બહાર જતું જોવા મળેલ તે તાત્કાલિક બંધ કરવું.	743663(06/07/23)	Still Pending
(2) મુલાકાત સમયે survey no: ૪૮૮/૧ માં પાણી ભરાયેલ અને તેમાંથી દુર્ગંધ જણાયેલ હોય, સદર બાબતે જરૂરી પગલા લેવા અને તેની વિગત બોર્ડમાં આધારભુત પુરાવા સાથે જમા કરાવવી.	702367(24/01/23)	Still Pending
(1) આપના એકમની મુલાકાત ફરિયાદના સંદર્ભમાં survey no: ૪૮૮/૧ માં આપના દ્વારા છોડવામાં આવેલ પાણીમાંથી ઉદભવતી દુર્ગંધના સંદર્ભમાં લેવામાં આવેલ છે.	702367(24/01/23)	Still Pending
(3) છેલ્લા ત્રણ માસના ઉત્પાદન, પાણી વપરાશ,વેસ્ટ વોટર જનરેશન/ડીસ્પોઝલ,હઝાડસ વેસ્ટ જનરેશન/ડીસ્પોઝલ,બળતણ વપરાશની માહિતી આધારભુત દસ્તાવેજ પુરાવા સાથે જમા કરાવવા.	702367(24/01/23)	Still Pending



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (22174)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-12	@7-8 on ph strip / 28	1130-1130	REP	from ro reject overhead collection cum disposal tank ~	Colourless
2	W-12	@4-6 on ph strip / 29	1020-1020	REP	from accumulated w/w in farm of mr. bansibhai (sr. no. 488/1) ~	Turbid

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Driers	0		FIL,CYC	

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	11	320 KVA	YES	N.A	Diesel	87 Lit/Hr	-
2	Boiler	30	8 TPH	YES	FIL,MUL	Agro Waste/Briquette s	50 MT/Day	
3	D.G. Sets	11	200 KVA	YES	N.A	Diesel	55 Lit/hr	
4	Boiler	33	4 TPH	YES	MUL	Agro Waste/Briquette s	16.8 MT/Day	in operation , apcm working
5	Boiler	33	3 TPH	YES	MUL	Agro Waste/Briquette s	12 MT/Day	not in operation(stand by)

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Off Specification Products	I -28.4	1.000-M.T	CIW,COL,STO
2	Contaminated cotton rags or other cleaning materials	I -33.2	0.500-M.T	DSI
3	Spent ion exchange resin containing toxic metals	I -35.2	0.500-M.T	CIW,DSI,STO,TRA
4	Process Residue and wastes	I -28.1	3.000-M.T	CIW,COL,DSI,STO,TRA
5	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3.000-M.T	COL,DCO,DEC,STO,TRA
6	Used or Spent Oil	I -5.1	0.060-M.T	COL,CYC,STO,TRA
7	Chemical sludge from waste water treatment	I -35.3	5.000-M.T	COL,DSS,STO,TRA,DST
8	Spent carbon	I -28.3	6.000-M.T	CIW,COL,DSI,STO,TRA
9	Date-expired products	I -28.5	1.000-M.T	CIW,COL,DSI,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	capsules	200000000.000	200000000.000 - NOS	200000000.000	
2	electric power	0.000	0.000 - ---	0.000	
3	festal	200000000.000	5000000.000 - NOS	200000000.000	
4	festal-n	250000000.000	1250000.000 - NOS	250000000.000	
5	general tablets	200000000.000	11250000.000 - NOS	200000000.000	
6	glutex	0.000	0.000 - NOS	0.000	
7	Glutex tablet	11250000.000	11250000.000 - NOS	11250000.000	
8	lactose	1031.260	1031.260 - M.T	1031.260	
9	lactose (galacto fructose)	0.000	0.000 - M.T	0.000	Proposed
10	lactose (re-packing)	500.000	500.000 - M.T	500.000	
11	Lactulose (Galacto fructose)	1000.000	1000.000 - M.T	1000.000	
12	liquid formulations	210.000	210.000 - KLT	210.000	
13	neutraceutical formulations	1000.000	1000.000 - M.T	1000.000	
14	power demand	0.000	0.000 - ---	0.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acacia powder	0.000 - M.T
2	acetic acid glacial	0.000 - M.T
3	acetone ip	0.000 - M.T

13/09/2023

5/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

4	activated carbon	0.000 - M.T
5	aerosil	0.000 - M.T
6	aerosol	0.000 - M.T
7	ambroxol hcl ip	0.000 - M.T
8	calcium carbonate	0.000 - M.T
9	carbohydrates	0.000 - M.T
10	caster oil	0.000 - M.T
11	Caustic lye 50%	0.000 - M.T
12	cellulose acetate	0.000 - M.T
13	cetirizine hydrochloride	0.000 - M.T
14	ciprofloxacin	0.000 - M.T
15	citric acid	0.000 - M.T
16	citric acid anhydrous	0.000 - M.T
17	colloidal silicon dioxide ip	0.000 - M.T
18	colour	0.000 - M.T
19	crospovidone usp-nf	0.000 - M.T
20	dextrose monohydrate usp	0.000 - M.T
21	dry orange flavour	0.000 - M.T
22	edible lactose	0.000 - M.T
23	ethyl vanillin	0.000 - M.T
24	eudragit l 30 d-55	0.000 - M.T
25	Filter aid/Hyflow	0.000 - M.T
26	flavour	0.000 - M.T
27	gelatin	0.000 - M.T
28	glycerin	0.000 - M.T
29	glycerine	0.000 - M.T
30	guaiphenesin ip	0.000 - M.T
31	gum acacia	0.000 - M.T
32	HCl 33%	0.000 - M.T
33	hemicellulos	0.000 - M.T
34	hydroxyl propyl methyl cellulose ip	0.000 - M.T
35	hydroxyzine hydrochloride	0.000 - M.T
36	iso propanol ip	0.000 - M.T
37	lactobacilli	0.000 - M.T
38	lactose	0.000 - M.T
39	lactulose	0.000 - M.T
40	liquid glucose	0.000 - M.T
41	magnesium stearate	0.000 - M.T
42	methyl paraben ip	0.000 - M.T
43	micro-crystalline cellulose	0.000 - M.T
44	minerals	0.000 - M.T
45	oxbile	0.000 - M.T
46	pancreatin	0.000 - M.T
47	pg 8000 usp nf	0.000 - M.T
48	piracetam ep/bp	0.000 - M.T
49	polythelene glycol - 6000	0.000 - M.T
50	propyl hydroxy benzoate (propyl paraben)	0.000 - M.T
51	propyl paraben ip	0.000 - M.T
52	propylene glycol	0.000 - M.T
53	propylene glycol ip	0.000 - M.T
54	purified water	0.000 - M.T
55	Re-packing	0.000 - M.T
56	shell	0.000 - M.T
57	sodium benzoate	0.000 - M.T
58	sodium chloride	0.000 - M.T
59	Sodium Hydroxide	0.000 - M.T
60	sorbitol 70% ip	0.000 - M.T
61	starch	0.000 - M.T
62	sugar	0.000 - M.T
63	sugar pharma grade / refined grade	0.000 - M.T
64	sugar pharma grade / refined grade / d	0.000 - M.T
65	talcum	0.000 - M.T
66	terbutaline sulphate ip	0.000 - M.T
67	titanium dioxide	0.000 - M.T
68	whey protein	0.000 - M.T

G Water Consumption & Generation Break up



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 330.000	WWG : 200.000	Water Source	Remark
1	Boiler Feed	55.000	15.000	Borewell	
2	Cooling Water	25.000	5.000	Borewell	
3	Domestic Purpose	39.000	34.000	Borewell	
4	Mnfg Process	95.000	79.000	Borewell	
5	Others	49.000	0.000	Borewell	Green belt (WTP Reject)
6	Others	10.000	10.000	Borewell	Softner regeneration
7	Wash Water	57.000	57.000	Borewell	

H Solid Waste

Inspection Team : J.M. Mahida, ROH - MR. PRATIKKUMAR SUDHIRBHAI CHAUDHARY

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(J.M. Mahida, ROH)

VISIT OF LACTOSE INDIA LTD (PCB ID: 22174) ON 05.09.2023

- The unit is visited w.r.t a telephonic complaint from Mr. Ashokbhai, Sarpanch Poicha regarding disposal of industrial effluent by the industry into the farm of Survey Number 488/1 (Bansibhai Farm).
- The team first contacted the complainer, Mr. Ashokbhai, Sarpanch. He was very agitated and said that this was a recurring default by the industry and industry continued with its discharge into survey number 488/1. Discharged effluent into farm is resulted in breeding place for mosquitoes and pungent smell.
- Next, the team went to the field where the industry had permission to discharge their RO Reject of freshwater usage. It is observed that there are at least two different pipelines coming into the field from the industry and there is no w/w disposal of any of them at the time of visit. Plantation is observed in the farm of Bansibhai. Mild smell is felt due to accumulation of water and due to septic condition. One such accumulated water sample is collected from the farm. Unit has provided a network of pipelines for the disposal of water for plantation purposes. No overflow or discharge of water is observed from the farm to the nearby drain.
- After this, the team visited the industry. Unit is found in operation. Lactose, lactulose, and tablet plants are in operation.
- During the visit, ETP is found in operation. MEE and MVRE are found in operation and condensate from MEE and MVRE are used for cooling purposes. During visit, feed flow to MVRE is 5 M3/Hr and condensate is generated at a flow rate of 2.4 m3/hr. Concentrate from MVRE is sent to Detox India Limited. Concentrate from MEE is feed to MVRE.
- Unit has provided RO plant for feeding water to the unit (Raw water RO Plant). Reject from RO plant is collected in three number of HDPE tanks (10KL each) provided on the terrace of lactulose plant. Reject water is discharge into survey number-488/1 for gardening and plantation purpose. Unit has obtained consent for the same. During the visit, one sample is collected from the HDPE tank to know the quality of water discharged for plantation purposes. Unit has provided flow meter on discharge line and its reading is 13878 KL. During the visit, no outside discharge from the unit is observed.
- During the visit, @ 5 MT of spent carbon is found stored on open land outside the hazardous waste storage area. Unit has been instructed to shift the same to storage area.

- Storm water drains within the premises are found dry. No outside discharge from unit is observed from storm water drain. Natural Kotar besides the unit is also found dry.
- Unit has procured machines for the installation of STP, which are observed at site.

P S Chaudhary

AEE

J M Mahida

DEE/RO



GUJARAT POLLUTION CONTROL BOARD

REGIONAL OFFICE-VADODARA

GERI Compound, Race Course Road, Vadodara - 390 007, Phone : 2354850
Website : www.gpcb.gov.in Online Application Site : http://gpcb.xn.gujarat.gov.in
E-mail Id (RO) : ro-gpcb-vado@gujarat.gov.in, E-mail ID (UH) uh-gpcb-vado@gujarat.gov.in

સ્થળ તપાસની નિરીક્ષણ નોંધ

આઈ.ડી.નં. 22174 કેટેગરી/સ્કેલ: ... R / ... M, Latitude/Longitude /

શ્રીમાન,

આપશ્રીને જણાવવાનું કે, આજ તા. 05/09/23 ના રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઇન્સ્પેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/જોખમી કચરા/પ્લાસ્ટીકના / ... / ... નમૂના પૃથક્કરણ અર્થે એકત્રિત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓના સંદર્ભે ટ્રૂટિઓ/ક્ષતિઓ જોવા/જાણવા મળેલ છે, જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલાં લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પૂરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદ્દાઓ/સૂચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં રજૂઆત કરી શકો છો અથવા લેખિત ખુલાસો / સ્પષ્ટતા / પૂર્તતા અહેવાલ કામકાજના દિન-૦૩માં બોર્ડની વડી કચેરીને ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Emailથી રજૂ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન જોવા મળેલ સ્થળસ્થિતિ/ટ્રૂટિઓ/ક્ષતિઓ/ખામીઓ :

- મુલાકાત સમયે સર્વે જે. ટાઈલ માં ગાર્ડનના મારે ઉપયોગમાં લેવામાં આવતા Borewell જેલ ના પાણીનો ગમુનો છે એકત્રિત તરવામાં આવેલ છે.
- મુલાકાત સમયે ETP, MEE અને MYRE મશીન ગુજાથેલ. MYRE concealer ના disposal ની
- માલિની આપવી.
- spent carbon સ્ટોરેજ એરિયામાં રીક્ટ તરવો.

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી,
(અધિકારીઓના નામ, હોદ્દો, સહી):

P. S. Choudhary
(AEE)

J. M. Mahida
(R.O)

મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધિની રજૂઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

મુલાકાત દરમ્યાન અધિકારીશ્રીઓએ મુદ્દાઓ માટે સ્થળસ્થિતિ/સૂચનાઓ/સુધારાત્મક પગલાં ભરવા જણાવેલ છે, જેમાં,

(૧) આ સ્થળસ્થિતિ/સૂચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું.

✓

(૨) જેમાં દર્શાવેલ સ્થળસ્થિતિ/સૂચનાઓમાંથી મુદ્દા નં. સાથે હું, નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજૂઆત છે :

એકમના પ્રતિનિધિ/આ નોંધ મેળવનારનું નામ, હોદ્દો અને સહી:

તા.: 05/09/23 Mr. Dharmender Choudhary (EH manager)

**ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE**

**GUJARAT POLLUTION CONTROL
BOARD**

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:395447

Test Report No. : 49097

Date: 16/09/2023

1. Name of the Customer	: Lactose I Ltd
2. Address:	: 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara Pin: 391780
3. Type of Sample	: REP
4. Sample Collected By	: J.M. MAHIDA, ROH
5. Quantity of Sample Received	: 05 Liter.
6. Code No. of the Sample	: 5792304
7. Date & Time of Collection & Inwarding	: 05/09/2023 (1020 to 1020) & 06/09/2023
8. Date of Start & Completion of Analysis	: 06/09/2023 & 16/09/2023
9. Sampling Point	: From accumulated w/w in farm of Mr. Bansibhai (Sr. No. 488/1) ~
10. Flow Details (Remarks)	: --
11. Mode of Disposal	: On Land
12. Ultimate Receiving Body	: U/g strata
13. Temperature on Collection	: 29 & pH Range on pH Strip : @4-6 on pH strip
14. Carboys Nos	: Barcode
15. Parameters	: 12

Sr	Parameter	Unit	Test Method	Result
1	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	5.66
2	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	5
3	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	418
4	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	60
5	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	2.97
6	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	26
7	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	5
8	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	102
9	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	bdl
10	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	1.52
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	bdl
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	14

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 16/09/2023

B.M.PARMAR,SO

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND, RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:395449

Test Report No. : 49098

Date: 16/09/2023

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : J.M. MAHIDA, ROH
5. Quantity of Sample Received : 05 Liter.
6. Code No. of the Sample : 1927688
7. Date & Time of Collection & Inwarding : 05/09/2023 (1130 to 1130) & 06/09/2023
8. Date of Start & Completion of Analysis : 06/09/2023 & 16/09/2023
9. Sampling Point : From RO reject overhead collection cum disposal tank ~
10. Flow Details (Remarks) : --
11. Mode of Disposal : On Land
12. Ultimate Receiving Body : U/g strata
13. Temperature on Collection : 28 & pH Range on pH Strip : @7-8 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	7.90
2	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	5
3	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	5414
4	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	30
5	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	1.79
6	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	1153
7	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	160
8	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	13
9	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	bdl
10	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	0.21
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	0.42
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	<5.0

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 16/09/2023

B.M.PARMAR,SO

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- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
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- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Lactose I Ltd

Outward No: 44962-22/03/2024

Email : PLOT NO: 5,6,
akash@lactoseindialimited.com RANIA POICHA , -,
Telephone : Poicha (Rania) - 391780
7574863759 DIST : Vadodara , TAL : Savli , SIDC : Not In Gidc

Inspection Id : 776901 (Routine Visit) Ro Name : Vadodara

2 Type / Scale / Sector / Status : RED / LARGE / Pharmaceuticals / In Operation**3 Inspection Dt & Time :** 21/03/2024 15:50 / Water **Person Contacted :** Mr. Akash Bhatt**4 Env Audit Detail :** Sch : N.A , Not Applicable . , Year : 2013 , On Dt : 14/06/2014

Commissioned Dt : 01/01/1992 Production Start Dt : 10/07/1992 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 291.000 Dom : 39.000 **Borewells:** 2**6 Waste Water generation / Discharge (klpd) :** Ind : 166.000 Dom : 34.000 **Tubewells:** 0**7 Consumer No.(Electric Meter):** **Source of Water Supply:** Groundwater - borewell : 2 numbers**8 Disposal Mode of Industrial / Domestic :** Common E.T.P / Irrigation**9 Discharge Pt / Final Receiving Body (Ultimate):** CETP, EICL / CETP, EICL, Umaraya**10 Status of water consent Under the Water Act,1974:** AWH-100502-31/12/2023 Last Inward:303694-13/02/2024[PRO]**11 Effluent Treatement plant (ETP) : Units, if provided and status :**

ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Equalization Tank,P-Holding Tank,Primary,S-Aeration Tank,S-Settling Tank,S-Sludge Holding Tank,Secondary,T-Carbon Filter,T-Mlt. Effect Evaporator,T-Reverse Osmosis,T-Sand Filter,Tertiary

12 Whether Industry is a member of CETP ? Enviro Infrastructure Co.Ltd.Umraya, Dist: Vadodara**13 Boilers=3 , DG Sets=2 , Flue Gas =5, Process =1 , ETP Cap = 503 , Capacity of All = 70 KLH, 74 KLH**

APCM Details : Bag Filter,Cyclone ,Multi Cyclone

Fuel Used : Agro Waste/Briquettes,Diesel

Stack Attached to : Boiler,D.G. Sets

14 TSDF Name : Nandesari Enviro Cntl Ltd.BARODA [22333]**15 Lab Charges Pending :** Rs. 5125.00 **Water Cess Charges Pending :** NIL**16 Last Env. Form V : 2022-2023** **Water Cess Return :** 2017-2018 **HW Monthly Return :** 2024-02**17 Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
05/09/2023	NOT	13/02/2024	31A,33A,,	751494	NOT	COM	783690
05/09/2023	NOT	13/02/2024	31A,33A,,	751494	NOT	COM	758611
05/09/2023	NOT	13/02/2024	31A,33A,,	751494	NOT	COM	756345

Monthly Patrak Data : Last Return : 202402 **HAZD Waste Disposal :** 107.790 (4 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 422558, ETP - 122757, APCM - 0	Meter Reading - 2398, Kilo Litre - 2398	Meter Reading - 0, Kilo Litre - 0

22/03/2024

1/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

o	-	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	-	Electric Company Name (Power Supply)	MGVCL	
p	-	On East Direction of the location of the Company	Express way to Ahmedabad	
p	-	On North Direction of the location of the Company	Open Land	
p	-	On South Direction of the location of the Company	Open Land	
p	-	On West Direction of the location of the Company	Village Poicha	
o	-	Production since (Date) or Proposed	10/07/1992	
n	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	1, 1, 1	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	

General Observation

a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	VRD-1121	
b	-	Industry Operating without CCA	Applied	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	Yes	Discharge is observed in natural kaans.
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	

Water Parameter

b	-	Source of Water Supply	Groundwater - borewell : 2 numbers	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	No.	Discharge outside premises observed.
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	Yes	
h	-	Nos of Samples collected	1	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (22174)

22/03/2024

2/7 (Through XGN)



Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

Unit is visited with reference to complaint received. Detail IR is attached herewith. [508]-22/03/2024
~ RO Comments/Reply :Discharge of wastewater observed outside. -22/03/2024

I recommend : g. Recommend Strict Action

Point to point reason of recommendation for this action

Discharge of wastewater observed outside..

W.C Notings: -----[508-ROH]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

- મુલાકાત સમયે ETP, MEE,MVR અને Double Drum Dryer ચાલુ જોવા મળેલ.
- મુલાકાત સમયે એકમની બાજુમાં આવેલ વરસાદી કાંસમાં એકમમાંથી નીકળતા ગંદાપાણીનો પ્રવાહ જોવા મળેલ જેનો નમૂનો પૃથ્થકરણ માટે એકત્રિત કરેલ છે.
- રીવોકેશનની શરત નં-૭નું compliance આપવું.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. બોર્ડ દ્વારા પાઠવેલ SCN dated 10/11/2023 ના સંદર્ભે OCEMS ના Installation બાબતે સ્પષ્ટતા કરવી.; We have purchased OCEMS and installation will be completed by March-2024. We have submitted copy of Purchase Order at RO GPCB and also in Extra Documents (23/02/2024)	772642(17/02/24)	---
૨. છેલ્લા ત્રણ માસના ઉત્પાદન,પાણી વપરાશ,વેસ્ટ વોટર જનરેશન/ડીસ્પોઝલ,બળતણ વપરાશ,હઝાર્ડસ વેસ્ટ જનરેશન/ડીસ્પોઝલની માહિતી આધારભૂત દસ્તાવેજ પુરાવા સાથે જમા કરાવવી.; We have submitted all required data at RO GPCB and also in Extra Documents (23/02/2024)	772642(17/02/24)	---
1) મુલાકાત સમયે સર્વે નં. ૪૮૮/૧ માં ગાર્ડનીંગ માટે ઉપયોગમાં લેવામાં આવતા Borewell RO reject ના પાણીનો નમૂનો એકત્રિત કરવામાં આવેલ છે.	751494(05/09/23)	---
2) મુલાકાત સમયે ETP, MEE અને MVRE કાર્યરત જણાયેલ. MVRE concentrate ના disposal ની માહિતી આપવી.	751494(05/09/23)	---
3) Spent carbon સ્ટોરેજ એરિયામાં શીફ્ટ કરવો.	751494(05/09/23)	Fully Complied
1. બોર્ડના direction મુજબ RO Reject ના disposal માટે alternative disposal mode explore કરવો અને તેને Implement કરવો.	749192(19/08/23)	Still Pending
2. એકમમાં આવેલ u/g collection tank (Industrial/domestic effluent) સાથેના Pump સાથે level indicator બેસાડવા.	749192(19/08/23)	Still Pending
4. MVRE/MEE Reject ના disposal અંગે સ્પષ્ટતા કરવી.	749192(19/08/23)	Still Pending
5. બોર્ડ દ્વારા પાઠવેલ direction orderનું ચુસ્તપણે પાલન કરવું.	749192(19/08/23)	Still Pending
3. મુલાકાત સમયે Point No. 11 & 13 માં દર્શાવેલ tank માં effluent ભરેલ જોવા મળેલ છે. to તેને MEE/MVRE માં સત્વરે Trcat કરવું તથા MVRE/MEE efficiently ચલાવવા.	749192(19/08/23)	Still Pending

22/03/2024

4/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (22174)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-12	@ 7-8 on ph strip / 32	1610-1610	REP	sample collected from natural drain ~	brown

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Driers	12		FIL,CYC	PM-150,

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	11	320 KVA	YES	N.A	Diesel	87 Lit/Hr	-
2	Boiler	30	8 TPH	YES	FIL,MUL	Agro Waste/Briquette s	50 MT/Day	
3	D.G. Sets	11	200 KVA	YES	N.A	Diesel	55 Lit/hr	
4	Boiler	33	4 TPH	YES	MUL	Agro Waste/Briquette s	16.8 MT/Day	in operation , apcm working
5	Boiler	33	3 TPH	YES	MUL	Agro Waste/Briquette s	12 MT/Day	not in operation(stand by)

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Off Specification Products	I -28.4	1.000-M.T	CIW,COL,STO
2	Contaminated cotton rags or other cleaning materials	I -33.2	0.500-M.T	COL,DSI,STO,TRA
3	Spent ion exchange resin containing toxic metals	I -35.2	0.500-M.T	CIW,DSI,STO,TRA
4	Process Residue and wastes	I -28.1	3.000-M.T	CIW,COL,DSI,STO,TRA
5	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3.000-M.T	COL,DCO,DEC,STO,TRA
6	Used or Spent Oil	I -5.1	0.060-M.T	COL,CYC,STO,TRA
7	Chemical sludge from waste water treatment	I -35.3	5.000-M.T	COL,DSS,STO,TRA,DST
8	Spent carbon	I -28.3	6.000-M.T	CIW,COL,DSI,STO,TRA
9	Date-expired products	I -28.5	1.000-M.T	CIW,COL,DSI,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	capsules	200000000.000	200000000.000 - NOS	200000000.000	PER MONTH
2	electric power	0.000	0.000 - ---	0.000	
3	festal	200000000.000	5000000.000 - NOS	200000000.000	PER MONTH
4	festal-n	250000000.000	1250000.000 - NOS	250000000.000	PER MONTH
5	general tablets	200000000.000	11250000.000 - NOS	200000000.000	PER MONTH
6	glutex	0.000	0.000 - NOS	0.000	
7	glutex tablet	11250000.000	11250000.000 - NOS	11250000.000	PER MONTH
8	lactose	1031.260	1031.260 - M.T	1031.260	PER MONTH
9	lactose (galacto fructose)	0.000	0.000 - M.T	0.000	
10	lactose (re-packing)	500.000	500.000 - M.T	500.000	PER MONTH
11	lactulose (galacto fructose)	1000.000	1000.000 - M.T	1000.000	PER MONTH
12	liquid formulations	210.000	210.000 - KLT	210.000	PER MONTH
13	neutraceutical formulations	1000.000	1000.000 - M.T	1000.000	PER MONTH
14	power demand	0.000	0.000 - ---	0.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acacia powder	0.005 - M.T
2	acetic acid glacial	17.500 - M.T

22/03/2024

5/7 (Through XGN)



Gujarat Pollution Control Board

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(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

3	acetone ip	26.666 - M.T
4	activated carbon	5.375 - M.T
5	aerosil	0.190 - M.T
6	aerosol	0.000 - M.T
7	ambroxol hcl ip	91.000 - M.T
8	calcium carbonate	11.127 - M.T
9	carbohydrates	250.000 - M.T
10	caster oil	0.896 - M.T
11	caustic lye 50%	212.500 - M.T
12	cellulose acetate	3.200 - M.T
13	cetirizine hydrochloride	7.840 - M.T
14	ciprofloxacin	49.000 - M.T
15	citric acid	0.065 - M.T
16	citric acid anhydrous	11.200 - M.T
17	colloidal silicon dioxide ip	0.065 - M.T
18	colour	21.000 - M.T
19	crospovidone usp-nf	0.525 - M.T
20	dextrose monohydrate usp	38.250 - M.T
21	dry orange flavour	0.210 - M.T
22	edible lactose	1258.130 - M.T
23	ethyl vanillin	0.120 - M.T
24	eudragit l 30 d-55	0.530 - M.T
25	filter aid/hyflow	80.000 - M.T
26	flavour	21.000 - M.T
27	gelatin	1.551 - M.T
28	glycerin	587.500 - M.T
29	glycerine	0.002 - M.T
30	guaiphenesin ip	151.900 - M.T
31	gum acacia	0.214 - M.T
32	hcl 33%	175.000 - M.T
33	hemicellulos	10.000 - M.T
34	hydroxyl propyl methyl cellulose ip	0.126 - M.T
35	hydroxyzine hydrochloride	31.500 - M.T
36	iso propanol ip	1.119 - M.T
37	lactobacilli	35.000 - M.T
38	lactose	3500.000 - M.T
39	lactulose	0.000 - M.T
40	liquid glucose	1.130 - M.T
41	magnesium stearate	0.330 - M.T
42	methyl paraben ip	0.025 - M.T
43	micro-crystalline cellulose	0.350 - M.T
44	minerals	3000.000 - M.T
45	oxbile	5.000 - M.T
46	pancreatin	45.600 - M.T
47	pg 8000 usp nf	0.072 - M.T
48	piracetam ep/bp	1505.000 - M.T
49	polythelene glycol - 6000	0.038 - M.T
50	propyl hydroxy benzoate (propyl paraben)	2.450 - M.T
51	propyl paraben ip	0.006 - M.T
52	propylene glycol	0.021 - M.T
53	propylene glycol ip	147.000 - M.T
54	purified water	0.024 - M.T
55	re-packing	500.000 - M.T
56	shell	0.000 - M.T
57	sodium benzoate	9.800 - M.T
58	sodium chloride	3.750 - M.T
59	sodium hydroxide	0.008 - M.T
60	sorbitol 70% ip	588.000 - M.T
61	starch	3.240 - M.T
62	sugar	49.375 - M.T
63	sugar pharma grade / refined grade	7.700 - M.T
64	sugar pharma grade / refined grade / d	5.250 - M.T
65	talcum	8.902 - M.T
66	terbutaline sulphate ip	4.900 - M.T
67	titanium dioxide	0.500 - M.T
68	whey protein	31.500 - M.T

22/03/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 330.000	WWG : 200.000	Water Source	Remark
1	Boiler Feed	55.000	15.000	Borewell	47KLD FRESH WATER (RO Permeate)+8KLD RECYCLED WATER FROM TREATED ETP WATER TANK
2	Cooling Water	25.000	5.000	Borewell	18 KLD (RO Permeate) WATER + 7KLD (RECYCLED WATER FROM ETP TREATED WATER TANK)
3	Domestic Purpose	39.000	34.000	Recycled	Fresh RO water(2KLD) and Recycled Water(37KLD) consumption
4	Mnfg Process	95.000	79.000	Recycled	20KLD FRESH(RO Permeate) WATER+ 75 KLD RECYCLED WATER FROM TREATED WATER TANK
5	Others	49.000	0.000	Recycled	Green belt (WTP/RO Reject)
6	Others	10.000	10.000	Borewell	Softner regeneration(RO Permeate)
7	Wash Water	57.000	57.000	Recycled	TREATED ETP WATER USED FOR WASHING ACTIVITY

H Solid Waste

Inspection Team : J.M. Mahida, EE - R.N.Shaikh, EE - Mr. Padaria henil c

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(J.M. Mahida, EE)

22/03/2024

7/7 (Through XGN)

**Gujarat Pollution Control Board
Regional Office- Vadodara**

Name of unit: M/s Lactose I Ltd (PCB ID:22174)

Visit Date: 21/03/2024.

Ref: Telephonic complaint of Mr. Dipaksinh Virpura & Gohil Gopalsinh, Anagadh Village dated 21/03/2024.

This unit is visited w.r.to complaint received regarding contaminated water flowing into River Mahisagar. Complainant claimed that M/s Lactose I Limited is discharging their untreated wastewater through natural kotar, which leads to River Mahisagar during odd hours. Based on this representation M/s Lactose I Ltd is visited and observations are as under:

- Unit has obtained CCA (AWH-100502) valid up to 31/12/2023 for manufacturing of various Pharma product as mentioned therein. Unit has also applied for renewal of CCA.
- During visit unit is observed in operation and manufacturing of lactose, lactulose, Festal is going on.
- Unit has provided ETP consisting of Collections tanks, primary treatment units, NF, RO,IRF, MEE,ATFD,MVRE and double drum dryer for generated waste water from washing and cleaning process. waste water after primary treatment units send to MEE and MVRE. During visit it is observed that industrial wastewater treated in primary treatment units, which is further partly sent to MEE (3 stage) and partly effluent passed through the IRF (Iron removal filter) and send to MVRE. concentrate generated from MEE & MVRE is treated in double drum dryer. During visit primary treatment units, MEE, MVRE, double drum dryer is observed in operation. During visit RO/NF is observed not in operation. The generated condensate from MEE/MVRE is partly reused in Boiler, Cooling tower and vessel cleaning and remaining send to CETP-EICL for further treatment.
- House keeping within ETP area is poor. All the tanks of ETP are filled up to brim level with floating sludge.
- During visit, flow of industrial wastewater is observed in natural Kotar passing besides the unit particularly effluent treatment section side. During visit, one such sample is collected for analysis purpose. Entire area of natural kotar is covered with wild bushes. Access to exact location of discharge point is not possible. Looking to the colour and smell, it seems that untreated wastewater is flowing from the unit.

- RO reject of raw water is collected in (2 nos of HDPE 1000 ltr tank) on terrace and is still being discharged on land at survey no 488/1.
- Unit has provided STP for treatment domestic wastewater and treated domestic wastewater utilize for gardening purpose within premises.
- Photograph taken during visit is attached herewith.

Instruction issued during visit are as below:

- મુલાકાત સમયે ETP, MEE, MVR અને Double Drum Dryer ચાલુ જોવા મળેલ.
- મુલાકાત સમયે એકમની બાજુમાં આવેલ વરસાદી કાંસમાં એકમમાંથી નીકળતા ગંદાપાણીનો પ્રવાહ જોવા મળેલ જેનો નમૂનો પૃથ્થકરણ માટે એકત્રિત કરેલ છે.
- રીવોકેશનની શરત નં-૭નું compliance આપવું.

H C Padaria
AEE

R N Shaikh
EE

J M Mahida
EE/RO



Discharge of untreated wastewater into Natural drain





Discharge of untreated wastewater into Natural drain





Collection tank of MVRE with floating sludge.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:430808

Test Report No. : 51086

Date: 30/03/2024

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : J.M. MAHIDA, EE
5. Quantity of Sample Received : 05 Liter.
6. Code No. of the Sample : 8334806
7. Date & Time of Collection & Inwarding : 21/03/2024 (1610 to 1610) & 22/03/2024
8. Date of Start & Completion of Analysis : 22/03/2024 & 30/03/2024
9. Sampling Point : Sample collected from natural drain ~
10. Flow Details (Remarks) : --
11. Mode of Disposal : Into Natural drain
12. Ultimate Receiving Body : Underground Strata
13. Temperature on Collection : 32 & pH Range on pH Strip : @ 7-8 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	5.94
2	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	6000
3	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	26984
4	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	608
5	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	1.31
6	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	5095
7	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	175
8	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	24102
9	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	6.0
10	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	2.04
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	7.65
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	6013

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 30/03/2024

B.M.PARMAR,SO

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.



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(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details M/s. lactose i ltd

Outward No: 45809-30/07/2024

Email : PLOT NO: 5,6,
akash@lactoseindialimited.com RANIA POICHA , -,
Telephone : Poicha (Rania) - 391780
7574863759 DIST : Vadodara , TAL : Savli , SIDC : Not In Gidc

Inspection Id : 812892 (On Complaint) Ro Name : Vadodara

2 Type / Scale / Sector / Status : RED / LARGE / Pharmaceuticals / In Operation**3 Inspection Dt & Time :** 29/07/2024 12:20 / Water **Person Contacted :** Dharmendra Chaudhary-Manager EHS**4 Env Audit Detail :** Sch : N.A , Not Applicable . , Year : 2013 , On Dt : 14/06/2014

Commissioned Dt : 01/01/1992 Production Start Dt : 10/07/1992 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 291.000 Dom : 39.000 **Borewells:** 2**6 Waste Water generation / Discharge (klpd) :** Ind : 166.000 Dom : 34.000 **Tubewells:** 0**7 Consumer No.(Electric Meter):** 13117 **Source of Water Supply:** Groundwater - borewell : 2 numbers**8 Disposal Mode of Industrial / Domestic :** Common E.T.P / Irrigation**9 Discharge Pt / Final Receiving Body (Ultimate):** CETP, EICL / CETP, EICL, Umaraya**10 Status of water consent Under the Water Act,1974:** AWH-135441-31/12/2028 Last Inward:303694-13/02/2024[GRT]**11 Effluent Treatement plant (ETP) : Units, if provided and status :**

ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Equalization Tank,P-Holding Tank,Primary,S-Aeration Tank,S-Settling Tank,S-Sludge Holding Tank,Secondary,T-Carbon Filter,T-Mlt. Effect Evaporator,T-Reverse Osmosis,T-Sand Filter,Tertiary

12 Whether Industry is a member of CETP ? Enviro Infrastructure Co.Ltd.Umraya, Dist: Vadodara**13 Boilers=3 , DG Sets=2 , Flue Gas =5, Process =1 , ETP Cap = 503 , Capacity of All = 70 KLH, 74 KLH**

APCM Details : Bag Filter,Cyclone ,Multi Cyclone

Fuel Used : Agro Waste/Briquettes,Diesel

Stack Attached to : Boiler,D.G. Sets

14 TSDF Name : Nandesari Enviro Cntl Ltd.BARODA [22333]**15 Lab Charges Pending :** Rs. 9250.00 **Water Cess Charges Pending :** NIL**16 Last Env. Form V : 2015-2016** **Water Cess Return :** 2017-2018 **HW Monthly Return :** 2024-06**17 Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
15/04/2024	REV	30/04/2024	3MT,	790358	REV	APP	810005
21/03/2024	DIR	08/04/2024	33A,IMM,	776901	DIR	ROU	808779
21/03/2024	DIR	08/04/2024	33A,IMM,	776901	DIR	ROU	798345

Monthly Patrak Data : Last Return : 202406 **HAZD Waste Disposal :** 278.510 (12 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 555122, ETP - 116300, APCM - 0	Meter Reading - 13492, Kilo Litre - 2518	Meter Reading - 0, Kilo Litre - 0

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General Observation

a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	VRD-1121	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	Yes	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	

Water Parameter

b	-	Source of Water Supply	Groundwater - borewell : 2 numbers	
c	-	W.W.G is EXCEEDING the CCA Limits	Yes	
d	-	W.W Disposal as per the Consent Conditions ?	No.	
e	-	Was the ETP in operation ?	No	As per IR
f	-	Treatment System ADEQUATE to handle existing effluent	Repair/Main Reqd	
g	-	Did u observe ANY ILLEGAL Discharge ??	Yes	
h	-	Nos of Samples collected	3	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (22174)

Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

This unit is inspected w.r.t. telephonic Complaint of Mr. Chetansinh Vaghela & Mr. Ashok Bhoje received on 29/07/2024, 10:30 hrs. regarding discharge of contaminated runoff by M/s. Lactose I Ltd (PCB ID-22174).

Detailed IR is attached herewith. [4732]-30/07/2024

~ RO Comments/Reply :Appropriate action based on the analysis report sample collected, recommended strict action. -30/07/2024

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I recommend : g. Recommend Strict Action

Point to point reason of recommendation for this action

Contaminate rainwater discharge is observed.

W.C Notings: -----[4732-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

- Double Drum Dryer બંધ હોય તેવી સ્થિતિમાં આપના ધ્વારા concentrated effluent નો નિકાલ કેવી રીતે કરવામાં આવે છે તેની સ્પષ્ટતા કરવી.
- Double Drum Dryer ને લગતી કોઈ Operation logbook Maintain થતી નથી તો તે નિભાવવી (Hard bound with Pg No.)
- ભુતકાળમાં બોર્ડ ધ્વારા આ સંદર્ભે આપવામાં આવેલ સૂચનો તથા direction નું ચુસ્તપણે પાલન કરવું
- આપના ધ્વારા કરવામાં આવેલ premonsoon Activity વિશે સ્પષ્ટતા કરવી.
- મુલાકાત સમયે આપના એકમની storm water drain માં contaminated water/effluent ભરાયેલ જોવા મળેલ છે જેનો એક નમુનો લીધેલ છે. એકમમાંથી contaminated effluent બહાર ન જાય તેની તકેદારી રાખવી.
- એકમમાં ઠેર ઠેર HW ખુલ્લામાં જોવા મળેલ છે તો તાત્કાલિક બંધ શેડમાં store કરવો તથા એકમનું Housekeeping સુધારવું.
- હાલની ચોમાસાની ઋતુને ધ્યાને લઈ એકમની drain clean કરવી. RM/FG/HW નો સંગ્રહ બંધ શેડમાંજ કરવો જેથી contaminated run off generate ન થાય.
- આજરોજ આપના એકમની મુલાકાત આપના એકમમાંથી contaminated rain water/effluent નો નિકાલ આપના ધ્વારા એકમની બાજુમાંથી પસાર થતી કુદરતી કાંસમાં કરવા અંગેની ફરિયાદના સંદર્ભે લેવામાં આવેલ છે. મુલાકાત સમયે સદર કુદરતી કાંસમાં contaminated water નો ફલો જોવા મળેલ છે જેનો એક નમુનો પૃથ્થકરણ અર્થે લીધેલ છે.
- મુલાકાત સમયે એકમમાં Lactose & pharma plant ની પાછળ (દક્ષીણે) દીવાલને અડીને આવેલા Garden માં contaminated water ના Patches/Small accumulation જોવા મળેલ છે. જેનોપણ એક નમુનો લીધેલ છે. સદર Garden Area બાબતે સ્પષ્ટતા કરવી તથા તેમાં contaminated effluent નો નિકાલ થતો બંધ કરવો.
- મુલાકાત સમયે એકમમાં ETP તથા effluent collectionનીબધી જ Tank ભરાયેલ જોવા મળેલ છે. મુલાકાત સમયે એકમમાં MEE & MVRE ચાલુ જોવા મળેલ છે જ્યારે Double drum dryer બંધ જણાયેલ છે તો તે છેલ્લા કેટલા સમયથી બંધ છે તે જણાવવું અને તેને તાત્કાલિક કાર્યરત કરવું.

Compliance Observed in this Inspections.



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Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા ત્રણ માસના ઉત્પાદન, પાણી, બળતણ અને કાચામાલ વપરાશ, વેસ્ટ વોટર જનરેશન તથા ડીસ્પોઝલ અને હેઝાર્ડસ વેસ્ટના જનરેશન તથા ડીસ્પોઝલની માહિતી રજુ કરવી.	807187(11/06/24)	Partial Compliance
2. અગામી ચોમાસાની ઋતુને ધ્યાને લઈ એકમની Internal drain clean કરવી. RM/FG/HW નો storage બંધ શેડમાં કરવો તથા Monsoon action plan રજુ કરવો.	807187(11/06/24)	Still Pending
3. બોર્ડ ધ્વારા પાઠવેલ Direction order નું ચુસ્તપણે પાલન કરવું.	791221(23/04/24)	Still Pending
1. મુલાકાત સમયે આપની હાજરીમાં દક્ષીણ દિશાની બાઉન્ડ્રી વોલ(outside premises) પાસેથી કુદરતી નાળામાંથી એક માટી નો નમુનો એકત્રિત કરેલ છે.	791221(23/04/24)	Still Pending
2. આપના ધ્વારા તા. 25/08/2023 તથા 04/10/2022 માં જણાવ્યા મુજબ Raw water RO-Reject ના Alternate ની દરખાસ્ત કરેલ હતી તે માટેનો એક્શન પ્લાન અને સમયબદ્ધ દરખાસ્ત ની માહિતી આધારભુત દસ્તાવેજ પુરાવા સાથે રજુ કરવી.	791221(23/04/24)	Still Pending
બોર્ડ દ્વારા પાઠવેલ Direction Order નું ચુસ્ત પણે પાલન કરવું	790358(15/04/24)	Still Pending

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Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (22174)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-12	@ 7-8 on ph strip / --	1235-1235	REP	scattered accumulations of contaminated water observed in garden within premises ~	Whitish + Turbid
2	W-12	@ 7-8 on ph strip / --	1225-1225	REP	contaminated runoff/effluent observed in final chamber of storm water drain within premise ~	Brownish + Turbid
3	W-12	@ 7-8 on ph strip / --	1210-1210	REP	contaminated runoff observed in natural drain passing adjacent to unit in south side (o/s premises)	Brownish + Turbid

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Driers	12		FIL,CYC	PM-150,

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	11	320 KVA	YES	N.A	Diesel	87 Lit/Hr	-
2	Boiler	30	8 TPH	YES	FIL,MUL	Agro Waste/Briquette s	50 MT/Day	
3	D.G. Sets	11	200 KVA	YES	N.A	Diesel	55 Lit/hr	
4	Boiler	33	4 TPH	YES	MUL	Agro Waste/Briquette s	16.8 MT/Day	in operation , apcm working
5	Boiler	33	3 TPH	YES	MUL	Agro Waste/Briquette s	12 MT/Day	not in operation(stand by)

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Off Specification Products	I -28.4	1.000-M.T	CIW,COL,STO
2	Contaminated cotton rags or other cleaning materials	I -33.2	0.500-M.T	COL,DSI,STO,TRA
3	Spent ion exchange resin containing toxic metals	I -35.2	0.500-M.T	CIW,DSI,STO,TRA
4	Process Residue and wastes	I -28.1	3.000-M.T	CIW,COL,DSI,STO,TRA
5	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3.000-M.T	COL,DCO,DEC,STO,TRA
6	Used or Spent Oil	I -5.1	0.060-M.T	COL,CYC,STO,TRA
7	Chemical sludge from waste water treatment	I -35.3	5.000-M.T	COL,DSS,STO,TRA,DST
8	Spent carbon	I -28.3	6.000-M.T	CIW,COL,DSI,STO,TRA
9	Date-expired products	I -28.5	1.000-M.T	CIW,COL,DSI,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	capsules	200000000.000	200000000.000 - NOS	200000000.000	PER MONTH
2	electric power	0.000	0.000 - ---	0.000	
3	festal	200000000.000	5000000.000 - NOS	200000000.000	PER MONTH
4	festal-n	250000000.000	1250000.000 - NOS	250000000.000	PER MONTH
5	general tablets	200000000.000	11250000.000 - NOS	200000000.000	PER MONTH
6	glutex	0.000	0.000 - NOS	0.000	
7	glutex tablet	11250000.000	11250000.000 - NOS	11250000.000	PER MONTH
8	lactose	1031.260	1031.260 - M.T	1031.260	PER MONTH
9	lactose (galacto fructose)	0.000	0.000 - M.T	0.000	
10	lactose (re-packing)	500.000	500.000 - M.T	500.000	PER MONTH
11	lactulose (galacto fructose)	1000.000	1000.000 - M.T	1000.000	PER MONTH
12	liquid formulations	210.000	210.000 - KLT	210.000	PER MONTH
13	neutraceutical formulations	1000.000	1000.000 - M.T	1000.000	PER MONTH
14	power demand	0.000	0.000 - ---	0.000	

30/07/2024

5/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acacia powder	0.005 - M.T
2	acetic acid glacial	17.500 - M.T
3	acetone ip	26.666 - M.T
4	activated carbon	5.375 - M.T
5	aerosil	0.190 - M.T
6	aerosol	0.000 - M.T
7	ambroxol hcl ip	91.000 - M.T
8	calcium carbonate	11.127 - M.T
9	carbohydrates	250.000 - M.T
10	caster oil	0.896 - M.T
11	caustic lye 50%	212.500 - M.T
12	cellulose acetate	3.200 - M.T
13	cetirizine hydrochloride	7.840 - M.T
14	ciprofloxacin	49.000 - M.T
15	citric acid	0.065 - M.T
16	citric acid anhydrous	11.200 - M.T
17	colloidal silicon dioxide ip	0.065 - M.T
18	colour	21.000 - M.T
19	crospovidone usp-nf	0.525 - M.T
20	dextrose monohydrate usp	38.250 - M.T
21	dry orange flavour	0.210 - M.T
22	edible lactose	1258.130 - M.T
23	ethyl vanillin	0.120 - M.T
24	eudragit l 30 d-55	0.530 - M.T
25	filter aid/hyflow	80.000 - M.T
26	flavour	21.000 - M.T
27	gelatin	1.551 - M.T
28	glycerin	587.500 - M.T
29	glycerine	0.002 - M.T
30	guaiphenesin ip	151.900 - M.T
31	gum acacia	0.214 - M.T
32	hcl 33%	175.000 - M.T
33	hemicellulos	10.000 - M.T
34	hydroxyl propyl methyl cellulose ip	0.126 - M.T
35	hydroxyzine hydrochloride	31.500 - M.T
36	iso propanol ip	1.119 - M.T
37	lactobacilli	35.000 - M.T
38	lactose	3500.000 - M.T
39	lactulose	0.000 - M.T
40	liquid glucose	1.130 - M.T
41	magnesium stearate	0.330 - M.T
42	methyl paraben ip	0.025 - M.T
43	micro-crystalline cellulose	0.350 - M.T
44	minerals	3000.000 - M.T
45	oxbile	5.000 - M.T
46	pancreatin	45.600 - M.T
47	pg 8000 usp nf	0.072 - M.T
48	piracetam ep/bp	1505.000 - M.T
49	polythelene glycol - 6000	0.038 - M.T
50	propyl hydroxy benzoate (propyl paraben)	2.450 - M.T
51	propyl paraben ip	0.006 - M.T
52	propylene glycol	0.021 - M.T
53	propylene glycol ip	147.000 - M.T
54	purified water	0.024 - M.T
55	re-packing	500.000 - M.T
56	shell	0.000 - M.T
57	sodium benzoate	9.800 - M.T
58	sodium chloride	3.750 - M.T
59	sodium hydroxide	0.008 - M.T
60	sorbitol 70% ip	588.000 - M.T
61	starch	3.240 - M.T
62	sugar	49.375 - M.T
63	sugar pharma grade / refined grade	7.700 - M.T

30/07/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 22174

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

64	sugar pharma grade / refined grade / d	5.250 - M.T
65	talcum	8.902 - M.T
66	terbutaline sulphate ip	4.900 - M.T
67	titanium dioxide	0.500 - M.T
68	whey protein	31.500 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 330.000	WWG : 200.000	Water Source	Remark
1	Boiler Feed	55.000	15.000	Borewell	47KLD FRESH WATER (RO Permeate)+8KLD RECYCLED WATER FROM TREATED ETP WATER TANK
2	Cooling Water	25.000	5.000	Borewell	18 KLD (RO Permeate) WATER + 7KLD (RECYCLED WATER FROM ETP TREATED WATER TANK)
3	Domestic Purpose	39.000	34.000	Recycled	Fresh RO water(2KLD) and Recycled Water(37KLD) consumption
4	Mnfg Process	95.000	79.000	Recycled	20KLD FRESH(RO Permeate) WATER+ 75 KLD RECYCLED WATER FROM TREATED WATER TANK
5	Others	49.000	0.000	Recycled	Green belt (WTP/RO Reject)
6	Others	10.000	10.000	Borewell	Softner regeneration(RO Permeate)
7	Wash Water	57.000	57.000	Recycled	TREATED ETP WATER USED FOR WASHING ACTIVITY

H Solid Waste

Inspection Team : MR. JIGNESH JAYSUKHBHAI RAIYANI - Dhruvinkumar C Patel

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(MR. JIGNESH JAYSUKHBHAI RAIYANI)

30/07/2024

7/7 (Through XGN)

329
Gujarat Pollution Control Board
Regional Office- Vadodara
Complaint Investigation Report

Subject:	Regarding discharge of contaminated runoff by M/s. Lactose I Ltd (PCB ID-22174).
Reference:	Telephonic Complaint of Mr. Chetansinh Vaghela & Mr. Ashok Bhoye received on 29/07/2024, 10:30 hrs. regarding discharge of contaminated runoff by M/s. Lactose I Ltd (PCB ID-22174).
Inspection Date and Time:	29/07/2024, 12:10 Hrs Onwards.
Observation:	

- This office has received telephonic complain of Mr. Chetansinh Vaghela & Mr. Ashok Bhoye on 29/07/2024, 10:30 hrs. regarding discharge of contaminated runoff by M/s. Lactose I Ltd (PCB ID-22174).
- To verify the fact, we have met complainer, Mr. Chetansinh Vaghela and Mr. Ashokbhai Bhoye, personally at place of concern. He has shown us natural drain passing adjacent to M/s. Lactose I Ltd (PCB ID-22174) and there is flow contaminated runoff having brownish color observed. One sample of this contaminated runoff has been collected for analysis purpose. (Sample-S3). This contaminated runoff is observed flow through natural drain and finally goes into river Mahi as per geographic condition of area. Photographs taken are attached herewith.

Flow of contaminated runoff observed in natural drain passing adjacent to unit in south direction (Outside premises)



- For further investigation, we undersign have inspected, M/s. Lactose I Ltd (PCB ID-22174) with limited purpose. Observations made are as below:
 - During inspection, it is observed that final storm water drain is full with contaminated effluent, however, there is discharge outside is not observed going on during course of inspection. One sample of this contaminated effluent observed in final outlet chamber of storm water drain is collected for analysis purpose (Sample-S4). Looking to the physical appearance of contaminated runoff samples collected from natural drain outside premises and storm water drain final chamber within premises, it is primarily concluded that unit has discharge their contaminated runoff outside premises through storm water drain.

contaminated runoff sample collected from natural drain outside premises

contaminated runoff sample collected from storm water drain final chamber within premises



- o There was patches / scattered accumulation of contaminated water observed in garden area situated at back side of lactose & Pharma manufacturing plant adjacent to south side boundary wall within premises. One sample of this contaminated water accumulation has been collected for analysis purpose. (Sample-S5) Unit has been instructed to clarify regarding the concern garden area and also stop the discharge of contaminated water into garden area.
- o Unit has provided lifting pump and fixed pipeline with this storm water drain to lift the contaminated runoff from chamber and sent to collection tank / intermediate storage tank. During inspection, provided all the collection tanks and ETP units observed fully filled with effluent.
- o Unit has provided ETP consisting of Collections tanks, primary treatment units, Iron removal filter, NF-RO, MEE-ATFD, MVRE and double drum dryer for treatment and disposal of generated industrial effluent. However, during inspection, provided MEE and MVRE are observed in operation. Rest of treatment units are observed not in operation.
- o Upon checking the logbook records, it is observed that unit is not maintaining the any operation records of double drum dryer (logbook) and looking to the site situation of double drum dryer, it seems that it is not operated since few days. Hence, unit has been instructed to clarify since when it is non-operational and how they are disposing their concentrated effluent generated from MEE & MVRE in case of non-operation/breakdown of double drum dryer.
- o There is hazardous waste (salt generated from MVRE/ ETP sludge/ Process sludge) observed stored here & there in open on pucca floor within premises. Looking to the ongoing rain, it will contribute significant amount of contamination in rain water.
- o All the internal drain within premises observed filled fully with contaminated runoff/effluent. Moreover, housekeeping in ETP area is observed very poor. Hence, unit has been instructed to improve housekeeping within premises.
- o As there is continuous rain is going on since last 1-2 days, exact quantification of contaminated runoff being discharged outside could not be worked out.

Final chamber of storm water drain within premises

Opening into natural drain passing adjacent to south side of unit



Scattered patches & accumulation of contaminated water observed in garden area within premises



Provided all the collection tanks and ETP units observed fully filled with effluent.



Intermediate effluent storage tanks

Collection tank of ETP



Treatment tanks provided in ETP Area

MEE/MVRE Concentrate collection tanks

Storage of HW in open within premises



Double Drum Dryer



Very poor housekeeping observed within premises



Internal drain within premises observed fully filled with contaminated effluent



➤ Following instructions were given during inspection:

1. આજરોજ આપના એકમની મુલાકાત આપના એકમમાંથી contaminated rain water/effluent નો નિકાલ આપના ધ્વારા એકમની બાજુમાંથી પસાર થતી કુદરતી કાંસમાં કરવા અંગેની ફરિયાદના સંદર્ભે લેવામાં આવેલ છે. મુલાકાત સમયે સદર કુદરતી કાંસમાં contaminated water નો ફ્લો જોવા મળેલ છે જેનો એક નમુનો પૃથ્થકરણ અર્થે લીધેલ છે.
2. મુલાકાત સમયે આપના એકમની storm water drain માં contaminated water/effluent ભરાયેલ જોવા મળેલ છે જેનો એક નમુનો લીધેલ છે. એકમમાંથી contaminated effluent બહાર ન જાય તેની તકેદારી રાખવી.
3. મુલાકાત સમયે એકમમાં Lactose & pharma plant ની પાછળ (દક્ષીણ) દીવાલને અડીને આવેલા Garden માં contaminated water ના Patches/Small accumulation જોવા મળેલ છે. જેનો પણ એક નમુનો લીધેલ છે. સદર Garden Area બાબતે સ્પષ્ટતા કરવી તથા તેમાં contaminated effluent નો નિકાલ થતો બંધ કરવો.
4. મુલાકાત સમયે એકમમાં ETP તથા effluent collectionની બંધી જ Tank ભરાયેલ જોવા મળેલ છે. મુલાકાત સમયે એકમમાં MEE & MVRE ચાલુ જોવા મળેલ છે જ્યારે Double drum dryer બંધ જાણાયેલ છે તો તે છેલ્લા કેટલા સમયથી બંધ છે તે જાણાવવું અને તેને તાત્કાલિક કાર્યરત કરવું.
5. Double Drum Dryer બંધ હોય તેવી સ્થિતિમાં આપના ધ્વારા concentrated effluent નો નિકાલ કેવી રીતે કરવામાં આવે છે તેની સ્પષ્ટતા કરવી.

6. Double Drum Dryer ને લગતી કોઈ Operation logbook Maintain થતી નથી તો તે નિભાવવી (Hard bound with Pg No.)
7. એકમમાં ઠેર ઠેર HW ખુલ્લામાં જોવા મળેલ છે તો તાત્કાલિક બંધ શેડમાં store કરવો તથા એકમનું Housekeeping સુધારવું.
8. હાલની ચોમાસાની ઋતુને ધ્યાને લઈ એકમની drain clean કરવી. RM/FG/HW નો સંગ્રહ બંધ શેડમાંજ કરવો જેથી contaminated run off generate ન થાય.
9. આપના ધ્વારા કરવામાં આવેલ premonsoon Activity વિશે સ્પષ્ટતા કરવી.
10. ભુતકાળમાં બોર્ડ ધ્વારા આ સંદર્ભે આપવામાં આવેલ સૂચનો તથા direction નું ચુસ્તપણે પાલન કરવું.

Date: 29/07/2024

Visited by:

D. C. Patel
AEE

J. J. Raiyani
AEE

List Of Samples Collected			
PCB ID	Inspection ID	Sample No.	Source
22174	812892	S-3	Contaminated runoff observed in natural drain passing adjacent to unit in south side (o/s premises)
		S-4	Contaminated runoff/effluent observed in final chamber of storm water drain within premise
		S-5	Scattered accumulations of Contaminated water observed in garden within premises
			

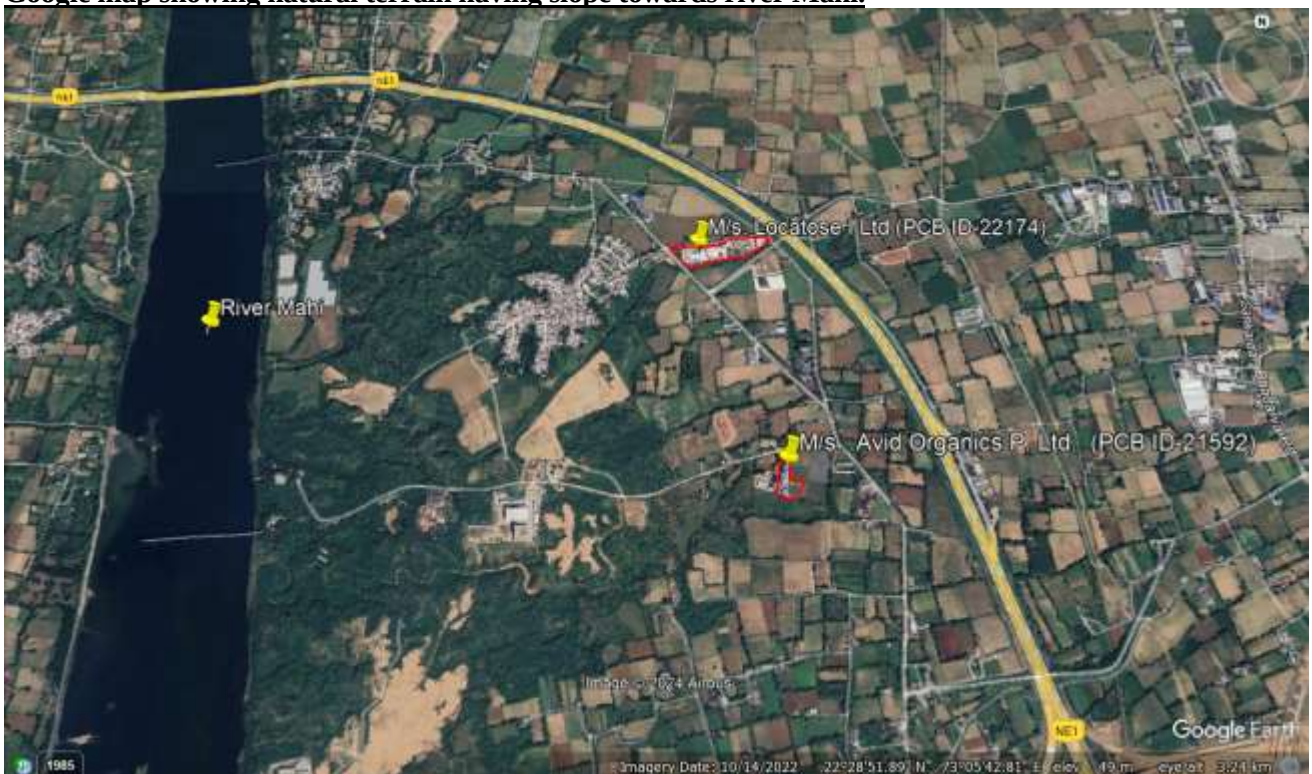
Google map showing respective locations:

335



Yellow line shows path way of contaminated runoff flow from discharge point to natural drain

Google map showing natural terrain having slope towards river Mahi.



Copy NEI will be sent separately through email due to size constrain in XGN.

**ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE**

**GUJARAT POLLUTION CONTROL
BOARD**

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:451501

Test Report No. : 52148

Date: 09/08/2024

- | | |
|---|--|
| 1. Name of the Customer | : Lactose I Ltd |
| 2. Address: | : 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780 |
| 3. Type of Sample | : REP |
| 4. Sample Collected By | : MR. JIGNESH JAYSUKHBHAI RAIYAN |
| 5. Quantity of Sample Received | : 05 Liter. |
| 6. Code No. of the Sample | : 1366615 |
| 7. Date & Time of Collection & Inwarding | : 29/07/2024 (1210 to 1210) & 30/07/2024 |
| 8. Date of Start & Completion of Analysis | : 30/07/2024 & 09/08/2024 |
| 9. Sampling Point | : Contaminated runoff observed in natural drain passing adjacent to unit in
south side (o/s premises) |
| 10. Flow Details (Remarks) | : Yes |
| 11. Mode of Disposal | : Natural drain |
| 12. Ultimate Receiving Body | : River Mahi |
| 13. Temperature on Collection | : -- & pH Range on pH Strip : @ 7-8 on pH strip |
| 14. Carboys Nos | : Barcode |
| 15. Parameters | : 12 |

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	--
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	7.04
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	80
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	3642
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	170
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	3.94
7	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	544
8	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	114
9	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	3137
10	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	2.4
11	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	BDL
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	807

Laboratory Remarks : Freeze By:327-r.o_327 Dt.: 09/08/2024

B.M.PARMAR, SSO

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:451502

Test Report No. : 52149

Date: 09/08/2024

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : MR. JIGNESH JAYSUKHBHAI RAIYAN
5. Quantity of Sample Received : 05 Liter.
6. Code No. of the Sample : 1302467
7. Date & Time of Collection & Inwarding : 29/07/2024 (1225 to 1225) & 30/07/2024
8. Date of Start & Completion of Analysis : 30/07/2024 & 09/08/2024
9. Sampling Point : Contaminated runoff/effluent observed in final chamber of storm water drain
within premise ~
10. Flow Details (Remarks) : --
11. Mode of Disposal : Natural drain
12. Ultimate Receiving Body : River Mahi
13. Temperature on Collection : -- & pH Range on pH Strip : @ 7-8 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	--
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	7.16
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	80
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	1975
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	205
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	1.35
7	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	331
8	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	103
9	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	1749
10	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	1.2
11	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	BDL
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	413

Laboratory Remarks : Freeze By:327-r.o_327 Dt.: 09/08/2024

B.M.PARMAR, SSO

Note :

1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
2. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
6. Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
7. Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
8. Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:451504

Test Report No. : 52150

Date: 09/08/2024

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : MR. JIGNESH JAYSUKHBHAI RAIYAN
5. Quantity of Sample Received : 05 Liter.
6. Code No. of the Sample : 5846342
7. Date & Time of Collection & Inwarding : 29/07/2024 (1235 to 1235) & 30/07/2024
8. Date of Start & Completion of Analysis : 30/07/2024 & 09/08/2024
9. Sampling Point : Scattered accumulations of Contaminated water observed in garden within premises ~
10. Flow Details (Remarks) : --
11. Mode of Disposal : On land
12. Ultimate Receiving Body : u/g strata
13. Temperature on Collection : -- & pH Range on pH Strip : @ 7-8 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	--
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	6.31
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	40
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	2014
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	218
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	0.86
7	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	406
8	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	124
9	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	9376
10	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	3.6
11	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	BDL
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	2520

Laboratory Remarks : Freeze By:327-r.o_327 Dt.: 09/08/2024

B.M.PARMAR, SSO

Note :

1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
2. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
6. Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
7. Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
8. Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

GUJARAT POLLUTION CONTROL BOARD

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007,
(T) 0265-2354850

No.: GPCB / VADODARA / PCBID-22174 / 853488 Date: 08/06/2025

1. Name & Address of the industry : Lactose I Ltd
PLOT NO: 5,6, 5,6, RANIA POICHA ,
Poicha (Rania) - 391780
DIST: Vadodara, TAL: Savli
2. Scale & Category : Large/Red
3. Name of the authorised person :
4. Date of commencement of production : 01/01/1992
5. Date & time of visit : 08/06/2025 01:20 hrs
6. Name of the person contacted : Mr. Dharmendra Chaudhri- Manager
EHS
7. References

8. Observation crux

Type	Detail
AIR	~ 12/06/2025 --, Entry By ROH
Water	~ 12/06/2025 This office has received telephonic complaint of Mr. Ashok Bhoi, Sarpanch, Poicha on 07/06/2025 at 23:30 hrs regarding wastewater discharge by M/s Lactos I Ltd into natural Kotar. Detail IR is attached , Entry By ROH
Hardous	~ 12/06/2025 --, Entry By ROH
General	~ 12/06/2025 This office has received telephonic complaint of Mr. Ashok Bhoi, Sarpanch, Poicha on 07/06/2025 at 23:30 hrs regarding wastewater discharge by M/s Lactos I Ltd into natural Kotar. Detail IR is attached , Entry By ROH

9. Details of samples taken during inspection

Sr No.	Sample Type	Collect Date	Color & Condition	Ph Range	Fields Observation	Collect Charge	LAB
1	Water	06/11/2025 00:00:00	Greyish Yellow	@ 6		960	VAD
2	Water	06/11/2025 00:00:00	Greyish Yello	@ 6		440	VAD

10. Inspection team : J.M. Mahida, EE, Rohit Mehulbhai A

11. Instruction Details:

Sr No.	View Instruction	Type of Instruction
1	.	Water
2	.	Water

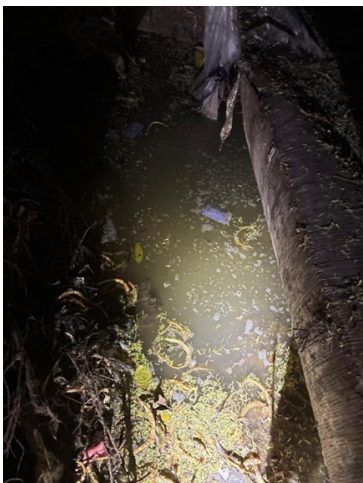
12. Photographs:



Google map showing
sample location



Storm water drain found
seal



Ponding of water observed
in Natural Kotar down
stream of unit

13. Documents Collected:

Gujarat Pollution Control Board
Regional Office, Vadodara
Inspection Report

Name of unit: M/s. Lactose I Ltd (PCB ID-22174)

Address: Block No.5,6, Vill: Rania Poicha, Tal: Savli, Dist: Vadodara.

Date of Inspection: 08/06/2025 @ 01:20 Hrs onwards.

Reference: Telephonic complaint received from Mr. Ashok Bhoi, Sarpanch, Poicha regarding illegal discharge of wastewater by M/s Lactos I Ltd.

Observations:

- This office has received telephonic complaint of Mr. Ashok Bhoi, Sarpanch, Poicha on 07/06/2025 at 23:30 hrs regarding wastewater discharge by M/s Lactos I Ltd into natural Kotar. With reference to complaint, this office has visited the site on 08/06/2025 @ 01:20 Hrs and contacted Mr. Ashok Bhoi, Sarpanch, Poicha and other 5 villagers at site. He informed us that two days back M/s Lactos I Ltd has discharged wastewater into Natural Kotar leading to River Mahisagar. He has not justified delay in lodging complaint to us.
- Site besides to M/s Lactos I Ltd (Natural Kotar) is not accessible due to growth of wild bushes. Sarpanch has shown us little ponding of water in natural Kotar besides industry. No flow of water is observed in kotar at this point. One sample is collected from the ponding of water for analysis purpose. Complainant has also shown another point downstream of natural Kotar @85 Mts away from the unit. At this point, ponding (area 5 ft *2 ft and dept of water is 0.5 ft) of water is observed within Kotar and no flow of water observed in Kotar. One sample is collected from the ponding of water for analysis purpose. This area is also entirely covered with wild bushes.
- Then after, M/s Lactos I Ltd is visited.
- Unit has valid CCA vide order no. AWH-135441 up to 31/12/2028 for manufacturing of pharmaceutical products as mentioned therein.

- During inspection, unit is observed in operation. • Source of water is borewell (2 nos.) Unit has provided ETP consisting of Collections tanks, primary treatment units, Iron removal filter, NF-RO, MEE-ATFD, MVRE and double drum dryer for generated wastewater from washing and cleaning process.
- During inspection, it is observed that presently unit is treating generated industrial effluent in ETP having primary treatment (coagulation-flocculation) and iron removal filter. Treated effluent from ETP is partly sent to MEE and MVRE. Condensate from MEE and MVRE are reused within premises in boiler, cooling tower and vessel cleaning whereas concentrate of MEE and MVRE is spray dried in double drum dryer.
- During inspection, ETP, MEE, MVRE and double drum dryer observed in operation. Earlier, unit was disposing of RO rejected on land in farm having survey no. 488/1 (outside premises). Line to farm is also removed. Presently sending RO reject only to the CETP EICL.
- Unit has provided STP for treatment of generated domestic effluent and treated domestic effluent is utilized for gardening purpose within premises. During visit, STP is not observed in operation as it is operated on batch mode.
- Storm water drains within premises are found dry within premises.
- Final disposal point of storm water line to natural kotar is also found seal within premises.
- Unit has provided 25 KL capacity of above ground storage tank for collection of contaminated storm water within premises.

M A Rohit
AEE

J M Mahida
EE/RO

Detail IR

14. NEI Document:



ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પ્રાદેશિક કચેરી

ગેરી કમ્પાઉન્ડ, રેસકોર્સ રોડ, વડોદરા-૩૯૦૦૦૭. ફોન : ૨૩૫૪૮૫૦

વેબસાઇટ : www.gpcb.gov.in, http://gpcb.xgn.gujarat.gov.in

તપાસ માટે દાખલ થવાની નોટીસ

નં.: ૨૨૧૭૫

પાણી અધિનિયમ ૧૯૭૪ ની કલમ-૨૩, હવા અધિનિયમ ૧૯૮૧ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિનિયમ-૧૯૮૬ની કલમ-૧૦ હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને કોઈપણ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ / કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે.
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના અથવા આ અધિનિયમ અથવા તે હેઠળ બનેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે.
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની ચકાસણી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાના કારણ હોય કે આ કાયદા કે તે હેઠળ બનેલા નિયમો સંદર્ભે કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડપી લેવા માટે અને તે માટે એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ શિક્ષાપાત્ર કોઈ ગુના કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા.

ઉપરોક્ત સત્તા મુજબ અને ફરજો બજાવવાના હેતુસર અમો નીચે જણાવેલ કર્મચારી/અધિકારી સાથે આપની જગ્યામાં દાખલ થઈએ છીએ.

૧. Mehul Rawat - AEE

૨.

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૩.

ઉદ્યોગ / કારખાના/સ્થળમાં દાખલ થવાનો સમય : સવારના / સાંજના ૦૧:૨૦ તા. ૦૬/૦૬/૨૦૨૫
AM

પ્રતિ,

Lactos...India...Ltd.

Plot (1st) (Rajpur).....

Ta. Savli, Vadod Dist.

સહી:

અધિકારીનું નામ: J.M. Mahida

હોદ્દો:

EEIRO

આ સૂચના (નોટીસ) મેળવનારની સહી:

અને તારીખ:

Mr. Dharmendra Chauhan
Manager - EHS.



GUJARAT POLLUTION CONTROL BOARD

REGIONAL OFFICE-VADODARA

GERI Compound, Race Course Road, Vadodara - 390 007, Phone : 2354850

Website : www.gpcb.gov.in Online Application Site : http://gpcb.xgn.gujarat.gov.in

E-mail Id (RO) : ro-gpcb-vado@gujarat.gov.in, E-mail ID (UH) uh-gpcb-vado@gujarat.gov.in

સ્થળ તપાસની નિરીક્ષણ નોંધ	
આઈ.ડી.નં. 2217A, કેટેગરી/સ્કેલ: R / M, Latitude/Longitude/.....	
શ્રીમાન, આપશ્રીને જણાવવાનું કે, આજ તા. 8/6/15ના રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઇન્સ્પેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/જોખમી કચરા/પ્લાસ્ટીકના/.../.../... નમૂના પૃથક્કરણ અર્થે એકત્રિત કરેલ છે. આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓના સંદર્ભે ટ્રુટિઓ/ક્લિટિઓ જોવા/જાણવા મળેલ છે, જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલાં લેતા અને /અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પૂરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદ્દાઓ/સૂચનાઓ આપવામાં આવે છે. આ પરત્વે આપશ્રી નીચે લેખિતમાં રજૂઆત કરી શકો છો અથવા લેખિત ખુલાસો / સ્પષ્ટતા / પૂર્તતા અહેવાલ કામકાજના દિન-૦૩માં બોર્ડની વડી કચેરીને ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Emailથી રજૂ કરવા નોટીસ આપવામાં આવે છે.	
સ્થળ તપાસ દરમ્યાન જોવા મળેલ સ્થળસ્થિતિ/ટ્રુટિઓ/ક્લિટિઓ/ખામીઓ : ① આજ રોજ આપશ્રીના એકમની મુલાકાત દરમ્યાન જોવા મળેલ સ્થળસ્થિતિ/ટ્રુટિઓ/ક્લિટિઓ/ખામીઓ : ② આપશ્રીના એકમની મુલાકાત દરમ્યાન જોવા મળેલ સ્થળસ્થિતિ/ટ્રુટિઓ/ક્લિટિઓ/ખામીઓ : હાલ આ એકમની મુલાકાત દરમ્યાન જોવા મળેલ સ્થળસ્થિતિ/ટ્રુટિઓ/ક્લિટિઓ/ખામીઓ : નોંધની મુજબ,	
ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી, (અધિકારીઓના નામ, હોદ્દો, સહી):	M. A. Patel (ATT) J. M. Patel (EE & Pv)
મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધિની રજૂઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)	
મુલાકાત દરમ્યાન અધિકારીશ્રીઓએ ...2..... મુદ્દાઓ માટે સ્થળસ્થિતિ/સૂચનાઓ/સુધારાત્મક પગલાં ભરવા જણાવેલ છે, જેમાં,	
(૧) આ સ્થળસ્થિતિ/સૂચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું.	S. M. Patel
(૨) જેમાં દર્શાવેલ સ્થળસ્થિતિ/સૂચનાઓમાંથી મુદ્દા નં. સાથે હું, નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજૂઆત છે :	—
એકમના પ્રતિનિધિ/આ નોંધ મેળવનારનું નામ, હોદ્દો અને સહી:	
તા.: 8/6/15	Mr. Dharmendra Chauhan (Encl. 11/11/15)

15. Check List:

Sr No.	Question	Option	Remark
1	EIA Notification, 2006 and Amendment thereof	NA	
2	CRZ Notification, 2019 and Amendment thereof	NA	
3	Environmental Audit Scheme of GPCB	Yes	Alloted
4	The Public Liability Insurance Act, 1991	Yes	Obtained
5	NOC of Central Water Ground Authority (CGWA)	Yes	Obtained
6	The Petroleum Act, 1934 and The Petroleum Rules, 2002	NA	
7	Inclusion in Eco Sensitive Zone (Notified / Draft) of Protected Areas	NA	
8	The Forest (Conservation) Act, 1980 and Amendment thereof	NA	
9	Applicability of Rule-6/Rule-9 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and Amendment thereof	NA	
10	The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and Amendment thereof	NA	
11	On-site emergency plan prepared and approved	Yes	Yes
12	Online Continuous Emission & Effluent Monitoring Systems installed and connected with SPCB / CPCB.	NA	
13	Registration under Plastic Waste Management Rules, 2016 and Amendment thereof	NA	
14	Registration under Battery Waste Management Rules, 2022 and Amendment thereof	NA	

GPCBID: 22174, InwID: 0, Print by: 508

Print Date: 12/06/2025 04:57:45

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

Sample ID:485797

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Test Report No. : 55105

Date: 23/06/2025

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : 508 - J.M. MAHIDA, EE
5. Quantity of Sample Received : 5
6. Code No. of the Sample : 7820014
7. Date & Time of Collection & Inwarding : 08/06/2025 01:25 to 08/06/2025 01:25 & 12/06/2025
8. Date of Start & Completion of Analysis : 12/06/2025 & 23/06/2025
9. Sampling Point :
10. Flow Details (Remarks) : -
11. Mode of Disposal : Natural kotar
12. Ultimate Receiving Body : river maahi
13. Temperature on Collection : 28 & pH Range on pH Strip : @ 6
14. Carboys Nos : 1
15. Parameters : 12

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	28
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	4.653
3	4 - Turbidity	N.T.U.	Nephelometric method. (2130 B APHA Standard Methods 22nd edi.)	201
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	4628
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	180
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	BDL
7	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	699
8	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	235
9	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	5777
10	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	8.4
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	0.90
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	1355

Laboratory Remarks : Approved By:631-Dr. Dipali M Shukla, SSO Dt.: 23/06/2025

Dr. Dipali M Shukla, SSO

Note :

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- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

Sample ID:485798

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Test Report No. : 55106

Date: 23/06/2025

1. Name of the Customer	: Lactose I Ltd
2. Address:	: 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara Pin: 391780
3. Type of Sample	: REP
4. Sample Collected By	: 508 - J.M. MAHIDA, EE
5. Quantity of Sample Received	: 5
6. Code No. of the Sample	: 1797386
7. Date & Time of Collection & Inwarding	: 08/06/2025 01:45 to 08/06/2025 01:40 & 12/06/2025
8. Date of Start & Completion of Analysis	: 12/06/2025 & 23/06/2025
9. Sampling Point	: Open drain @85 mts away from the unit
10. Flow Details (Remarks)	: nil
11. Mode of Disposal	: Into reiver mahi
12. Ultimate Receiving Body	: River maahi
13. Temperature on Collection	: 28 & pH Range on pH Strip : @ 6
14. Carboys Nos	: 2
15. Parameters	: 12

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	28
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	4.493
3	4 - Turbidity	N.T.U.	Nephelometric method. (2130 B APHA Standard Methods 22nd edi.)	348
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	4065
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	465
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	BDL
7	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	687
8	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	188
9	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	5944
10	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	9.2
11	40 - Sulphide	mg/l	APHA (23rd Edi.)4500-s2-F –iodometric Method	1.20
12	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	1405

Laboratory Remarks : Approved By:631-Dr. Dipali M Shukla, SSO Dt.: 23/06/2025

Dr. Dipali M Shukla, SSO

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- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

Gujarat Pollution Control Board
Regional Office, Vadodara
Inspection Report

Name of unit: M/s. Lactose I Ltd (PCB ID-22174)

Address: Block No.5,6, Vill: Rania Poicha, Tal: Savli, Dist: Vadodara.

Date of Inspection: 08/06/2025 @ 01:20 Hrs onwards.

Reference: Telephonic complaint received from Mr. Ashok Bhoi, Sarpanch, Poicha regarding illegal discharge of wastewater by M/s Lactos I Ltd.

Observations:

- This office has received telephonic complaint of Mr. Ashok Bhoi, Sarpanch, Poicha on 07/06/2025 at 23:30 hrs regarding wastewater discharge by M/s Lactos I Ltd into natural Kotar. With reference to complaint, this office has visited the site on 08/06/2025 @ 01:20 Hrs and contacted Mr. Ashok Bhoi, Sarpanch, Poicha and other 5 villagers at site. He informed us that two days back M/s Lactos I Ltd has discharged wastewater into Natural Kotar leading to River Mahisagar. He has not justified delay in lodging complaint to us.
- Site besides to M/s Lactos I Ltd (Natural Kotar) is not accessible due to growth of wild bushes. Sarpanch has shown us little ponding of water in natural Kotar besides industry. No flow of water is observed in kotar at this point. One sample is collected from the ponding of water for analysis purpose. Complainant has also shown another point downstream of natural Kotar @85 Mts away from the unit. At this point, ponding (area 5 ft *2 ft and dept of water is 0.5 ft) of water is observed within Kotar and no flow of water observed in Kotar. One sample is collected from the ponding of water for analysis purpose. This area is also entirely covered with wild bushes.
- Then after, M/s Lactos I Ltd is visited.
- Unit has valid CCA vide order no. AWH-135441 up to 31/12/2028 for manufacturing of pharmaceutical products as mentioned therein.

- During inspection, unit is observed in operation. • Source of water is borewell (2 nos.) Unit has provided ETP consisting of Collections tanks, primary treatment units, Iron removal filter, NF-RO, MEE-ATFD, MVRE and double drum dryer for generated wastewater from washing and cleaning process.
- During inspection, it is observed that presently unit is treating generated industrial effluent in ETP having primary treatment (coagulation-flocculation) and iron removal filter. Treated effluent from ETP is partly sent to MEE and MVRE. Condensate from MEE and MVRE are reused within premises in boiler, cooling tower and vessel cleaning whereas concentrate of MEE and MVRE is spray dried in double drum dryer.
- During inspection, ETP, MEE, MVRE and double drum dryer observed in operation. Earlier, unit was disposing of RO rejected on land in farm having survey no. 488/1 (outside premises). Line to farm is also removed. Presently sending RO reject only to the CETP EICL.
- Unit has provided STP for treatment of generated domestic effluent and treated domestic effluent is utilized for gardening purpose within premises. During visit, STP is not observed in operation as it is operated on batch mode.
- Storm water drains within premises are found dry within premises.
- Final disposal point of storm water line to natural kotar is also found seal within premises.
- Unit has provided 25 KL capacity of above ground storage tank for collection of contaminated storm water within premises.

M A Rohit
AEE

J M Mahida
EE/RO

GUJARAT POLLUTION CONTROL BOARD

VADODARA, GERI COMPOUND , RACE COURSE
ROAD,
VADODARA - 390007,
(T) 0265-2354850

No.: GPCB / VADODARA / PCBID-22174 / 876911 Date:

1. Name & Address of the industry : Lactose I Ltd
PLOT NO: 5,6, 5,6, RANIA
POICHA , Poicha (Rania) -
391780
DIST: Vadodara, TAL: Savli
2. Scale & Category : Large/Red
3. Name of the authorised person :
4. Date of commencement of production : 01/01/1992
5. Date & time of visit : 19/09/2025 01:45 hrs
6. Name of the person contacted : Mr. Vishal Gohel (Sr. Manager SRM)
7. References

8. Observation crux

Type	Detail
AIR	~ 04/10/2025 Inspection is carried out in mentioned specific reference only and no other details are verified. , Entry By DEE Rohit Mehulbhai A Mr Rana Ravirajsinh P, DEE
Water	~ 04/10/2025 During inspection unit is found in operation. Unit has obtained CCA for manufacturing of lactose & other products mentioned therein valid up to 31.12.2028. During inspection it is observed that near gate no. 8 of the unit (behind boiler area – within unit premises) a ponding of whitish coloured contaminated water on open kuchaa land (having

	same physical characteristics and smell as observed accumulated in farm opposite to the unit) is there in an area of @ 2 m* 10 m. One sample from this ponding is collected. As informed by unit representative the provided underground pipeline used earlier for water conveyance by the farmer was passing from their unit under this ponding area only and informed that they had earlier sealed this pipeline. On further investigation it is observed that in the nearby MVRE area an underground tank is provided in which also whitish coloured contaminated water is observed stored. No fix pipeline system has been provided at the outlet pump of this tank and flexible pipelines are observed kept in this area. Unit has not furnished any proper details regarding use of this tank during inspection and informed that this is STP treated waste water storage tank. However to check the same a sample from this underground tank provided behind MVRE area is also collected for analysis purpose. Unit is instructed to clarify regarding accumulation of contaminated water on open land within unit premises and to clarify regarding accumulation of similar contaminated water in farm area located opposite to the unit. Unit is also instructed to immediately dispose the accumulated contaminated water from the open land as per norms and inform the Board. It is observed that whitish coloured waste water (having similar physical characteristics & smell as that accumulated in opposite farm area) is there in u/g effluent collection tank of pharma plant & in various u/g w/w transfer chambers up to ETP. Unit is instructed to treat and dispose the same as per norms. One sample from pharma plant waste water u/g collection chamber within unit premises is collected for analysis purpose. Unit is instructed to check regarding seepage/leakage in all the underground effluent tanks, effluent collection & transfer chambers, area from where earlier the u/g cement pipeline from opposite farm was passing etc. and submit details regarding corrective measures taken. Provided ETP & MVRE are found in
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	operation during inspection. Provided STP is operated batch wise and is not in operation during inspection. One sample from treated waste water holding cum disposal tank of STP (to be utilized for gardening within unit premises) is collected for analysis purpose. Unit is instructed to furnish documentary details pertaining to last three months production, water consumption, waste water generation-reuse-treatment-disposal, ETP, MEE, MVRE operation, etc. as per written instruction note and to take utmost care that no contaminated water goes outside the unit during monsoon season. Remarks are issued to the unit as per written instruction note. Requisite google image & photographs taken during inspection are attached herewith. , Entry By DEE Rohit Mehulbhai A Mr Rana Ravirajsinh P, DEE
Haz	~ 04/10/2025 Inspection is carried out in mentioned specific reference only and no other details are verified. , Entry By DEE Rohit Mehulbhai A Mr Rana Ravirajsinh P, DEE
General	~ 04/10/2025 This office has received a telephonic complaint from Mr. Miteshbhai regarding contaminated water being discharged in their farm from M/s. Lactose I Limited. Inspection in this specific reference is carried out. First of all complainant is contacted personally. He showed us his farm (located opposite to this unit) where crop of banana is observed grown. He verbally informed that this farm is located at Sr. No. 6A, 6Bp/1, 4/2p/1, Vill: Poicha (Ranaiya), Ta: Savli, Dist: Vadodara and also informed that in an adjacent farm located at Sr. No. 9p/1 he is having a tubewell from which he is giving water to nearby farms through underground pipeline network. He further informed that an underground cement pipeline was used earlier for transfer of tubewell water to distant farms at Sr. No. 279/p2, 270/p1 etc. (located on other side of M/s. Lactose I Limited) and this pipeline was passing from beneath the area of the industry. He informed that this pipeline is presently not used by him, however a leakage has occurred in this pipeline and

	whitish coloured contaminated water from the unit has oozed out from this underground pipeline and has accumulated in his farm. During inspection it is observed that whitish coloured contaminated water is accumulated in the banana farm shown by the complainant in stretch of @ 20 m * 0.5 m. One sample from the same is collected for analysis purpose. Then after the industry is inspected to identify the source & details of underground pipeline passing from beneath the unit area as informed by the complainant. , Entry By DEE Rohit Mehulbhai A Mr Rana Ravirajsinh P, DEE
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9. Details of samples taken during inspection

Sr No.	Sample Type	Point of Sample	Color & Condition	Ph Range
1	Water		Whitish	@ 4-6 on pH strip
2	Water		Whitish	@ 6 on pH strip
3	Water		Whitish	@ 6 on pH strip
4	Water		Greyish	@ 7-8 on pH strip
5	Water		Whitish	@ 6 on pH strip

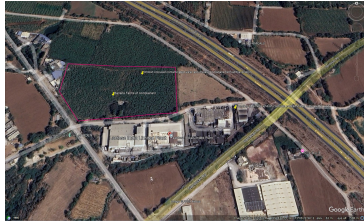
10. Inspection team

: Rohit Mehulbhai A
Mr Rana Ravirajsinh P, DEE

11.Instruction Details:

Sr No.	View Instruction	Type of Instruction
1	MVRE area પાછળ એક Underground tank જોવા મળેલ જેમાં પણ whitish coloured water જોવા મળેલ અને સદર tank નાં outlet pump જોડે કોઈ fix further pipeline જોવા મળેલ નથી અને સદર વસિતાર માં flexible pipeline જોવા મળેલ જે અંગે ખૂલાસો કરવો.	Water
2	એકમમાં આવેલ તમામ u/g tanks, effluent collection & transfer system તથા area where earlier U/G pipeline was passing from opposite farm Check કરાવી કોઈ seepage - leakage ન હોય તે તપાસી તમામ જરૂરી સુધારતુમક પગલાં લઈ આધારસહ જાણ કરવી.	Water
3	વર્ષાઋતુને ધ્યાને લઈ કોઈ પ્રકારનું contaminated પાણી એકમની બહાર ન જાય તેની તકેદારી રાખવી.	Water
4	છેલ્લા ત્રણ મહિનાના ઉત્પાદન, પાણી વપરાશ, w/w gen-treatment-reuse-Disposal, ETP-MEE-MVRE operation વગેરે દસ્તાવેજી વગિતો આધારસહ રજૂ કરવી.	Product
5	એકમમાં આવેલ pharma plant ની U/G effluent collection tank તથા તેના ETP સુધીના U/G transfer chamber whitish coloured having similar physical characteristic & smell અસ observed in contaminated water in opp. Farm થી ભરેલા જોવા મળેલ, જેને યોગ્ય ટ્રીટમેન્ટ આપી નીકાલ કરી જાણ કરવી.	Water
6	આજરોજ આપના એકમની મુલાકાત એકમના સામેના ભાગમાં આવેલ કેળાના ખેતરમાં contaminated પાણી આપના એકમમાંથી U/G pipeline થકી discharge કરેલ હોવાની ફરિયાદની તપાસના Specific reference માં જ લેવામાં આવેલ. મુલાકાત સમયે એકમનાં gate no. 8 પાસે (B/h Boiler Area) સામેના ખેતરમાં જોવા મળેલ જેવુંજ whitish coloured contaminated water having similar physical characteristic & Smell ખુલ્લી જગ્યામાં કાચા floor પર ponding થયેલ જોવા મળેલ. આપના જણાવ્યાનુસાર સદર જગ્યા પર જ સામેના ખેતરમાંથી પાણીની underground line આપના એકમમાંથી પસાર થતી હતી જે અગાઉ seal કરી દીધી હતી. સદર બાબતે similar contaminated water accumulated in unit in open Area સામેના ખેતરમાં ગયા હોવા બાબતે વગિતવાર ખુલાસો કરવો તથા સદર contaminated water ત્યાં કેમ એકઠું થયેલ તેનો ખુલાસો આપી તેનો નયિમોનુસાર નકાલ કરી આધારસહ જાણ કરવી.	Water

12. Photographs:



Google image showing farm & unit location.



Whitish coloured contaminated water accumulated in complainant farm.



Whitish coloured contaminated water accumulated in

complainant



Contaminated whitish water accumulated on open land within unit premises (Nr. gate no. 8 - behind boiler area)



Contaminated whitish water accumulated on open land within unit premises (Nr. gate no. 8)



Underground tank behind MVRE (having outlet pump without any further fix pipeline system).



Underground tank behind MVRE (having whitish coloured contaminated water)



Pharma plant effluent collection u/g chamber.

13. Documents Collected:
NIL

14. NEI Document:
NEI

15. Check List:

Sr No.	Question	Option	Remark
1	Environmental Audit Scheme of GPCB	Yes	Alloted
2	Online Continuous Emission & Effluent Monitoring Systems installed and connected with SPCB / CPCB.	NA	
3	CRZ Notification, 2019 and Amendment thereof	NA	
4	Applicability of Rule-6/Rule-9 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and Amendment thereof	NA	
5	Inclusion in Eco Sensitive Zone (Notified / Draft) of Protected Areas	NA	
6	EIA Notification, 2006 and Amendment thereof	NA	

GPCBID: 22174, InwID: 0, Print by: 534

Print Date: 06/10/2025 10:32:21

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:493646

Test Report No. : 56158

Date: 03/10/2025

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : 644 - ROHIT MEHULBHAI A
5. Quantity of Sample Received : 5 lit
6. Code No. of the Sample : 5865070
7. Date & Time of Collection & Inwarding : 19/09/2025 13:20 to 19/09/2025 13:20 & 22/09/2025
8. Date of Start & Completion of Analysis : 22/09/2025 & 03/10/2025
9. Sampling Point : From ponding of contaminated water observed in farm of Mitesh Patel (opp. to unit)
10. Flow Details (Remarks) : --
11. Mode of Disposal : Accumulated on land
12. Ultimate Receiving Body : Accumulated on land
13. Temperature on Collection : 30 & pH Range on pH Strip : @ 4-6 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 13

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	30
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	3.82
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	60
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	4400
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	450
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	3.03
7	24 - Percent Sodium	%Na	IS11624-1986(Reaffirmed 2009)	17.54
8	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	584
9	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	177
10	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	5796
11	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	2.8
12	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	3.41
13	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	2833

Laboratory Remarks : Approved By:631-Dr. Dipali M Shukla, SSO Dt.: 03/10/2025

Dr. Dipali M Shukla, SSO

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6. Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
7. Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
8. Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

**GUJARAT POLLUTION CONTROL
BOARD**

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:493647

Test Report No. : 56159

Date: 03/10/2025

- | | |
|---|---|
| 1. Name of the Customer | : Lactose I Ltd |
| 2. Address: | : 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780 |
| 3. Type of Sample | : REP |
| 4. Sample Collected By | : 692 - MR RANA RAVIRAJSHIN P, D |
| 5. Quantity of Sample Received | : 5 lit |
| 6. Code No. of the Sample | : 1002063 |
| 7. Date & Time of Collection & Inwarding | : 19/09/2025 13:50 to 19/09/2025 13:50 & 22/09/2025 |
| 8. Date of Start & Completion of Analysis | : 22/09/2025 & 03/10/2025 |
| 9. Sampling Point | : From ponding of contaminated water observed on open land near gate no. 8 of
the unit (within unit pr |
| 10. Flow Details (Remarks) | : -- |
| 11. Mode of Disposal | : Accumulated on land |
| 12. Ultimate Receiving Body | : Accumulated on land |
| 13. Temperature on Collection | : 30 & pH Range on pH Strip : @ 6 on pH strip |
| 14. Carboys Nos | : Barcode |
| 15. Parameters | : 13 |

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	30
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	3.93
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	60
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	4152
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	552
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	3.15
7	24 - Percent Sodium	%Na	IS11624-1986(Reaffirmed 2009)	22.31
8	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	817
9	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	291
10	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	7181
11	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	3.6
12	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	2.66
13	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	4063

Laboratory Remarks : Approved By:631-Dr. Dipali M Shukla, SSO Dt.: 03/10/2025

Dr. Dipali M Shukla, SSO

Note :

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- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

Sample ID:493648

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Test Report No. : 56160

Date: 03/10/2025

1. Name of the Customer	: Lactose I Ltd
2. Address:	: 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara Pin: 391780
3. Type of Sample	: REP
4. Sample Collected By	: 692 - MR RANA RAVIRAJSHIN P, D
5. Quantity of Sample Received	: 5 lit
6. Code No. of the Sample	: 8392089
7. Date & Time of Collection & Inwarding	: 19/09/2025 14:10 to 19/09/2025 14:10 & 22/09/2025
8. Date of Start & Completion of Analysis	: 22/09/2025 & 03/10/2025
9. Sampling Point	: From u/g tank behind MVRE area.
10. Flow Details (Remarks)	: --
11. Mode of Disposal	: --
12. Ultimate Receiving Body	: --
13. Temperature on Collection	: 30 & pH Range on pH Strip : @ 6 on pH strip
14. Carboys Nos	: Barcode
15. Parameters	: 13

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	30
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	3.21
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	60
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	12860
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	2100
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	3.88
7	24 - Percent Sodium	%Na	IS11624-1986(Reaffirmed 2009)	22.13
8	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	1295
9	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	487
10	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	18550
11	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	9.2
12	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	1.99
13	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	9818

Laboratory Remarks : Approved By:631-Dr. Dipali M Shukla, SSO Dt.: 03/10/2025

Dr. Dipali M Shukla, SSO

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- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND , RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:493647

Test Report No. : 56159

Date: 03/10/2025

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : 692 - MR RANA RAVIRAJSHIN P, D
5. Quantity of Sample Received : 5 lit
6. Code No. of the Sample : 1002063
7. Date & Time of Collection & Inwarding : 19/09/2025 13:50 to 19/09/2025 13:50 & 22/09/2025
8. Date of Start & Completion of Analysis : 22/09/2025 & 03/10/2025
9. Sampling Point : From ponding of contaminated water observed on open land near gate no. 8 of
the unit (within unit pr
10. Flow Details (Remarks) : --
11. Mode of Disposal : Accumulated on land
12. Ultimate Receiving Body : Accumulated on land
13. Temperature on Collection : 30 & pH Range on pH Strip : @ 6 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 13

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	30
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	3.93
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	60
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	4152
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	552
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	3.15
7	24 - Percent Sodium	%Na	IS11624-1986(Reaffirmed 2009)	22.31
8	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	817
9	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	291
10	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	7181
11	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	3.6
12	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	2.66
13	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	4063

Laboratory Remarks : Approved By:631-Dr. Dipali M Shukla, SSO Dt.: 03/10/2025

Dr. Dipali M Shukla, SSO

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5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
6. Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
7. Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
8. Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR WATER / WASTE WATER SAMPLE

GUJARAT POLLUTION CONTROL
BOARD

VADODARA, GERI COMPOUND, RACE COURSE ROAD,
VADODARA - 390007, (T) 0265-2354850

Sample ID:493651

Test Report No. : 56162

Date: 03/10/2025

1. Name of the Customer : Lactose I Ltd
2. Address: : 5,6, RANIA POICHA -, Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
3. Type of Sample : REP
4. Sample Collected By : 692 - MR RANA RAVIRAJSHIN P, D
5. Quantity of Sample Received : 5 lit
6. Code No. of the Sample : 6716310
7. Date & Time of Collection & Inwarding : 19/09/2025 02:35 to 19/09/2025 02:35 & 22/09/2025
8. Date of Start & Completion of Analysis : 22/09/2025 & 03/10/2025
9. Sampling Point : From pharma plant waste water u/g collection chamber within unit premises.
10. Flow Details (Remarks) : --
11. Mode of Disposal : For further treatment
12. Ultimate Receiving Body : To ETP units
13. Temperature on Collection : 30 & pH Range on pH Strip : @ 6 on pH strip
14. Carboys Nos : Barcode
15. Parameters : 13

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	30
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	3.86
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	60
4	9 - Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methods 22nd edi.)2012	3400
5	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	610
6	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	5.71
7	24 - Percent Sodium	%Na	IS11624-1986(Reaffirmed 2009)	17.04
8	25 - Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard Methods 22nd edi.)-2012	487
9	26 - Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	487
10	35 - Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2012	9202
11	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	4.0
12	37 - Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extraction (Direct Photometric method) (5530 D APHA Standard Methods 22nd edi.) -2012	1.97
13	55 - B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 1999)-2009	1736

Laboratory Remarks : Approved By:631-Dr. Dipali M Shukla, SSO Dt.: 03/10/2025

Dr. Dipali M Shukla, SSO

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7. Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
8. Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.



365 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986, This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No. **303694** Dated. **13/02/2024** for the consolidated consent and authorization (CC & A- Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Lactose India Limited

Plot no. 5 & 6, 7/A, 488/1.

Vill: Rania (Poicha), Tal: Savli,

Dist.: Vadodara.

1. Consent Order no.: **AWII-135441**. Date of issue: **06/07/2024**.
2. The consent shall be valid up to **31/12/2028** for the use of outlet for the discharge of treated effluent & air emission due to operation of industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	Lactose	1031.26 MT/Month
2	Lactose (Re-Packing)	500 MT/Month
3	Festal	2000 Lac/Month
4	Festal-N	250 Lac/Month
5	Glutex Tablet	112.5 Lac/Month
6	Capsules	2000 Lac/Month
7	General Tablets	2000 Lac/Month
8	Liquid Formulations	210 KI/Month
9	Nutraceutical Formulations	1000 MT/Month
10	Lactulose (Galacto Fructose)	1000 MT/Month

3. SPECIFIC CONDITIONS:

- 3.1. Applicant shall not carry out any activity which attracts provisions of Environment Impact Assessment Notification 2006.
- 3.2. Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- 3.3. Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- 3.4. As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.

4. **CONDITION UNDER THE WATER ACT 1974:**

4.1. Following total water consumption:

Sr. No.	Domestic water consumption	Total Industrial water consumption	Total gardening consumption	Total water Consumption
1.	39 KL/day	242 KL/day	49 KL/day	330 KL/day

4.2. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be not exceed **166 KL/Day**.4.3. The quantity of the domestic wastewater (sewage) shall not exceed **34 KL/Day**.

4.4. The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

1	2	3
Sr. No.	Parameters	CETP Inlet Norms
1.	pH	5 to 9
2.	Temperature	45 ⁰ C
3.	Colour (pt.co.scale) in units	-
4.	Suspended Solids	600 mg/l
5.	Oil and Grease	20 mg/l
6.	Phenolic Compounds	5 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	2 mg/l
9.	Sulphides	2 mg/l
10.	Ammonical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2 mg/l
13.	Hexavalent Chromium	1.0 mg/l
14.	Copper	2 mg/l
15.	Lead	0.2 mg/l
16.	Mercury	0.01 mg/l
17.	Nickle	5 mg/l
18.	Zinc	5 mg/l
19.	Cadmium	2 mg/l
20.	BOD (5 days at 20 ⁰ C)	500 mg/l
21.	COD	2000 mg/l
22.	Free Ammonia	5 mg/l

- All efforts shall be made to remove color & unpleasant odor as far as practicable.

4.5. Industrial wastewater (**166 KL/day**) & domestic wastewater (**34 KL/day**) combined shall be treated in ETP and NF-RO-MEE-ATFD system. Out of total treated wastewater **200 KL/day**, **165 KL/day** shall be recycled, **5 KL/day** losses and rest **30 KL/day** shall be send to Common Effluent Treatment Plant (CETP) operated by M/s. Enviro Infrastructure Co. Ltd (EICI) through notified/dedicated tankers for further treatment.4.6. Applicant shall treat fresh borewell water from borewell no.1 in water treatment plant RO plant and its RO reject **-38 KL/day** shall be utilized for greenbelt in survey no. 488/1 and fresh borewell water from borewell no.2 shall be treated in water treatment plant RO plant & its RO reject **-30 KL/day** generates. Out of which **11 KL/day** shall be utilized for greenbelt in survey no. 488/1 & rest **19 KL/day** shall be utilized for toilet flushing.5. **CONDITIONS UNDER AIR ACT 1981:**

5.1. The following shall be used as fuel in various utilities respectively.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

Sr. No.	Fuel	Quantity
1.	Agro Briquettes	12 MT/day
2.	Agro Briquettes	16.8 MT/day
3.	Coal or RDF	50 MT/day
4.	Diesel	142 lit/hr

- 5.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.
- 5.3. The flue gas emission through stack attached to Boilers & D. G. Set shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	Boiler (3 TPH)	33 meter	Multi cyclone separator	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2.	Boiler (4 TPH)	33 meter	Multi cyclone separator		
3.	Boiler (8 TPH)	33 meter	Multi cyclone separator + bag filter		
4.	D.G. Set (320 KVA)	11 meter	Acoustic Measure		
5.	D.G. Set (200 KVA)	11 meter	Acoustic Measure		

- 5.4. The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Dryer	12 meter	Cyclone + bag filter	Particulate Matter	150 mg/NM ³

- 5.5. Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.
- 5.6. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter- ₁₀ [PM10]	60Microgram /m ³	100Microgram /m ³
Particulate matter- _{2.5} [PM2.5]	40Microgram /m ³	60Microgram /m ³
Sulphur Dioxide	50Microgram /m ³	80Microgram /m ³
Nitrogen Dioxide	40Microgram /m ³	80Microgram /m ³

- 5.7. There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.

- 5.8. The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2 (See rule 6(2)).

- 7.1 Number of authorization and date of issue: AWH-135441 dated: 06/07/2024.
- 7.2 Reference of application No. 303694 Dated: 13/02/2024.
- 7.3 M/s. Lactose India Limited is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at- Plot no. 5 & 6, 7/A, 488/1, Vill: Rania (Poicha), Tal: Savli, Dist.:Vadodara.
- 7.4. Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1.	Used Spent Oil (5.1- Schedule-I)	Generation, Collection, Storage, Transportation and Disposal by selling to registered /authorized refiner having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	0.06 Kl./Year
2	Process Residue & Waste (28.1 – Schedule-I)	Generation, Collection, Storage, Transportation and Disposal by incineration to approved authorized CHWIF having valid CCA of GPCB/sent to co-processing having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	3 MT/Year
3	Spent Carbon (28.3 – Schedule-I)	Generation, Collection, Storage, Transportation and Disposal by incineration to approved authorized CHWIF having valid CCA of GPCB/sent to co-processing at Cement industry having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	6 MT/Year
4	Oil specification products (28.4–Schedule-I)	Generation, Collection, Storage, Transportation and Disposal by sending waste to Cement industry having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	1 MT/Year

Outward No:819085, 12/02/2024



369 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

5	Date expired products (28.5-Schedule-I)	Generation, Collection, Storage, Transportation and Disposal by incineration to approved authorized CHWIF having valid CCA of GPCB/sent to co-processing at Cement industry having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	1 MT/Year
6	Empty barrels/containers /liners contaminated with hazardous chemicals/ wastes (33.1-Schedule-I)	Generation, Collection, Storage, Transportation and Disposal by selling to registered /authorized re-cycler having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	3 MT/Year
7	Contaminated cotton rags or other cleaning materials (33.2 - Schedule-I)	Generation, Collection, Storage, Transportation and Disposal by incineration to approved authorized CHWIF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	0.5 MT/Year
8	Chemical Sludge from wastewater treatment & MEI salts (35.3 - Schedule-I)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDI having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	5 MT/Year
9	Spent ion exchange resin containing toxic metals (35.2 Schedule-I)	Generation, Collection, Storage, Transportation and Disposal by incineration to approved authorized CHWIF/co-processing having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	0.5 MT/Year

7.4.1 The Authorization shall be valid for a period of **31/12/2028**.

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

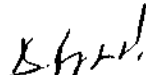
7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.

7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

- 7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.**
- 7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.
- 7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.6.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB from time to time.
- 7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

**For and on behalf of
Gujarat Pollution Control Board**


(B.D. Prasad)

Environmental Engineer

NO. GPCB/CCA-VRD-454(12)/ID:22174/

Issued To:

M/s. Lactose India Limited

Plot no. 5 & 6, 7/A, 488/1,

Vill: Rania (Poicha), Tal: Savli,

Dist.: Vadodara.



BY RPAD

પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -૧૯૭૪ની કલમ ૩૩ અ હેઠળ ઉદ્યોગને સૂચના (નોટીસ)

- ૧) આપ મે. લેકટોસ ઇન્ડિયા લી. કે જે પ્લોટ નં.૫ અને ૬, ગામ:રાણીયા (પોધયા), તા:સાવલી, જી:વડોદરા-૩૯૧૭૮૦ ખાતે ઉદ્યોગ ચાલે છે.
- ૨) આપને જણાવવામાં આવે છે કે, બોર્ડે તા.૦૩/૦૪/૨૦૧૯ ના રોજ બોર્ડના હુકમ નંબર AWH-૧૦૦૫૦૨ થી આપને ઉદ્યોગ ચલાવવા માટે પાણી અધિનિયમ-૧૯૭૪, હવા અધિનિયમ-૧૯૮૧, જોખમી કચરાના નિયમો-૨૦૧૬ હેઠળ કોન્સોલીડેટેડ કન્સેન્ટસ અને ઓથોરાઇઝેશન (સીસીએ) આપેલ છે, જેની મુદત તા.૩૧/૧૨/૨૦૨૩ સુધીની છે.
- ૩) આપના એકમ વિરુદ્ધ ફરિયાદો અન્વયે બોર્ડના અધિકારીશ્રીઓ દ્વારા તા.૦૮/૦૬/૨૦૧૯ અને તા.૧૩/૦૬/૨૦૧૯ના રોજ સ્થળ મુલાકાત લીધેલ, ત્યારે નીચે મુજબની ક્ષતિઓ જોવા મળેલ:
 - ઇટીપીના બાર સ્ક્રીનપીટ કે જે આપના એકમની હદની દિવાલની અડીને બનાવેલ છે જેની દિવાલની તિરાડમાંથી એક નાની ધાર થકી લીક થઈ બાર સ્ક્રીન પીટનું પ્રદુષિત પાણી બહાર જતું જોવા મળેલ જેના પૃથ્થકરણ અહેવાલમાં COD-2884mg/lit અને BOD-1080mg/lit આવેલ જે ઔદ્યોગિક ગંદુ પાણી જણાય છે.
- ૪) આપને જણાવવામાં આવે છે કે, બોર્ડને આપના ઉદ્યોગથી ઉદભવતા પાણી પ્રદૂષણ બાબતે આજુબાજુના વિસ્તારના રહીશો તરફથી ફરિયાદો મળેલ છે. અને આપના ઉદ્યોગના પાણી પ્રદૂષણના કારણે આજુબાજુના રહિશોના સ્વાસ્થ્યને આપના ઉદ્યોગમાંથી નીકળતી પ્રદુષિત પાણીથી નુકશાન થવાની સંભાવના છે.

ઉપરોક્ત સંજોગોમાં હું, ડી.પી. શાહ, પર્યાવરણ ઈજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પાણી અધિનિયમની કલમ -૩૩ અ હેઠળ મળેલ સત્તાની રૂએ નીચે મુજબ સૂચના આપું છું કે,

- ૧) આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા પાણી અધિનિયમ-૧૯૭૪ ની કલમ-૩૩ અ હેઠળ શા માટે આદેશ ન આપવા ?
- ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય, તો તે પણ ઉપરોક્ત અધિનિયમ-૧૯૭૪ની કલમ-૩૩ અ હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા?
- ૩) આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ ૧૯૭૪ ની કલમ-૩૩ અ હેઠળ શા માટે આદેશ ન આપવા?

જો આપ દિન-૧૫માં આપની લેખિત રજુઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજુઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને પાણી અધિનિયમ-૧૯૭૪ ની કલમ-૩૩ અ હેઠળ ઉપર મુજબનો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી,

DPhal

(ડી.પી. શાહ)

પર્યાવરણ ઈજનેર

નંબર:જી.પી.સી.બી/સી.સી.એ-વીઆરડી-૪૫૪(૯)/આઈડી-૨૨૧૭૪/

તા:

પ્રતિ,

મે. લેકટોસ ઇન્ડિયા લી.

પ્લોટ નં.૫ અને ૬.

ગામ:રાણીયા (પોઈયા), તા:સાવલી.

જી:વડોદરા-૩૯૧૭૮૦.

નકલ રવાના:

૧. પ્રાદેશિક અધિકારીશ્રી, પ્રાદેશિક કચેરી, ગુ.પ્ર.નિ.બોર્ડ, વડોદરા..... For Monitoring & Verification of the compliance.
૨. યુનિટ-૧૨.
૩. કાયદા શાખા, વડી કચેરી, ગાંધીનગર.

Outward No:519644, 05/09/2019



373 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Lactose India Ltd.** is having an industrial plant at- Plot No. 5 & 6, 7/A, 488/1, Vill: Rania (Poicha), Ta-Savli, Dist-Vadodara-391760.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. AWH-100502 dated 03/04/2019 which is valid up to 31/12/2023 for operation of the industrial plant.

AND WHEREAS during the inspection of your industrial plant on 19/07/2021 by the officers of the Board, it was noticed following adverse remarks:

- Complaint received from (1) Shree Bhayajibhai Kanajibhai Makwana, Poicha (R), Savli and (2) Shree Hanumanbhai Bhavsinh Rathod, Poicha (R), Savli regarding illegal discharge of industrial wastewater into Mahisagar river and nearby farm, wastewater was found accumulated at varsadi natural drain near S. No. 488/1 (Bansibhai farm) and analysis report of this wastewater sample is pH-6.11, COD-5833 mg/l, BOD-1600 mg/l.
- During inspection, provided MEE and ATFD system was found not in operation.
- During inspection, pH of wastewater @ 3-5 was observed at provided storage tank for RO permeate & MEE condensate which is partially reuse and partially disposed at CETP-EICL. Unit has not provided separate facility for neutralized purpose for this wastewater.
- During inspection discharge in natural drain through storm water drain pit was observed and analysis report of this wastewater sample is pH-7.43, COD-188 mg/l, BOD-48 mg/l.
- During inspection one wastewater sample was collected from accumulated wastewater in farm of Bansibhai at Survey no. 488/1 and analysis report is pH-7.03, COD-508 mg/l & BOD-150 mg/l.
- During inspection two wastewater samples were collected from primary collection tank of ETP & from RO permeate collection tank of ETP to check compare with accumulated wastewater at natural drain outside premises and with natural drain located at opp. Farm. This both samples were matching with varsadi drain near boundary wall of the unit at outside in south east direction & varsadi natural drain near S. No. 488/1 (Bansibhai farm).

GPCB ID:22174

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

AND WHEREAS, why your Closure order no. GPCB/CCA-VRD-454(10)/ID-22174/570490 dated 19/10/2020 is not re-implement?

NOW THEREFORE Board proposes to issue directions under Section 33-A of the Water Act-1974 as under: -

1. To prohibit you manufacturing of above said product.
2. To close the operation of your industrial plant on the above mentioned site till compliance of above adverse remarks.
3. To direct the concerned authority to stop supply of electricity and water till that time.

YOU ARE HEREBY directed to reply within 15 days on receipt of this notice, failing which directions as proposed above will be deemed to be passed without further reference to you.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-454(10)/ID:22174/

Issued to:

**M/s. Lactose India Ltd.
Plot No. 5 & 6, 7/A, 488/1,
Vill: Rania (Poicha),
Ta-Savli, Dist-Vadodara-391760.**

Copy To:-

1. Regional officer, Regional office, G.P.C.Board, Vadodara.....**For carryout fresh inspection of this unit with reference to above non-compliances.**

Outward No: 605395, 30/10/2021

GPCB ID:22174



375 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Lactose India Ltd.**, is having an industrial plant at- Plot No: 5 & 6, 7/A, 488/1, Village-Rania (Poicha), Ta-Savli, Dist-Vadodara-391780.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No.**AWII-100502** dated **03/04/2019** which is valid up to **31/12/2023** for operation of the industrial plant.

AND WHEREAS, during inspection on dated 24/01/2023 necessary remarks given to you for non-compliance observed at your plant.

AND WHEREAS, you have submitted reply vide letter dated **30/01/2023** of necessary remarks given to you on dated 24/01/2023 and your reply is not convincing & not acceptable.

AND WHEREAS during the inspection of your industrial plant on **24/01/2023** by the officers of the Board, it was noticed following adverse remarks:

- During inspection ponding of wastewater was observed on survey no. 488/1 and foul smell felt from accumulated wastewater.
- During inspection no any plantation and gardening observed on survey no. 488/1.
- Unit has provided flexible pipeline approximately 200 meter to HDPE line for discharge of the water at Survey 488/1.
- Unit is continuing existing practice of discharge of RO reject on land at survey no 488/1 after directed on trial revocation dated 04/10/2022.
- Unit has not provided storm water collection tank which was directed on trial revocation dated 04/10/2022.

AND WHEREAS, why your closure order no. **GPCB/CCA-VRD-454(10)/ID-22174/570490** dated 19/10/2020 is not re-implement?

NOW THEREFORE if you are not complying above points, Board will propose to issue directions under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974 as under:

1. To close the operation of your industrial plant on the above mentioned site till compliance of above adverse remarks.

1 of 2

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Website : <https://gpcb.gujarat.gov.in>

2. To direct the concerned authority to stop supply of electricity and water till that time.

YOU ARE HEREBY directed to reply within 15 days on receipt of this notice, if you are not submitted any reply or submitted reply is not convincing/acceptable, necessary actions will be initiated against your industrial plant under section 33 -A of the Water Act-1974.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-454(11)/ID:22174/

Issued to:

M/s. Lactose India Ltd.

Plot No: 5 & 6, 7/A, 488/1,

Village-Rania (Poicha), Ta-Savli ,

Dist-Vadodara-391780.

Copy To:-

1. Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance
2. Unit-12

Outward No:704745, 28/02/2023



377 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AND SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE "WATER ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant **M/s. Lactose I Ltd.** at plot no.: 5, 6, Vill : Poicha (Rania), Ta. Savli, Dist. Vadodara-391780.

AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC&A) under the provisions of the Environmental Acts/Rules for the manufacture of products and subject to the conditions, mentioned therein.

AND WHEREAS, Central Pollution Control Board has issued directions dated January 12, 2011, February 05, 2014 and March 02, 2015 to Gujarat Pollution Control Board to direct all the 17 categories of highly polluting industries, Common Effluent Treatment Plants (CETP) and STPs, Common Bio Medical Waste and Common Hazardous Waste Incinerators to install online air and water quality continuous emission monitoring system and connect with CPCB & GPCB server; and CPCB has published Guidelines for Online continuous monitoring system for Effluents in November 2014 and Guidelines for Continuous Emission Monitoring Systems in July 2017 which is further revised in August 2018.

AND WHEREAS, Gujarat Pollution Control Board has already issued informed you to install and connect online air and water quality continuous emission monitoring system for effective compliance through self-regulatory mechanism, and till date you have not complied with the same.

THEREFORE, you are required to submit following documents:

- a. Bank guarantee of Rs. 5 lakh of any scheduled nationalized bank consisting of following clause.
 - 1) If **M/s. Lactose I Ltd.** at plot no.: 5, 6, Vill : Poicha (Rania), Ta. Savli, Dist. Vadodara-391780 will fail to install and connect OCEMS system for the parameters which is prescribed in CPCB guideline with CPCB and GPCB server up to 31st March 2024, this bank guarantee will be forfeited by Board.
 - 2) Bank guarantee shall be valid up to minimum one year from date of issue.
 - 3) Notarized undertaking consists of action plan for installation of OCEMS shall contain following conditions.

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Website : <https://gpcb.gujarat.gov.in>

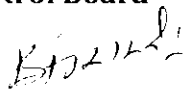
- 1) **M/s. Lactose I Ltd.** at plot no.: 5, 6, Vill : Poicha (Rania), Ta. Savli, Dist. Vadodara-391780 shall provide and connect OCEMS with CPCB and GPCB server up to 31st March 2024 for air emission and effluent parameters which is prescribed in CPCB guideline. Further bifurcation of time limit is as under :

Sr. No.	Name of event	Date of completion of activity
1	To decide technology for each parameter	
2	To issue purchase order to technology supplier	
3	To install OCEMS for all parameters prescribe in CPCB guideline	
4	To connect OCEMS with CPCB and GPCB server	

Considering this an opportunity of being heard following the principle of natural justice, you are required to submit above documents within 15 days from the date of issue of this notice. **In case of failure to provide Bank guarantee and notarised undertaking as above, the Board proposes to issue directions under Section-31 (a) of the Air (Prevention and Control of Pollution) Act-1981 and Section-33 (a) of the Water (Prevention and Control of Pollution) Act-1974 as under: -**

- To prohibit you from the above said operation of your industrial plant after 15 days.

**For and on behalf of
Gujarat Pollution Control Board**



**(B D Prasad)
Environment Engineer**

NO: GPCB/ VRD-GEN-37/ID:22174/

Date:

Issued to:

✓ **M/s. Lactose I Ltd.** at plot no.: 5, 6, Vill : Poicha (Rania), Ta. Savli, Dist. Vadodara-391780.

Copy To; Regional Office. Vadodara

Outward No: 783690/13/02/2024



379 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.
NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Lactose India Limited** are carrying out industrial activity at- Plot no. 5 & 6, 7/A, 488/1, Vill: Raniya (Poicha), Tal: Savli, Dist:Vadodara-391780.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 by its order no. **AWH-135441** dated **06/07/2024** which is valid up to **31/12/2028** for operation of the industrial plant.

AND WHEREAS, during inspection on dated **29/07/2024** necessary remarks given to you for non-compliance observed at your plant.

AND WHEREAS, you have submitted reply vide letter dated **01/08/2024** of necessary remarks given to you on dated **29/07/2024** and your reply is not convincing & not acceptable.

AND WHEREAS during the inspection of your industrial plant on **29/07/2024** by the officers of the Board, it was noticed following adverse remarks:

- During inspection, observed that natural drain passing adjacent to M/s. Lactose I Ltd (PCB ID-22174) and there is flow contaminated runoff having brownish color observed and this contaminated runoff is observed flow through natural drain and finally goes into river Mahi as per geographic condition of area.
- During inspection sample was collected from contaminated runoff observed in natural drain passing adjacent to unit in south side (o/s premises) and analysis report shows COD-3137 mg/l & BOD-807 mg/l.
- During inspection, it was observed that final storm water drain is full with contaminated effluent.
- During inspection sample was collected from contaminated runoff/effluent observed in final chamber of storm water drain within premise and analysis report shows pH-7.16, TDS-1975 mg/l, SS-205 mg/l, NH₃-N: 1.35 mg/l, Chloride-331 mg/l, COD-1749 mg/l & BOD-413 mg/l.
- During inspection patches/scattered accumulation of contaminated water observed in garden area situated at back side of lactose & Pharma manufacturing plant adjacent to south side boundary wall within premises.
- During inspection sample was collected from scattered accumulations of contaminated water observed in garden within premises and analysis report shows COD-9376 mg/l & BOD-2520 mg/l.
- During inspection, provided MEE and MVRE are observed in operation and rest of treatment units including double drum dryer are observed not in operation.

- During inspection hazardous waste (salt generated from MVRE/ ETP sludge/ Process sludge) are observed stored in open on pucca floor within premises. Hence it is contributing significant amount of contamination in rain water.
- During inspection all the internal drain within premises observed filled fully with contaminated runoff/effluent.

NOW THEREFORE if you are not complying above points, Board will propose to issue directions under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974 as under: -

1. To close the operation of your industrial plant on the above mentioned site till compliance of above adverse remarks.
2. To direct the concerned authority to stop supply of electricity and water till that time.
3. **Unit shall lift contaminated runoff/effluent & dispose it in environmental sound manner and submit detail for the same.**

YOU ARE HEREBY directed to reply within 15 days on receipt of this notice, if you are not submitted any reply or submitted reply is not convincing/acceptable, necessary actions will be initiated against your industrial plant under section 33 -A of the Water Act-1974.

For and on behalf of
Gujarat Pollution Control Board


(B.D. Prasad)

Environmental Engineer

NO: GPCB/CCA-VRD-454(12)/ID:22174

Issued to:

✓ M/s. Lactose India Limited
Plot no. 5 & 6, 7/A, 488/1,
Vill: Raniya (Poicha), Tal: Savli,
Dist.: Vadodara-391780.

Copy To:-

1. Regional officer, Regional office, G.P.C. Board, Vadodara.....For Monitoring & verification of the compliance
2. Unit-12



381 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Lactose India Limited.** is having an industrial plant at Plot No. 5 & 6, 7-A, 488/1, Vill. Ramia (Poicha), Tal. Savli, Dist. Vadodara - 391780.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous and other Wastes (M&IM) Rules-2016 for the operation of industry vide order No **AWH-135441** dated **06/07/2024** which is valid up to **31/12/2028** for operation of the industrial plant.

AND WHEREAS during the inspection of your industrial plant on **08/06/2025** under Section -23 of the Water Act by the authorized officers of the Board following non-compliances were observed

1. This unit is inspected w.r.t. complaint regarding wastewater discharge by M/s Lactose India Ltd., into natural Kotar leading to River Mahisagar. Ponding of water in natural Kotar besides industry is observed. Analysis report of the water sample collected from the ponding shows parameter pH: 4.653, COD: 5777 mg/l, BOD: 1355 mg/l.
2. At another point downstream of natural kotar at 85 meters away from the unit, ponding (area 5 ft * 2 ft and depth of water is 0.5 ft) of water is observed within Kotar. Analysis report of the water sample collected from this ponding shows parameter pH: 4.493, SS: 465 mg/l, COD: 5944 mg/l, BOD: 1405 mg/l.

AND WHEREAS on site, written remarks were given & directed to comply within stipulated time period. However, you have not submitted any compliances.

Now, therefore I **H. I. Maniar**, Senior Scientific Officer proposes to issue Notice under section 33-A of the Water Act-1974 as under -

1. To close the operation of your industrial plant on the above mentioned site till compliance of above adverse remarks.
2. To direct the concerned authority to stop supply of electricity and water till that time.

You are hereby directed to reply & submit compliance of above points within 15 days from the date of serving of this notice failing which, it shall be presumed that you have nothing

GPCB ID: 22174

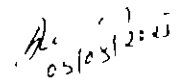
Page 1 of 2

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

to say in this matter and appropriate action will be initiated against you for the conduct of the business of your industry, under the Water Act-1974 for above non-compliance

**For and on behalf of
Gujarat Pollution Control Board**


(H. I. Maniar)

Senior Scientific Officer

NO: GPCB/CCA -VRD-454(13)/ID 22174

Issued to:

✓ **M/s. Lactose India Limited.**

Plot No. 5 & 6, 7/A, 488/1,

Vill: Rania (Poicha), Tal: Savli,

Dist: Vadodara -391780.

Copy To -

- 1 Regional officer, Regional office, G P C Board, Vadodara . . .For Monitoring & verification of the compliance within 15 days
- 2 Unit-12

GPCB ID 22174

Page 2 of 2

Outward No: 819924, 05/08/2025 05:19:00 PM



383 GUJARAT POLLUTION CONTROL BOARD

Annexure-R3

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Lactose India Limited are carrying out industrial activity at Plot No. 5 & 6, Vill : Raniya (Poicha), Tal : Savli, Dist. : Vadodara.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 vide order No. AWH -100502, dated 03/04/2019, valid upto 31/12/2023 with certain conditions.

AND WHEREAS due to complaint of industrial Plant visited on 19/03/2020 under Section (23) of The Water (Prevention and Control of Pollution) Act-1974 by authorized officers of the Board, during said visit it was observed that:

- The untreated raw industrial effluent (from the PH/LAC/OL/DM ETP-10 near compound wall) and untreated domestic effluent (from storm water drain line) was found to be out of the premises and goes to outside of premises-low laying area.
- During visit one sample was collected from Waste water flowing from chamber no.10 of ETP near compound wall within premises and COD & BOD of the same was too high (i.e. 7709mg/L & 2250mg/L).

AND WHEREAS, your reply is not acceptable and you have failed to compliance of instruction given during visit.

UNDER THE CIRCUMSTANCES, I. D.P.Shah, Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under: -

- 1) To prohibit you from operation of industrial Plant w.e.f. 30 days, and after 30 days stop operating industrial Plant safely.
- 2) To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets w.e.f. 30 days.
- 3) To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after 30 days.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

C.P. Shah

(D.P. Shah)

Environmental Engineer

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

NO: GPCB/CCA-VRD-454(9)/ID-22174/

Date:

Issued to: -

M/s. Lactose India Limited.,

Plot No. 5 & 6, Vill : Raniya (Poicha),

Tal : Savli, Dist. : Vadodara.

By. R.P.A.D.

Copy To:

- | | |
|--|--|
| 1. The Officer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara | 2. The Officer
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Savli,
Tal: Savli, Dist: Vadodara. |
| 3. Director,
Enviro Infrastructure Co. Ltd., (EICL)
Plot No. 612B, ECP Canal Road,
Vill : Umraya Tal : Padra, Dist. : Vadodara. | |

With a request to disconnect the supply of Electricity (except single phase) with effect after 30 days of the industrial plant of M/s. Lactose India Limited. located at- Plot No. 5 & 6, Vill : Raniya (Poicha), Tal : Savli, Dist. : Vadodara and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Environmental Engineer

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Legal Branch Head office, GPCB, Gandhinagar.
3. Unit -12

Outward No:559644, 28/04/2020



385

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Lactose India Limited., are carrying out industrial activity at- Plot no. 5 & 6, Vill: Raniya (Poicha), Tal: Savli, Dist.:Vadodara - 391780.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 by its order no. AWH-100502 dated 03/04/2019 which is valid up to 31/12/2023 for operation of the industrial plant.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on 22/07/2020 and 14/09/2020, following non-compliances are observed:

1. You have not made & implement monsoon action plan.
2. You had disposed your untreated industrial waste water having norms higher then consented norms into soak pit & in farm survey no 488/1, village poicha, ta. Savli, Dis. Vadodara.
3. You are not operating RO & MEE.

AND WHEREAS, you have submitted bank guarantee of Rs. 20.00,000/- in SBI account of the board on 28/05/2020 is forfeited.

UNDER THE CIRCUMSTANCES, I, D.P. Shah, Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- 1) To prohibit you from operation of industrial Plant after 15 days, and after 15 days stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- 2) To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after 15 days.
- 3) To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after 15 days.
- 4) Made & implement monsoon action plan.
- 5) Empty out your soak pit & collect back untreated industrial waste water from farm at survey no 488/1, village poicha, ta. Savli, Dis. Vadodara into your ETP and dispose as per consent conditions. Submit the evidences of the same.
- 6) Also collect contaminated land from farm at survey no 488/1, village poicha, ta. Savli, Dis. Vadodara & from soak pit and dispose at approved TSDF site

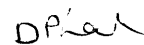
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through online manifest. Submit the evidences of the same & copy of manifest.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**


(D.P. Shah)
Environmental Engineer

NO: GPCB/CCA-VRD-454(10)/ID-22174/

Date:

Issued to: -

M/s. Lactose India Limited.

Plot no. 5 & 6, Vill: Raniya (Poicha),
Tal: Savli, Dist.:Vadodara.

By. R.P.A.D.

Copy To:

1. The Officer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara

2. The Officer
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Savli,
Tal: Savli, Dist: Vadodara

With a request to disconnect the supply of Electricity (except single phase) after 15 days of the industrial plant of M/s. Lactose India Limited, at- Plot no. 5 & 6, Vill: Raniya (Poicha), Tal: Savli, Dist.:Vadodara and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**


(D.P. Shah)
Environmental Engineer

Outward No:570490, 19/10/2020

387

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in



GPCB

Copy to:

1. The Regional Officer, GPCB, Vadodara..... For monitoring & verification of the compliance.
2. Legal Branch Head office, GPCB, Gandhinagar.....for information.
3. Unit -12

Outward No:570490, 19/10/2020

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Lactose India Ltd.** is having an industrial plant at- Plot No. 5 & 6, 7/A, 488/1, Vill: Rania (Poicha). Ta-Savli, Dist-Vadodara-391780.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. **AWH-100502** dated **03/04/2019** which is valid up to **31/12/2023** for operation of the industrial plant.

AND WHEREAS the Board has issued Direction of Closure under section 33-A of the Water (Prevention and Control of Pollution) Act-1974 vide its order dated on 19/10/2020.

AND WHEREAS, Notice of Direction under section 33-A of the Water (Prevention and Control of Pollution) Act-1974 is issued on 30/10/2021.

AND WHEREAS, you have submitted reply of Notice of Direction under section 33-A of the Water (Prevention and Control of Pollution) Act-1974 dated 30/10/2021, vide letter dated 10/11/2021.

AND WHEREAS, during inspection on dated 02/12/2021 necessary remarks given to you for non-compliance observed at your plant and looking to the remarks it is similar as Notice of Direction under section 33-A of the Water (Prevention and Control of Pollution) Act-1974 is issued on 30/10/2021.

AND WHEREAS, you have submitted reply vide letter dated 04/12/2021 of necessary remarks given to you on dated 02/12/2021 and your reply is not convincing & not acceptable as repeated violation observed.

AND WHEREAS, Complaint received against your unit from Shri Chetansinh Shankarsinh Vaghela regarding illegal discharge of industrial wastewater into Mahisagar river and nearby farm.

AND WHEREAS, your industrial plant was visited by the officers of the Board on **02/12/2021**, following non-compliances are observed:

- During inspection wastewater sample was collected from varsadi drain near boundary wall of the unit at outside in south east direction and analysis report of this wastewater sample is pH-5.35, COD-9858 mg/l, BOD-2313 mg/l.

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- During inspection one sample was collected from RCC flooring near storm water drain pit which is flowing outside premise and analysis report of this wastewater sample is pH-4.80, COD-11274 mg/l, BOD-2625 mg/l.
- During inspection found that, unit is using storage tank of RO permeate & MEE condensate for the MVR feed tank.
- During inspection two wastewater samples were collected from primary collection tank of ETP & from NF feed tank of ETP to check compare with accumulated wastewater at Varsadi Drain near Boundary wall of the unit at outside in south east direction. This both samples were matching with Varsadi Drain near Boundary wall of the unit at outside in south east direction.
- During inspection found that, unit has store spent carbon in open area at back side of the unit within premises and unit has not maintain record for the same.

UNDER THE CIRCUMSTANCES, I, **Rajeshkumar Parmar**, Environmental Engineer of the Gujarat Pollution Control Board **Re-Implement the direction of 19/10/2020** under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- 1) To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- 2) To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- 3) To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.
- 4) To direct submission of 7,00,000 Rs (Seven Lakh Rupees only) Bank Guarantee with revocation application.
- 5) **Unit is liable to pay interim Environment Damage Compensation (EDC) to the Board.**
- 6) **To lift wastewater from varsadi drain near boundary wall of the unit at outside in south east direction and disposed it as Environment Sound Manner.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board


(Rajeshkumar Parmar)
Environmental Engineer

Note: Those units having continuous process that can take out their batch safely or close down process safely so that accident or pollutions may not occur, if require maximum upto 48 hours this process can be done and thus doing so comply the immediate closure order. The officer from Vig. Company or officer who went to seal the industry shall also requested to implement this instruction.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar** 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

NO: GPCB/CCA-VRD-454(10)/ID:22174/

Issued to: -

M/s. Lactose India Ltd.

Plot No. 5 & 6, 7/A, 488/1,

Vill: Rania (Poicha),

Ta-Savli, Dist-Vadodara-391760.

By. R.P.A.D.

Copy To:

1. The Officer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara

2. The Officer
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Savli,
Ta: Savli, Dist: Vadodara

With a request to disconnect the supply of Electricity (except single phase) with 15 days effect from the date of issue of this order of the industrial plant of **M/s. Lactose India Ltd.** is having an industrial plant at- Plot No. 5 & 6, 7/A, 488/1, Vill: Rania (Poicha), Ta-Savli, Dist-Vadodara-391780 and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

**(Rajeshkumar Parmar)
Environmental Engineer**

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

Outward No: 621784, 27/01/2022

Clean Gujarat Green Gujarat



391 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar**-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Lactose India Ltd.**, is having an industrial plant at- Plot No:5 & 6, 7/A, 488/1, Village-Rania (Poicha), Ta-Savli, Dist-Vadodara-391780.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. **AWH-100502** dated **03/04/2019** which is valid up to **31/12/2023** for operation of the industrial plant.

AND WHEREAS Notice of Direction order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-454(10)/ID-22174/605995 dated 31/10/2021.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-454(10)/ID-22174/621784 dated 27/01/2022 with 15 days effect.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs.7,00,000/-** (Seven-lacs rupees only) valid up to 08.03.2023

AND WHEREAS revocation order was issued under Section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-454(10)/ID-22174/661436 dated 07/05/2022.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on **02/08/2022**, following non-compliances are observed:

- Complaint received from Shri Chetansinh Vaghela and Shri Dipaksinh Virpura regarding disposal of industrial effluent by the industry into the natural drain nearby, during inspection wastewater sample was collected from varsadi drain near boundary wall of the unit at outside in south east direction and analysis report of this wastewater sample is pH-6.42, **COD-2784 mg/l, BOD-733 mg/l**.
- The back flow from the intermediate collection tank provided for effluent from lactose, liquid and pharma plants is overflowing from intermediate chambers and going continuously into the storm water drain and analysis report of wastewater sample was collected from intermediate collection tank is pH-5.12, **COD-10616 mg/l, BOD-2875 mg/l**.
- During inspection one sample was collected from wastewater backflow collection tank flowing outside premises via storm water drain and analysis report of this wastewater sample is pH-5.06, **COD-9800 mg/l, BOD-2650 mg/l**.

GPCH/19/12174

1

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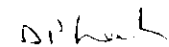
- During inspection ETP is not in operation & the collection tank provided after settling is filled to the brim and is close to overflowing.
- Unit has not provided adequate ETP for treatment of generated wastewater.
- Unit has provided other inlets line into intermediate collection tank.
- Unit has provided additional fixed pumps with collection tank.
- The intermediate collection tank provided for collection of rejected wastewater from NF, RO and MVRE is also filled to the brim and close to overflowing.
- Unit has not provided flow meters anywhere in the ETP.
- Unit has provided flexible pipelines for taking wastewater to MVRE and RO permeate & MEH condensate is brought to the final disposal tank of EICL also by flexible lines.
- Unit is not maintaining logbook for the ETP.
- Unit is not taking care during the monsoon to prevent the industrial wastewater from flowing into the storm water drain and end up being disposed in the natural drain which may lead up to the Mahi River.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.
- To direct submission of **Rs.14,00,000** (Fourteen Lakh Rupees only) Bank Guarantee with revocation application.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board**
- **To lift wastewater from varsadi drain near boundary wall of the unit at outside in south east direction and disposed it as Environment Sound Manner**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine

For and on behalf of
Gujarat Pollution Control Board



(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA VRI-454(11)/ID-22174/

Issued to: -

M/s Lactose India Ltd.

Plot No:5 & 6, 7/A, 488/L.

Village-Rania (Poicha), Tal-Savli.

Dist-Vadodara-391 780.

Date:



393 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.
2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Savli,
Ta: Savli, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **15 days effect** from the date of issue of this order of the industrial plant of **M/s. Lactose India Ltd.**, is having an industrial plant at- Plot No-5 & 6, 7/A, 488/1, Village-Rania (Poicha), Ta-Savli, Dist-Vadodara-391780, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**


(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

Outward No:681167, 23/08/2022

GPCB FO 72174

3

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394 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Lactose India Limited** are carrying out industrial activity at- Plot no. 5 & 6, 7/A, 488/1, Vill: Raniya (Poicha), Tal: Savli, Dist.:Vadodara.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 by its order no. **AWH-100502** dated **03/04/2019** which is valid up to **31/12/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-454(10)/ID-22174/570490 dated 19/10/2020 with 15 days effect.

AND WHEREAS trial revocation order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-454(10)/ID-22174/572384 dated 05/11/2020 for **three months**.

AND WHEREAS trial revocation order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-454(10)/ID-22174/584756 dated 26/02/2021 for **three months**.

AND WHEREAS, Show Cause Notice issued on 15/07/2021.

AND WHEREAS, Notice of Direction order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 on dated 30/10/2021.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-454(10)/ID-22174/621784 dated 27/01/2022 with **15 days effect**.

AND WHEREAS trial revocation order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-454(10)/ID-22174/661436 dated 07/05/2022 for **three months**.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-454(10)/ID-22174/681167 dated 23/08/2022 with **15 days effect**.

AND WHEREAS trial revocation order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-454(11)/ID-22174/685281 dated 04/10/2022 for **three months**.

AND WHEREAS, Improvement Notice issued on 25/11/2022.

GPCB ID: 22174

AND WHEREAS, Notice of Direction order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 on dated 28/02/2023.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on 06/07/2023, following non-compliances are observed:

- Unit has not complied conditions mentioned in earlier Trial Revocation dated 04/10/2022. (Point no. 3, 4 & 6)
- Regional Office, Vadodara has issued letter to all the industries regarding the implementation of monsoon action plan, unit is failed to implement the same.
- During inspection wastewater sample was collected from natural drain opposite to this unit and analysis report shows pH-8.00, COD-1697 mg/l, BOD-440 mg/l.
- During inspection wastewater sample was collected from storm water drain outlet in natural drain besides this unit and analysis report shows pH-5.77, COD-2900 mg/l, BOD-763 mg/l.
- During inspection, natural drain in front and beside the premises of the industry was inspected and slightly foul smell sensed which did not seem to be only rainwater into natural drain.
- Natural drain lies on the southeast side of the industry and is parallel to the ETP and the storm water drain provided within premises also leads to this drain and during inspection wastewater sample was collected from storm water drain within premises and analysis report shows pH-6.36, COD-2387 mg/l, BOD-550 mg/l.
- During inspection storm water drain besides ETP is found full of water
- Unit has provided soak pit/septic tank besides the chamber of storm water drain and soak pit/septic tank is also found overflowing and over flown water is also discharged into storm water drain.
- One pipe opening of 4" diameter is observed near storm water drain, which is connected with one chamber of 1" x 1" near collection tank of ETP and the purpose of the chamber is not clear except discharge of untreated water from collection tank during odd hours.
- The effluent chambers and the storm water drain chambers are located next to each other. One wastewater sample is also collected from the collection tank and analysis report shows pH-9.99, COD-15028 mg/l, BOD-4250 mg/l.
- Unit has provided one more collection tank (old STP), which is also found full of untreated wastewater.
- During visit, ETP is found not in operation. All the subsequent ETP units are found full of water up to the brim level.
- Intermediate tanks provided for collection of reject wastewater from NF, RO and MVR which goes to the MEE, is also filled to the brim.
- RO Plant and MEE are also not found in operation. Feeding pumps of RO plant and MEE plant are found disconnected. As per the logbook available at site RO Plant and MEE plant is not operated since last six months.
- Pool of water is observed in ETP area, MEE area and MVR area, which is found alkaline on pH strip.
- Storage tanks for MVR are found almost full of condensate water.
- Unit has disposed of 12 tankers (total- 290 KL) effluent to EICI in the month of June-2023. Average 9.67 KLD of effluent sent to EICI against the booked quantity of 30 KLD.

AND WHEREAS, Unit has not complied Revocation dated 04/10/2022.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Re-Implement** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 19/10/2020 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.



396 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.
- To direct submission of **Rs.28,00,000/-** Bank Guarantee with revocation application.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**
- **Unit shall lift wastewater from natural drain at outside premises & storm water drain at inside & outside premises and disposed it as Environment Sound Manner.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

"If any person aggrieved by the aforesaid direction, you may file an appeal under section 33B of the Water (Prevention and Control of Pollution) Act-1974 before National Green Tribunal within thirty days from the date of this order."

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-454(11)/ID-22174/

Date:

Issued to: -

M/s. Lactose India Limited

Plot no. 5 & 6, 7/A, 488/1,

Vill: Raniya (Poicha),

Tal: Savli, Dist.: Vadodara.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Savli,
Ta: Savli, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after **15 days effect** from the date of issue of this order of the industrial plant of M/s. **Lactose India Limited** are carrying out industrial activity at- Plot no. 5 & 6, 7/A, 488/1, Vill: Raniya (Poicha), Tal: Savli, Dist.:Vadodara., and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Copy to: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

GPCB ID-22174

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Lactose India Limited** are carrying out industrial activity at- Plot no. 5 & 6, 7/A, 488/1, Vill: Raniya (Poicha), Tal: Savli, Dist: Vadodara.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 by its order no. **AWH-100502** dated **03/04/2019** which is valid up to **31/12/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-454(11)/ID-22174/681167 dated 23/08/2022 with **15 days effect**.

AND WHEREAS trial revocation order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-454(11)/ID-22174/685281 dated 04/10/2022 for **three months**.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-454(11)/ID-22174/750157 dated 07/08/2023 with **15 days effect**.

AND WHEREAS trial revocation order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-454(11)/ID-22174/751739 dated 25/08/2023 for **three months**.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on **21/03/2024**, following non-compliances are observed:

- During inspection, flow of industrial wastewater is observed in natural Kotar passing besides the unit.
- During inspection wastewater sample was collected from natural drain and analysis report shows COD-24102 mg/l (limit-2000 mg/l), BOD-6013 mg/l (limit-500mg/l) & Sulphide-7.65 mg/l (limit-2 mg/l).
- During inspection all the tanks of ETP are filled up to brim level with floating sludge.
- Unit has not complied conditions mentioned in earlier trial revocation dated 04/10/2022 (point no. 4 & 6) & 25/08/2023 (point. 2 & 7).

UNDER THE CIRCUMSTANCES, I, **B. D. Prasad, Environmental Engineer** of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- 1) To prohibit you from manufacturing at your industrial unit with **immediate effect** and to stop running batch in safe manner and then the batch shall not remain in operation in that way closed down the activity
- 2) If your production plant runs on captive power plant or by D.G. Set, then you shall stop them also with **immediate effect**.

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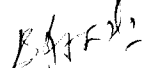
Website : <https://gpcb.gujarat.gov.in>

- 3) That the concerned authorities shall stop supply of electricity to your plant with **immediate effect** till further order issued.
- 4) To direct submission of **Rs.10,00,000/-** Bank Guarantee with revocation application.
- 5) Unit is liable to pay **Environment Damage Compensation (EDC) to the Board.**
- 6) Unit shall lift wastewater from natural drain at outside premises & storm water drain at inside & outside premises and disposed it as **Environment Sound Manner.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

"If any person aggrieved by the aforesaid direction, you may file an appeal under section 33B of the Water (Prevention and Control of Pollution) Act-1974 before National Green Tribunal within thirty days from the date of this order."

**For and on behalf of
Gujarat Pollution Control Board**


(B. D. Prasad)
Environmental Engineer

Note: Those units having continuous process that can take out their batch safely or close down process safely so that accident or pollutions may not occur, if require maximum upto 48 hours this process can be done and thus doing so comply the immediate closure order. The officer from Vig. Company or officer who went to seal the industry shall also requested to implement this instruction.

NO: GPCB/CCA-VRD-454(12)/ID-22174/

Date:

Issued to: -

M/s. Lactose India Limited

Plot no. 5 & 6, 7/A, 488/1,

Vill: Raniya (Poicha), Tal: Savli,

Dist.:Vadodara.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Savli,
Tal: Savli, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **immediate effect** from the date of issue of this order of the industrial plant of **M/s Lactose India Limited** are carrying out industrial activity at- Plot no. 5 & 6, 7/A, 488/1, Vill: Raniya (Poicha), Tal: Savli, Dist:Vadodara, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**


(B. D. Prasad)
Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D

CLOSURE DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Lactose India Limited.** are carrying out industrial activity at- Plot No. 5 & 6, 7/A, 488/1, Vill: Rania (Poicha), Tal: Savli, Dist: Vadodara -391780.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous and other Wastes Rules-2016 for the operation of industry vide order No. **AWH-135441** dated **06/07/2024** which is valid up to **31/12/2028** for operation of the industrial plant

AND WHEREAS, during the inspection of your industrial plant on **19/09/2025** under section-23 of the Water Act by the authorized officer of the Board, it has been noticed that:

1. Unit is inspected w.r.t compliant regarding contaminated water being discharged in the farm located opposite to this unit. During inspection it is observed that whitish colored contaminated water is accumulated in the banana farm shown in stretch of @ 20 m * 0.5 m. Analysis report of the waste water sample collected from Ponding Of Contaminated Water observed in farm (opp. to unit) shows parameters values pH-3.82, COD- 5796 mg/l, BOD-2833 mg/l, Chloride-584 mg/l, TDS- 4400 mg/l and SS- 450 mg/l.
2. During inspection it is observed that near gate no. 8 of the unit (behind boiler area – within unit premises) a ponding of whitish coloured contaminated water on open kuchaa land (having same physical characteristics and smell as observed accumulated in farm opposite to the unit) is there in an area of @ 2 m* 10 m. Analysis report of the waste water sample collected from ponding of Contaminated Water observed on open land near gate no. 8 of the unit (within unit premises) shows parameters values pH-3.93, COD- 7181 mg/l, BOD-4063 mg/l, Chloride-817 mg/l, TDS- 4150 mg/l and SS- 552 mg/l.
3. Nearby MVRE area an underground tank is provided in which also whitish colored contaminated water is observed stored. No fix pipeline system has been provided at the outlet pump of this tank and flexible pipelines are observed kept in Nearby MVRE area an underground tank. Analysis report the waste water sample collected from underground Tank Behind MVRE Area shows parameter value pH-3.21, COD- 18550 mg/l, BOD-9818 mg/l, Chloride-1295 mg/l, TDS- 12860 mg/l and SS- 2100 mg/l.
4. It is observed that whitish colored wastewater (having similar physical characteristics & smell as that accumulated in opposite farm area) is there in underground effluent collection tank of pharma plant & in various underground waste water transfer chambers up to ETP. Unit has not furnished any proper details regarding use of this tank and informed that this is STP treated wastewater storage tank.
5. Unit is not complying with CC&A conditions.

AND WHEREAS the inspecting officers had issued written remarks for the observed violation for immediate compliance and as a part of chance of hearing on the ground of natural justice before taking stringent actions. You had agreed upon observations of the officers. You have submitted reply of 26/09/2025 which is not acceptable looking to high COD waste water observed having similar physical characteristics and smell within premises into ponding, complainer's farm and various underground waste water transfer chambers up to ETP within unit premises.

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Website : <https://gpcb.gujarat.gov.in>

UNDER THE CIRCUMSTANCES, **I. B. D. Prasad, Environmental Engineer** of the Gujarat Pollution Control Board issues the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- 1) To prohibit you from manufacturing at your industrial unit with **immediate effect** and to stop running batch in safe manner and to close down the activity in such a way that batch shall not remain in operation.
- 2) If your production plant runs on captive power plant or by D.G. Set, then you shall stop them also with **immediate effect**.
- 3) That the concerned authorities shall stop supply of electricity to your plant with **immediate effect** till further order issued.
- 4) To Submit Bank Guarantee of **Rs.20,00,000/-** of scheduled bank claimable within Gujarat State for compliance assurance at the time of revocation.
- 5) **Unit is liable to pay Environment Damage Compensation (EDC) to the Board as per prevailing EDC policy as and when decided by Board through online XGN portal at the time of revocation.**

Non-compliance or violation of the aforementioned direction/order will constrain Board to initiate action as per provision of section-41A(1) of the Water (Prevention and Control of Pollution) Act-1974 and amendment thereof.

If you are aggrieved by the aforesaid direction, you may file appeal under section 33-B of the Water (Prevention and Control of Pollution) Act, 1974 before National Green Tribunal within thirty days from the date of this order. This letter is issued with the approval of the competent authority.

**For and on behalf of
Gujarat Pollution Control Board**

**(B. D. Prasad)
Environmental Engineer**

Note: If it is necessary to complete the safety related work or to close down industrial activity safely in order to avoid any further pollution or safety hazard (accident) (for those units having continuous process unit shall have to take proper preventive measures by bringing work in process material to stable condition if require and then stop plant within maximum 48 hours and to comply with above closure order. The officer from Vig. Company or officer who went to seal the industry are requested to allow time for shut down process accordingly.

NO. GPCB/CCA-VRD-454(13)/ID:22174/

Date: / /2025

Issued to: -

M/s. Lactose India Limited.

Plot No. 5 & 6, 7/A, 488/1,

Vill: Rania (Poicha), Tal: Savli,

Dist: Vadodara -391780.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By. R.P.A.D.

Copy To:

1. The Chairman and Managing Director,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.
2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Savli,
Tal: Savli, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **immediate effect** from the date of issue of this order of the industrial plant of **M/s. Lactose India Limited**.
are carrying out industrial activity at- Plot No. 5 & 6. 7/A. 488/1, Vill: Rania (Poicha). Tal: Savli.
Dist: Vadodara -391780, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

(B. D. Prasad)

Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance of above direction.
2. Unit -12

402



Payment Acknowledgment

Payment ID: 520080 **Payment Date:** 30/04/2024
Application No: 1901088 **Application Type:**
Company Name: Lactose I Ltd(22174)
Address: 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara
Pin: 391780
Bank Name: 1400590617 **Branch Code:** 1400590617
Amount (INR): 2000000 **Payment Mode:** NET
Transaction No.: YBBC2314025792 **Status:** 0300 NA
Remark: IEC Payment

This is a system-generated payment acknowledgment issued based on a successful response received from the payment gateway.

The final confirmation is subject to successful reconciliation and verification of the transaction by GPCB.

In case of any discrepancy, the decision of GPCB shall be final and binding.



GPCBID: 22174, InwID: 1901088,

Print by: 660

Print Date: 29/06/2026 01:46:47



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

No. GPCB/CCA/VRD/454-13/ID-221741

Date:-

To,
Lactose India Ltd
Plot No. 5,6, Poicha (Rania)
Tal: Savli, Dist: Vadodara- 391780

Sub: Last chance of hearing to deposit the amount of Rs 28 Lakh as the forfeited Bank Guarantee in Compliance to the Direction issued under the proviso of the Water Act-1974 by the GPCB - Reg.

Ref: 1. Closure Direction issued by the Board vide dated 08/04/2024.
2. BG forfeited vide letter dated 16/04/2024 by this Board.
3. Direction dated 16/01/2026 issued by this Board to deposit requisite amount of the forfeited BG.

Sir,

Apropos the above, it is to remind you that, the Gujarat Pollution Control Board (hereafter referred as GPCB or Board), upon the receipt of the Bank Guarantee (hereafter referred as BG) vide BG No. 10451ILG001523 of Rs. 28 Lakh had granted 3 months Trial Revocation of the Closure Direction dated 07/08/2023 issued on 25/08/2023 under the provision of the Section-33 of the Water (Prevention and Control of Pollution) Act, 1974 & amendments therein (hereinafter referred to as the Water Act-1974).

Thereafter, authorized officers from the Board had inspected your Industry under Section 23 of the Water Act – 1974, on 05/09/2023 and 21/03/2024 in reference to the complaints received with the allegation that your industry is causing water pollution. During aforesaid inspection, you were identified involved in grossly violating the provision of the Water Act-1974 and condition no. 4.3.2 of the CCA no. AWH-100502 dated 03/04/2019.

Based upon the said violations you were issued Closure Direction vide no. GPCB/CCA-VRD-454(12)/ID-22174/798345 dated 08/04/2024 and your earlier submitted BG of Rs. 28 Lakh was forfeited vide letter no. GPCB/CCA-VRD-454(12)/ID-22174/808779 dated 16/04/2024.

Accordingly, this Board vide letter no. GPCB/ACCTT-19-25(9)/BG-2024-25/809490 dated 24/04/2024 had informed the Manager of the Punjab National Bank at Mahatma Gandhi Seva Mandir Trust Building, Opp. Bandra Talao, S.V. Road Bandra, West Mumbai, Maharashtra for invocation (forfeit) of the BG No. 10451ILG001523 and credit the forfeited amount to this Board's Account. And then after once again this Board vide letter no. GPCB/CCA-VRD-454(12)/ID-22174/890231 dated 03/01/2026 had reminded the Manager of the Punjab National Bank at Mahatma Gandhi Seva Mandir Trust Building, West Mumbai, Maharashtra for invocation (forfeit) of the BG No. 10451ILG001523 and credit the forfeited amount to this Board's Account. However, this forfeited BG amount is not credited in the board account.

Repeated violation of the condition of CCA issued and Trial Revocation Order dated 25/08/2023, 30/04/2024 and 07/11/2025, clearly indicates your negligent attitude

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Website : <https://gpcb.gujarat.gov.in>

towards the serious aspect of environmental protection and pollution control, have led to the violations of section 25 & 26 of the Water Act-1974.

Based upon the aforesaid facts once again you were issued Direction vide no GPCB/CCA-VRD-454(12)/ID-22174/891138 dated 16/01/2026 to deposit the forfeited BG amount of Rs. 28 Lakh to this Board's Account. However, this Board has not received the said amount of the forfeited BG till date.

Now Therefore, subject to the circumstances outlined, in following the Principle of Natural Justice, you are hereby granted the last opportunity to respond and deposit/ credit the forfeited BG amount of Rs. 28,00,000/- (Rupees Twenty-Eight Lakhs) to this Board's Account having details mentioned below within 7 days;

Account Name	Gujarat Pollution Control Board
Bank Name & Branch	State Bank Of India, 1 st Floor, Zonal Office, Sector- 10 B (01355), Gandhinagar, Dist: Gandhinagar (Gujarat)
Account Type	Current
Account No.	10325062238
IFSC Code	SBIN0001355

Failure to deposit/ credit said amount of BG will constrain this Board to take legal & other actions including issuance of relevant directions to you.

This letter is issued with the approval of the competent authority.

For and on behalf of GPCB



B. D. Prasad
Unit Head - Vadodara

Copy to: The Account Officer, GPCB, Head Office at Gandhinagar.....for the needful.

Outward No:897922, 08/04/2026



405 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By Speed Post

DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE WATER ACT] AS AMENDED FROM TIME TO TIME

WHEREAS you **M/s. Lactose India Limited** are carrying out industrial activity at: Plot No 5 & 6, 7/A, 488/1, Vill: Rania (Poicha), Tal: Savli, Dist: Vadodara -391780.

AND WHEREAS, Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous and other Wastes Rules-2016 for the operation of industry vide CCA No. **AWH-135441** vide order dated: **12/08/2024** which is valid up to **31/12/2028** for operation of the industrial plant.

AND WHEREAS, Closure Direction u/s 33-A of Water Act-1974 with immediate effect was issued to your unit vide this office order dated: 08/04/2024 and earlier submitted BG of Rs 28 Lakhs (Bank Guarantee no. 10451ILG001523) of Punjab National Bank valid upto dated 17/08/2024 was decided to forfeit vide this office letter dated: 16/04/2024 and copy of the same was sent to you.

AND WHEREAS, this board has sent claim for invocation (forfeiture) of Bank Guarantee of Rs. 28 Lakhs along with original Bank Guarantee to the concern branch of the bank i.e. Punjab National Bank, Mahatma Gandhi Seva Mandir Trust Building, Opp. Bandra Talao, S.V. Road, Bandra (W), Mumbai-400050 vide this office letter dated: 24/04/2024 through R.P.A.D.

AND WHEREAS, it has been noticed that the forfeited bank guarantee amount is not credited in the account of this board.

UNDER THE CIRCUMSTANCES, I, **B. D. Prasad, Environment Engineer** of the Gujarat Pollution Control Board issues the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- 1 To make payment of forfeited Bank Guarantee amount of Rs 28,00,000/- (Rupees Twenty Eight Lakhs) in the following account through RTGS/NEFT within 15 days.

Account Name	Gujarat Pollution Control Board
Bank Name & Branch	State Bank of India 1 st Floor, Zonal Office, Sector-10 B (01355), Gandhinagar, Dist: Gandhinagar - 382010
Account Type	Current
Bank Account Number	10325062238
IFSC Code	SBIN0001355

Non-compliance or violation of the aforementioned direction/order will constrain Board to initiate action as per provision of section-41A(1) of the Water (Prevention and Control of Pollution) Act-1974 and amendment thereof.

If you are aggrieved by the aforesaid direction, you may file appeal under section 33-B of the Water (Prevention and Control of Pollution) Act, 1974 before National Green Tribunal within thirty days from the date of this order.

This letter is issued with the approval of the competent authority.

For and on behalf of
Gujarat Pollution Control Board


(B.D. Prasad)
Environmental Engineer

No: GPCB/CCA-VRD-454(13)/ID-22174/

Date:

Issued to -

✓ M/s. Lactose India Limited.

Plot No. 5 & 6, 7/A, 488/1, Vill: Rania (Poicha),

Tal: Savli, Dist: Vadodara -391780.

Copy to:

1. The Regional Officer, GPCB, Vadodara.. For monitoring & verification of the compliance.
2. Unit - 12

Outward No: 891138, 16/01/2026

GPCB Manual

PART-II Technical Manual



GPCB

2024

Gujarat Pollution Control Board



R. B. Barad, IAS
Chairman

Preface

Gujarat Pollution Control Board had published its first Manuals in the Year 2008 covering the system of working, especially in regard to grant of various consents and permissions under the various environmental laws, the roles and responsibilities of various officials of the Board, the work flow system of the Board, the guiding principles in various situations etc.

Since the Publication of the first editions there are several amendments, memorandums, guidelines, Judgments of Hon. Courts have been published by the competent authorities time to time apropos it is need of an hour to come out with the second edition incorporating the Inserted, substituted and omitted Roles and Responsibility of Board and its functions.

I would like to acknowledge the contribution of Shri C. L. Meena (IAS ret'd.) for providing his valuable time to guide and lead the team & the officials of Board who have given their efforts in the preparation of this Manual in addition to routine work.

This Manual is only for the purpose of guidance. In case of interpretation of any question related to law, the provisions of the original law and the Rules made thereunder together with various Government directions/ resolutions will have to be read and followed. In case of amendment to the original Act and/ or Rules/ Notifications made thereunder, the provisions as amended from time to time shall be applicable, which may be taken note of.

I hope this manual would help officials of the Board in processing of the files and taking appropriate and correct decisions related to the applications made by the industries in particular and common people at large.

Any suggestions for changes, amendment or modifications of this Manual are welcome.

Date: 06th February 2024


R. B. BARAD (IAS)
CHAIRMAN



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17 Bank Guarantee Scheme

17.1 PREFACE:-

In cases where units do not follow pollution control measures or pollution control laws are violated, action is taken based on merits and demerits as per the law. To ensure that units take necessary action for pollution control and compliance of law, they are required to submit bank guarantee and when it is observed that they comply with the instructions / laws, then bank guarantee is returned based on merits and demerits or else it is seized this practice is in effect in board since the year 2008. From time to time amendments are made in the procedure of taking and confiscating of bank guarantee.

The purpose of the bank guarantee is for complying with the laws. The bank guarantee will be returned and if it does not happen, then the bank guarantee will be seized so that the law enforcement becomes faster. For this purpose, there was need for amendments in the previous bank guarantee scheme with following objectives:

- a) The units are motivated to comply with the law.
- b) The units not abiding by law cultivate the discipline of complying with the law.
- c) The purpose is to succeed (i.e., in compliance with law) for which bank guarantee is taken.
- d) To comply with the law in proper way and to comply with the terms and conditions laid down for getting the consent from board.
- e) To cultivate the concept of discipline in repeatedly offending units and they may also have a sense of fear if they are involved in any wrong practices. The purpose of taking bank guarantee is to increase the compliance of the law.
- f) To cultivate positive attitude in units that by complying with law, they may get their bank guarantee back instead of the cultivating negative notion due to penalty and punishment.
- g) Implementation of "Polluter Pays" principle on units not implementing pollution laws / rules.

Thus, the Bank Guarantee Scheme has been prepared for the purpose of compliance with environmental laws.

**17.2 During implementation of Bank Guarantee scheme following points shall be considered:**

- a) In order to take bank guarantee under this scheme, approval for the amount and period of bank guarantee shall be obtained from the unit head level at the time of proposal of closure, after which industry shall be informed about the amount and period through letter, and in other circumstances, approval shall have been obtained from the Chairman level.
- b) Head office shall obtain detail compliance report from Regional office before 45 days of the expiry of submitted bank Guarantee for purpose for which the bank guarantee is obtained and shall further process received report.
- c) A decision has to be taken by the Unit Head level before the expiry of the bank guarantee.
- d) If there is need to extend the validity of bank guarantee during the process, then take prior approval from competent authority in such cases.
- e) Instead of not taking separate bank guarantees against different violations found in a single investigation, take equivalent bank guarantees only the most serious type of violation found.
- f) In cases violations other than mentioned in the classification of violations of pollution control measures and laws for applicability of bank guarantee, if a bank guarantee has been deposited by the unit, then unit head shall put up proposal for returning of bank guarantee along with reasons.
- g) The proposal regarding return of bank guarantee, forfeiture and extension of validity shall be done from the unit head level along with the reasons thereof.
- h) The original copy of the bank guarantee shall be maintained by the unit head in related industries file.
- i) Records and information regarding bank guarantee shall be maintained by the unit through register and online XGN.
- j) Decision of the Hon'ble Chairman shall be considered as final.



17.3 Classification of violation of law to enforce bank Guarantee:

- A. In cases of violation of pollution control laws by the units. Classification of violation to implement bank Guarantee will have to be carried out as follows:

Class-1

1. Disposal of spent acid, spent solvent, hazardous liquid waste, and untreated wastewater etc. by tanker or any other unauthorized means in river, bay, canal, sea etc.
2. Unauthorized disposal of wastewater in well or septic tank directly or in any other manner like reverse boring or pipe etc.
3. Disposal of hazardous waste in unauthorized manner.
4. To burn hazardous waste in open.
5. Air pollution control equipment is not installed or is inadequate.
6. Wastewater Treatment Plant (ETP) is not there or is inadequate.
7. Manufacturing Prohibited items.
8. As per the EIA Notification, and its time-to-time improvement, to produce / practice such things which do not have environmental approval without obtaining approval.
9. Violation of MoEF&CC / CPCB or any other authority's direction.

Class-2

1. Not operating Wastewater Treatment Plant (ETP) in spite of installing it.
2. Quality of the disposed wastewater is considerably higher than permissible limits.
3. Disposal of industrial wastewater in unauthorized manner.
4. Unauthorized movement of hazardous waste between industrial units.
5. Unauthorized use of hazardous waste as fuel.
6. Not operating air pollution control equipment in spite of installing it.
7. Movement / disposal of bio-medical waste in unauthorized manner.
8. When an accident happens in a unit which leads to pollution.
9. Manufacturing without obtaining CTE/CCA.

**Class-3**

1. To ignore the notice issued by board for installing new / upgrading the Air pollution control equipment.
2. To ignore the notice issued by board for installing new / upgrading the wastewater treatment plant (ETP).
3. Non compliance of Plastic waste management Rules-2016 and as amended thereof.

B. Bank guarantee will have to be implemented in cases of violation of pollution control measures and laws by common environmental infrastructure like CETP / TSDF / Incinerator/CBWTF etc. as follows:

1. When Non Compliance is found and / or requires an Action Plan.
2. When order is issued to submit a time bound action plan and not submitted.
3. When up gradation or technical changes are not done in the time limit as per the action plan accepted by board.
4. Violation of MoEF & CC / CPCB or any other authority's orders.
5. When an accident occurs which might lead to pollution?



17.4 Amount of Bank Guarantee

For units falling in (A) category:

a) For Small Scale Industries

Sr.	Production Activity	Type of Violation	For first time violation (Rs. in Lakhs)	For repeat violation within two years from the date of first time violation (Rs. in Lakhs)
1	As per the EIA Notification - 2006 and amendments in it from time to time, production / activities that require environmental clearance.	Class-1	2.00	4.00
		Class-2	1.50	3.00
		Class-3	1.00	2.00
2	Other units / activities	Class-1	1.00	2.00
		Class-2	0.75	1.50
		Class-3	0.50	1.00

b) For Medium Scale Industries

Sr.	Production Activity	Type of Violation	For first time violation (Rs. in Lakhs)	For repeat violation within two years from the date of first time violation (Rs. in Lakhs)
1	As per the EIA Notification - 2006 and amendments in it from time to time, production / activities that require	Class-1	3.50	7.00
		Class-2	2.50	5.00
		Class-3	1.50	3.00



	environmental clearance.			
2	Other units / activities	Class-1	1.50	3.00
		Class-2	1.25	2.50
		Class-3	0.75	1.50

c) For Large Scale Industries

Bank guarantee amount for large scale industries having capital investment up to Rs.100 crores.

Sr.	Production Activity	Type of Violation	For first time violation (Rs. in Lakhs)	For repeat violation within two years from the date of first time violation (Rs. in Lakhs)
1	As per the EIA Notification - 2006 and amendments in it from time to time, production / activities that require environmental clearance.	Class-1	10.00	20.00
		Class-2	5.00	10.00
		Class-3	4.00	8.00
2	Other units / activities	Class-1	4.00	8.00
		Class-2	2.50	5.00
		Class-3	2.00	4.00

- Bank guarantee amount for large scale industries having capital investment more than Rs.100 crores and up to Rs.500 crores will be 1.5 times of the bank guarantee amount of large scale industries having capital investment up to Rs.100 crores as mentioned above.
- Bank guarantee amount for large scale industries having capital investment more than Rs.500 crores will be 2.0 times of the bank guarantee amount of large scale industries having capital investment up to Rs. 100 crores as mentioned above.



For units falling in (B) category:

a) Bank guarantee amount for Common Environmental Infrastructure.

Sr.	Common Environmental Infrastructure	For first time violation (Rs. in Lakhs)	For repeat violation within two years from the date of first time violation (Rs. in Lakhs)
1	Common facility like, - CETP - TSDF - Incinerator - Multiple effect evaporator, etc.	10.00	25.00

b) Bank guarantee amount for health care units and common biomedical waste treatment facility.

Sr.	Health care units and Common Bio-medical waste treatment facility	For first time violation (Rs. in Lakhs)	For repeat violation within two years from the date of first time violation (Rs. in Lakhs)
1	Common Bio-medical waste treatment facility	1.00	2.00
2	Health care units (having up to 50 beds)	0.50	1.00
3	Health care units (having more than 50 beds)	1.00	2.00



17.5 Tenure of Bank Guarantee

- a) Minimum tenure of bank guarantee will be of 1 year (it should be up to the end of the quarter of respective year's calendar year after the date of tenure end).
- b) Maximum tenure of bank guarantee - should end at the year's calendar quarter end after the ending date as per the action plan timeline submitted by respective unit.
- c) After obtaining prescribed format from a schedule bank branch, bank guarantee should be submitted in such a way that its amount can be on cashed at a bank branch located in Gujarat.
- d) If tenure of bank guarantee is about to end and there is a need for renewal, and get the bank guarantee renewed.

17.6 Returning of Bank Guarantee:

Bank guarantee to be returned in following circumstances.

- a) The purpose for which bank guarantee is obtained has been complied with.
- b) Unit has completed the work as per the action plan submitted.
- c) Compliance of environmental laws.
- d) In cases where new bank guarantee is submitted, unit head may decide to return old bank guarantee with approval of member secretary.
- e) The Bank Guarantee shall be returned after compliance of above point with approval of Member Secretary (Ref:- Office order dated 06/05/2020) (Annexure – 14B)

17.7 Seizure of bank Guarantee:

Seize the guarantee under the following circumstances

- a) Seize the bank guarantee if, the violations for which bank guarantee is taken are repeated again during the tenure of bank guarantee.
- b) EMS up gradation or execution of action plan is not carried out as per the dead line.
- c) In case of seizure/ forfeit of Bank guarantee, Bank guarantee amount is also accept by RTGS/NIFT in lieu of BG order. (Annexure- 14 E)

**17.8 Miscellaneous :-**

- a) Bank guarantee is an additional procedure apart from the other steps such as, closure, notice of direction, show cause notice, etc taken by board under the pollution control laws.
- b) In the case of closure given to the industries, Circumstances of proposal for extension/postponement of closure in case of closure granted to industries or in case of any other serious violation, to increase the amount of bank guarantee or increase the bank guarantee and immediately seize it and in other matters of bank guarantee, the decision of the Honorable Chairman shall be final (Ref:-Board Office Order dated 22/11/2018)
- c) The common methods practiced for enforcement are stipulating standards, Monitoring of Compliance, Inspection Reports, Sample analysis, Issuance of Show Cause Notice, Notices u/s 31-A of Air Act and 33-A of water Act, Notice under EP Act. Closure directions and Launching Prosecution.
- d) The two main planks in processing the cases for decisions making are the sample analysis report and inspection reports. The lab provides analysis Reports whereas Inspection report is provided by RO, Vigilance Unit or Special Teams. Based on the data provided through these means, the cases are processed, the gravity assessed and decision made about the exact mode of enforcement warranted in a particular case. The standard for emission or discharge of Environmental pollutants from the Industries, operations or processes shall be as specified in Schedule I to IV of environment protection rule 3(1). The combined effect of the emission / Discharge however shall not exceed the National Ambient Air Quality Standards given in Schedule VII of Environment Protection Rule, 3(B).



Gujarat Pollution Control Board
Paryavaran Bhavan, Sector 10-A
Gandhinagar

OFFICE ORDER

Subject: Compendium of Environmental Compensation (EC) Guidelines (Consolidation of all EC guidelines)

The Hon'ble National Green Tribunal (NGT) has directed the Gujarat Pollution Control Board (GPCB) to impose Environmental Compensation (EC) on non-complying polluting units in several cases.

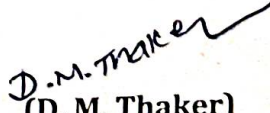
In compliance with the Hon'ble NGT Orders and CPCB Guidelines, the Gujarat Pollution Control Board has formulated various guidelines from time to time to levy Environmental Compensation (EC).

Now, a need is felt to compile all guidelines to levy Environmental Compensation issued from time to time. Accordingly, a *Compendium of Environmental Compensation Guidelines* has been prepared, compiling the various guidelines formulated by the Board in accordance with Hon'ble NGT Orders and CPCB Guidelines for levying Environmental Compensation. The same is annexed herewith.

Specific conditions:

- These guidelines shall be applicable until final CPCB Environmental Compensation Guidelines is published.
- The minimum interim EC shall not be less than the applicable bank guarantee amount as per the prevailing bank guarantee policy.

For and on behalf of GPCB


(D. M. Thaker)
Member Secretary

Attachment:

- 1) Compendium of Environmental Compensation (EC) Guidelines

No. GPCB/VRD-C/499-(2)/ 853260

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Copy To:

1. PA to Hon'ble Chairman, GPCB
2. PA to Hon'ble Member Secretary, GPCB
3. All Unit Heads, GPCB
4. All Regional Officers, GPCB
5. Unit Head, IT Branch, GPCB....to upload on XPN
6. Select File

Compendium of GPCB Environmental Compensation Guidelines

The Hon'ble National Green Tribunal (NGT) has directed the Gujarat Pollution Control Board (GPCB) to impose Environmental Compensation (EC) on non-complying polluting units in several cases. The NGT has also directed the Central Pollution Control Board (CPCB) to initiate penal action in cases of failure and to recover compensation for damage to the environment.

Accordingly, CPCB, New Delhi, has published the following guidelines for assessment of Environmental Compensation:

- Report of the CPCB in-house committee on Methodology for Assessing Environmental Compensation.
- Determination of Environmental Compensation to be recovered for violation of Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
- CPCB guidelines for Imposition of Environmental Compensation charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities.
- Assessment of Environmental compensation to be levied for violation of Plastic Waste Management Rules, 2016.

In compliance with the Hon'ble NGT Orders and CPCB Guidelines, the Gujarat Pollution Control Board has formulated various guidelines from time to time to levy Environmental Compensation (EC), including:

- GPCB Environmental Compensation Guidelines for non-compliances
- Amendments to the existing Environmental Compensation (EC) Guidelines for industrial fire and gas leak accident cases.
- Assessment for levying EC for non-compliances under the Plastic Waste Management Rules.
- Assessment for levying Environmental Compensation for unauthorized use of pet coke as fuel.

These guidelines have now been compiled, and consolidated guidelines for levying Environmental Compensation have been prepared as outlined below.

1. Cases to be considered for levying Environmental Compensation (EC)

- a) Discharges in violation of consent conditions, mainly prescribed standards/ consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment. (Here, it also includes discharge of spent acid, hazardous wastes or untreated effluent through tanker or other media into water body, dumping of hazardous wastes etc.)
- f) Injection of treated/partially treated/ untreated effluents to ground water. (here, it also includes illegal discharge of effluent or hazardous wastes into underground water strata i.e. through wells, bore-well, reverse boring etc) excluding permitted activity.

2. Assessment for levying EC for cases mentioned at point no. 1(a) to 1(c):

2.1 For the cases mentioned at point number (a) to (c) of point no.1, assessment of Environmental Compensation shall be calculated as per formula as mentioned in Para number 1.3 of CPCB Methodology, which is as under:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in Rs.

PI = Pollution Index of industrial sector (For Red Category – 80, For Orange Category – 50, For Green category – 30)

N = Number of days of violation took place (*here, factor "N" = Number of Days Starting from the date of inspection based on which direction issued or the due date of directions, Ending to the date of inspection of compliance verification or date of power disconnection, whichever is earlier*)

R = A factor in Rupees (Rs.) for EC (In Case of industrial investment in plant and machineries is less than 25 Lacs, R shall be considered 100, For rest of cases – 250)

S = Factor for scale of operation (Small scale-0.5, Medium-1 and Large-1.5)

LF = Location factor (*Here, Regional officer shall mention Location factor (LF) in their inspection report of revocation*) could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

(1.0 for city/town having population less than 1 million, 1.25 for population 1 to <5 million, 1.5 for population 5 to <10 million, 2.0 for population above 10 million, 1.0 if unit is located at a distance of more than 10 km from the Municipal boundary.)

2.2 In any case, minimum Environmental Compensation shall be ₹ 5000/day.

2.3 Assessment of EC as per formula at 2.1, EC amount as per 2.2 and amount of applicable BG as per the BG scheme, out of these **whichever is higher, shall be considered** for deciding final EC amount.

3. Assessment for levying EC for cases mentioned at point no. 1(d) to 1(f):

For the cases mentioned at point number (d) to (f) of cases mentioned at point no. 1, assessment of Environmental Compensation shall be calculated as under in two parts:

3.1 Environmental Compensation:

Environmental Compensation shall be levied as suggested by Hon'ble NGT in its order No.95 of 2018 dated 11.01.2019 as under:

- a) Rs. 1 Crore for large scale industry,
- b) Rs. 50 Lakh for medium scale industry,
- c) Rs. 25 Lakh for small scale industry.

3.2 Additional Environmental Compensation:

Additional Environmental Compensation shall be levied as per the para 1.3.2. of CPCB Methodology. i.e. Based on detailed investigations from expert institutions/organizations based on which environmental compensation will be decided.

4. Assessment for levying Environment Compensation (EC) in case of industrial accident:

4.1 In case of Industrial fire accidents, formula based calculation of Environmental Damage Compensation (EDC) due to Pollution caused by Industrial Fire Accidents in Gujarat.

The amended formula for calculation of EC for industrial fire accident is as follow:

Fire Accident Environment Compensation (FAEC) =	$EDC_1 + EDC_2$ $EDC_1 = [\text{Interim EC for Air} + \text{Interim EC for Water} + \text{Interim EC for Hazardous Waste}]$ $EDC_2 = [\text{Nos of persons of death (fatality) reported due to industrial accident} \times \text{Rs. 5 lakhs}] + [\text{Nos of persons of grave injury (requiring hospitalization) reported} \times \text{Rs. 2 lakhs}]$ i.e. EC for Air + EC for Water + EC for Hazardous waste + [Nos. of persons of death (fatality) reported due to industrial accident X Rs. 5 lakh] + [Nos. of persons of grave injury (requiring hospitalization) reported X Rs. 2 lakh]
--	---

Note: This formula shall be referred where offsite emergency not declared.

A.1 EDC for air pollution can be derived from following formula.

$$\text{EDC for Air pollution} = R \times (M \times T \times A \times S)$$

Where, **R** = A factor in Rupees (Rs.) for EDC

M = Burn material factor (Fire broke out in)

T = Time duration factor (Approx. time taken to bring fire under control)

A = Area factor (Total area in which fire spread out)

S = Factor for scale of operation

Here,

- i. R (A factor in Rupees for EDC) is fixed as Rs. 1,00,000/- (Rs. One lakh).
- ii. Burn Material Factor(M) needs to be selected as per following table:

Fire broke out in	Burn Material Factor(M)
Chemical/Plastic	2
Non- Chemical	1

- iii. Time Duration Factor (T) needs to be selected as per following table:

Approx. time taken to bring fire under control	Time duration factor (T)
<=30 minutes	0.5
30 minutes to <=1 hr	1
1 to <=2 hr	1.5
2 to <=4 hr	2
4 to <=6 hr	2.5
6 to <=9 hr	3
9 to <=12 hr	6
> 12 hr	9

- iv. Area factor (A) needs to be selected as per following table:

Total area in which fire spread out	Area Factor (A)
<=100 sq.mtr.	1
100 to <=250 sq.mtr.	1.5
250 to <=500 sq.mtr.	1.75
500 to <=1000 sq.mtr.	2
1000 to <=2000 sq.mtr.	4
>2000 sq.mtr.	6

- v. Factor for scale of operation needs to be selected as per following table:

Scale of Industry	Scale Factor (S)
Micro	0.25
Small	0.50
Medium	0.75
Large	1.00

A.2 EDC for water pollution can be derived from following formula.

$$\text{EDC for Water pollution} = Q_w \times W_f$$

Where,

Q_w = Quantity of water used in firefighting in KL which is not collected and going outside premises without any treatment

W_f = Environmental Compensation factor, which may be taken as Rs. 200 per KL

Note: Wastewater generated but collected for further treatment shall not be considered in this calculation.

A.3 EDC for hazardous waste pollution can be derived from following formula.

$$\text{EDC for Haz. Waste pollution} = Q_h \times \text{ERF} \times R_h$$

Where, Q_h = Q_h is noticed or observed quantity (in tonne) of hazardous or other wastes which has not been managed in compliance with various provisions of the Acts/ Rules/ Guidelines/ conditions of the authorisation/ directions issued by CPCB/ GPCB/ MoEF&CC

$\text{ERF} = 1.5$ considering hazardous waste is disposed at unauthorised place or handed over to unauthorised party

R_h = Environmental Compensation factor, which may be taken as Rs. 30,000 per MT

Note: Hazardous or other wastes generated but collected for further disposal by scientific way i.e. TSDF, CHWIF, Pre-processing, Co-processing, Utilisation etc. shall not be considered in this calculation.

4.2 In Case of Industrial Gas leak accidents, formula based calculation of Environmental Damage Compensation (EDC) due to Pollution caused by Industrial Gas leak Accidents in Gujarat.

The amended formula for calculation of EC for industrial gas leak accidents is as follows:

EC for gas leak =	$\text{EDC}_1 + \text{EDC}_2$ $\text{EDC}_1 = [R \times (H \times T \times A \times S)]$ $\text{EDC}_2 = [\text{Nos of persons of death (fatality) reported due to industrial accident} \times \text{Rs. 5 lakhs}] + [\text{Nos of persons of grave injury (requiring hospitalization) reported} \times \text{Rs. 2 lakhs}]$ i.e. $[R \times (H \times T \times A \times S)] + [\text{Nos. of persons of death (fatality) reported due to accident} \times \text{Rs. 5 lakh}] + [\text{Nos. of persons of grave injury (requiring hospitalization) reported} \times \text{Rs. 2 lakh}]$
--------------------------	--

Note: This formula shall be referred where offsite emergency not declared.

Where: **R** = A factor in Rupees (Rs.) for EC

H = Gas Hazard Factor (based on the IDLH value / hazard classification of the gas)

T = Time Duration Factor for Gas Leak (Approx. time taken to control gas leak)

A = Affected Area Factor (Based on gas spread out in area)

S = Factor for scale of operation

Here,

- i. R (A factor in Rupees for EDC) is fixed as Rs. 1,00,000/- (Rs. One lakh).
- ii. Gas Hazard Factor is based on the Immediately Dangerous to Life or Health (IDLH) value of the gas involved in the gas leak accident. The National Institute for Occupational Safety and Health (NIOSH) developed IDLH values to characterize high-risk exposure concentrations and conditions. IDLH values are based on 30-minute exposure duration.

Hazard Classification	Impact of gas release	IDLH value in ppm	Name of industrial gas for example	Gas Hazard Factor(H)
Class 1	Low	>1000 ppm	Carbon monoxide (CO)	1
Class 2	Moderate	100 ppm to <=1000 ppm	Ammonia (NH ₃)	2
Class 3	High	10 ppm to <=100 ppm	Fluorine (F ₂), Hydrogen chloride (HCl), Hydrogen sulfide (H ₂ S), Sulfur Dioxide (SO ₂), Nitrogen Dioxide (NO ₂)	3
Class 4	Very high	<= 10 ppm	Bromine (Br ₂), Chlorine (Cl ₂), Phosgene (COCl ₂)	4

One can refer following website (link is given below) to know IDLH value of any other gas. <https://www.cdc.gov/niosh/idlh/intridl4.html>

Note:

- a) In case where IDLH value of any gas is not available, hazard classification shall be selected based on MSDS of any particular gas. In such cases base of LC₅₀ shall be taken to decide hazard class i.e. Class 1 (LC₅₀ > 2000), Class 2 (1000 < LC₅₀ <= 2000), Class 3 (250 < LC₅₀ <= 1000), Class 4 (LC₅₀ <= 250).
- b) In case of multiple gas release, higher class shall be considered to calculate EC among all gas releases.

- iii. Time Duration Factor needs to be selected as per following table:

Approx. time taken to control gas leak (maximum time reported for gas leak)	Time duration factor(T)
<= 5 minutes	1
5 to <=15 minutes	2
15 to <=60 minutes	3
> 60 minutes	4

iv. Affected Area Factor needs to be selected as per following table:

Gas spread out in area	Description	Affected Area Factor(A)
Within Premises	No any person is affected and Gas leakage remained within the plant boundary	1
Outside Premises	No any person is affected and Gas leakage spreading to outside plant boundary	2
Within Premises	Any of the person is affected and Gas leakage remained within the plant boundary	4
Outside Premises	Any of the person is affected and Gas leakage spreading to outside plant boundary	8

v. Factor for scale of operation needs to be selected as per following table:

Scale of Industry	Scale Factor(S)
Micro	0.25
Small	0.50
Medium	0.75
Large	1.00

Specific conditions for clause no. 4 (4.1 & 4.2):

1. In case of offsite emergency declared, EC shall be applicable as Rs. 10 lakh for micro scale, Rs. 25 lakh for small scale, Rs. 50 lakh for medium scale and Rs. 1 crore for large scale industries as per existing guidelines.
2. Maximum EDC for any accident shall be Rs. 10 lakh for micro scale, Rs. 25 lakh for small scale, Rs. 50 lakh for medium scale and Rs. 1 crore for large scale industries.
3. Minimum EDC shall not be less than applicable Bank guarantee amount as per prevailing bank guarantee policy.
5. The aforesaid Environmental Compensation (EC) amount shall be deposited by the Industry to the Board, in addition to any other legal obligations or liabilities. This EC amount is distinct and independent from any compensation, penalty, or liability that may be imposed by other authorities under other applicable Act, Rules, or Notifications etc.
6. This guideline will remain in force till CPCB publish the final guidelines for calculation and levy of environmental damage compensation.

5. Penalty calculation for tanker/truck caught in illegal activity as per Hon'ble NGT Order dated 19/02/2020 in matter O.A. No. 44/2016,

In the case of illegal discharge/transportation through vehicle i.e. tankers/trucks/tractor, Environmental Compensation shall be levied as under:

Sr. No.	Category of Vehicle	Penalty Amount
1	Vehicles/ Equipment's/ Excavators with showroom value more than 25 Lacs and less than 5 years old.	Rs 4 lacs
2	Vehicles/ Equipment's/ Excavators with showroom value more than 25 Lacs and more than 5 years old but less than 10 years old.	Rs 3 lacs
3	For the remaining Vehicles older than 10 years/ Equipment's/ Excavators which are otherwise legally permissible to be operated and not covered by Sr. No. 1 & 2.	Rs 2 lacs
Note I: On repetition of the offence by the same vehicle/ equipment, order dated 05.04.2019 will be applicable.		
Note II: The option of release may be available for period of one month from the date of seizer and thereafter, the vehicles may be confiscated and auctioned.		

6. Assessment for levying EC for non-compliances under Biomedical Waste Rules:

- 6.1 For levying Environmental Compensation if non-compliance observed under the Bio-Medical Waste Management Rules, 2016 and amendment thereof, the CPCB Guidelines for "Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities" shall be followed.
- 6.2 Applicable EC shall not be less than applicable BG as per prevailing BG policy.

7. Assessment for levying EC for non-compliances under Plastic Waste Rules:

- 7.1 In case closure direction issued for following non-compliances under the Plastic Waste Management Rules, 2016:
1. Manufacturing of plastic bags of thickness less than 120 micron, sheets or like of thickness less than 50 micron.
 2. Non submission of EPR Action plan for Back collection of post-consumer plastic waste.
 3. Manufacturing of Single Use Plastic.
 4. Operating without registration.
- 7.2 For the non-compliance of 7.1.1 observed during the period from date of implementation of the Plastic Waste Management Rules, 2016 to 31/12/2022, EC shall be levied as per the CPCB Guidelines for assessment of Environment Compensation on basis of the production detail furnished by the industry based on GST data.
- 7.3 For the period from 01/01/2023, EC shall be considered higher of the amount calculated using below two formulas.(EDC will be levied, whichever is higher)
- A. As per the formula of CIPET (per extruder machine per year as Rs 3,05,000)
 - B. Production detail submitted by unit-based GST data from 01/01/2023 (As per the guidelines of Central Pollution Control)
- 7.4 Total EC to be levied shall be EC amount of 7.2 plus EC amount of 7.3.
- 7.5 For non-compliance of above rules, applicable BG amount shall be Rs 2 Lakh having

validity of one year. In case of repeated violation, BG shall be Rs. 4 lakhs.

7.6 Applicable EC shall not be less than applicable BG as per BG as prevailing BG policy.

7.7 For the violation of 7.1.2, 7.1.3 and 7.1.4, EC shall be levied as per the CPCB Guidelines for assessment of Environment Compensation

8. Assessment for levying EC under Solid Waste Rules:

In case of open burning of solid waste on land, including at landfill sites, for each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation as under as per Para 20 of Point No. 8 of Hon'ble NGT order dated 26/03/2019 in the matter of O.A. No. 606/2018:

- Simple burning - Rs. 5,000/-
- Bulk waste burning- Rs. 25,000 /-

9. For levying Environment Compensation if non-compliance observed under the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016:

The CPCB Guidelines for "Determination of Environment Compensation to be recovered for violation of Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be followed with CPCB guidelines for "Enforcement Framework for Effective Implementation of Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016"

10. For levying Environment Compensation for unauthorized use of pet coke as fuel (As per office order dated: 05/06/2025)

10.1 In case of unauthorized use of pet coke as fuel, Environment Compensation shall be as under.

Scale of Industry	Environmental Compensation (Rs. in Lakh)
Small Scale (SSI)	10
Medium Scale (MSI)	15
Large Scale (LSI)	25

10.2 Applicable EC shall be higher of above amount or the EC amount calculated on number of days basis as per para no. 2.

11. Assessment for levying EC for illegal activities not mentioned herein above:

In cases where industry/ activity which cannot be permitted/not mentioned herein above points like illegal activities. Environmental Compensation of Rs. 25 Lakh shall be levied at the time of issuing closure direction.

12. Repeated violation:

12.1 In the event of repetition of a similar violation under the same Act within one year from the date of the first violation, the Environmental Compensation (EC) for the violation shall be double the EC calculated for the present violation.

12.2 In cases of repeated violation, the EC amount shall be the higher of:

- the EC calculated as per Clause 12.1, or
- the Bank Guarantee taken for earlier violation.

12.3 It is further clarified that, in cases of accidents, repeated violation shall not be considered.

13. Applicability of EC Scheme:

13.1 In cases where Specific directions issued regarding EC by Hon. NGT /Supreme Court/ High Court , in such cases this scheme is not applicable.

13.2 This scheme is subject to amendment/ changes if any new guidelines provided by CPCB or any directions from Hon'ble Courts.

13.3 EC amount to be levied from Industry/person shall be decided at the time of closure direction, except for cases which EC is to be calculated in para no. 1.3 of CPCB methodology. (EC shall be decided at the time of revocation.)

13.4 Revocation order shall be issued only on receipt of EC amount as per prevailing Board policy.

14. Payment of EC in installment (Board Office Order dated 23/08/2021, approval in board meeting- 257 dated 03/08/2021)

14.1 "A minimum amount of 50 % has to be deposited by the Industry to pay the EC and the remaining amount can be paid in lump sum or installments with a simple annual interest rate of 12% within a maximum period of six months from the date of approval of revocation. In cases where Specific directions issued regarding EC by Hon. NGT /Supreme Court/ High Court , in such cases this scheme is not applicable.

15. Date of implementation of EC guideline (Board Office Order 23/08/2021, approval in board meeting- 257 dated 03/08/2021)

15.1 EDC policy is applicable from 28/08/2019 to those industry, who apply for first time revocation.

15.2 Units where trial revocation has been granted before dated 28/08/2019 and permanent revocation has not been granted, subsequent revocations will have to be granted without levy EDC.

15.3 In this matter, if any order is passed by the Hon'ble NGT, that order shall be binding on those units.

16. Decision of the Hon'ble Chairman shall be considered as final.

Inspection Report

Print IR

General Details

Sr. No.	Type	Detail
1.	Name & Address of the industry	Lactose I Ltd 5,6, RANIA POICHA - , Village: Poicha (Rania) Tal: Savli Dist: Vadodara Pin: 391780
2.	Scale & Category	Large / Red
3.	Date of commencement of production	01/01/1992
4.	Date & time of visit	08/05/2026 10:25
5.	Name of the person contacted	vishal gohil EHS head
6.	References	

Inspection Observation

Sr. No.	Type	Detail
1.	General	~ 15/05/2026 This unit is specifically visited w.r.to NGT Appeal No.623 of 2025 (WZ) in I.A.No.851/2025(WZ) hearing dtd.29.04.2026 to verify condition no. 01 & 05 of trial run permission granted on dtd.07/11/2025. During inspection, unit is found in operation. Detailed IR with photographs is separately attached herewith in pdf. , Entry By DEE Rahul kumar Patel, DEE Mehulbhai Amrutbhai Vaghela
2.	Water	~ 15/05/2026 -----, Entry By DEE Rahul kumar Patel, DEE Mehulbhai Amrutbhai Vaghela
3.	Air	~ 15/05/2026 -----, Entry By DEE Rahul kumar Patel, DEE Mehulbhai Amrutbhai Vaghela
4.	Haz	~ 15/05/2026 -----, Entry By DEE Rahul kumar Patel, DEE Mehulbhai Amrutbhai Vaghela

List Of NEI Document

Sr. No.	NEI PDF	Document Description	Action
1	lactose.pdf	Notice of Entry and Inspection	

View Instructions List

Sr. No.	View Instuctions	Type of Instructions
1	આપના એકમને આપવામાં આવેલ હાયલરન િવોકેશન તારીખ 7-11-2025 ની point નંબર 1 અંડર આ ઉંચ કલેક્શન tanks ને above આ ઉંચ કરવાના એક્શન પ્લાન અંગે સમજાવવા કરવા	Water

List Of Uploaded Photographs

No Records available.

List Of Uploaded Documents

Sr. No.	Uploaded PDF	Documents Description	Action
1	22174- Lactose India. 08.05.2026.pdf	Detailed Inspection Report With Photographs	

Check List

SrNo.	Questions	Options	Remarks
1	1 - EIA Notification, 2006 and Amendment thereof	NA	
2	2 - CRZ Notification, 2019 and Amendment thereof	NA	
3	3 - Environmental Audit Scheme of GPCB	Yes	Alloted
4	7 - Inclusion in Eco Sensitive Zone (Notified / Draft) of Protected Areas	NA	
5	9 - Applicability of Rule-6/Rule-9 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and Amendment thereof	NA	
6	12 - Online Continuous Emission & Effluent Monitoring Systems installed and connected with SPCB / CPCB.	NA	

Compliance Details

Sr No.	Inspection ID	Document	Compliance Type	Compliance Reason
No Records available.				

Name of Unit:- M/s. Lactose India Limited

Village: Poicha (Rania) Tal: Savli Dist: Vadodara

Inspection date:- 08/05/2026

Reference:- NGT Appeal No.623 of 2025 (WZ) in I.A.No.851/2025(WZ) Dtd.29.04.2026.

This unit is specifically visited w.r.to NGT Appeal No.623 of 2025 (WZ) in I.A.No.851/2025(WZ) hearing dtd.29.04.2026 to verify condition no. 01 & 05 of trial run permission granted on dtd.07/11/2025. During inspection, unit is found in operation.

Point No:- 01:- Unit shall submit time bound action plan for converting all under effluent collection tanks to above ground within week.

Observations for Point No:- 01:-

During inspection observed that, generated industrial effluent from the lactose plant and pharma plant is conveyed through various underground chambers/pipelines to a common intermediate underground effluent collection tank located opposite the pharma plant. From this tank, effluent is pumped via an above-ground pipeline to the underground ETP inlet.

Generated effluent from utilities (boiler blowdown, cooling tower blowdown) and washing activities of the lactulose plant is also routed through underground chambers to the same ETP inlet tank.

Effluent from the underground collection tank is treated through the following stages: Flash mixer (above ground); Coagulation tank (above ground); Tube settler system (4 tanks, above ground). After settling, treated effluent is collected in an underground tank and then transferred via an above-ground pipeline to the Multiple Effect Evaporator (MEE) for further treatment. MEE condensate is collected in an underground tank and partially reused in the cooling tower Remaining sent to CETP (EICL, Umraya, Padra) for treatment & disposal.

During inspection, near treated effluent collection tank observed one underground NF collection tank. Unit has provided Nano Filtration (NF) system followed by an iron removal filter. At the time of inspection, the NF system was not operational. As per the plant representative, after installation of MEE it is not in operation and effluent is currently being directly fed into the MEE.

Generated industrial organic effluent from lactulose plant is collected separately through underground chamber to collection tank and fed into the Mechanical Vapor Recompression Evaporator (MVRE) for the further treatment.

MVRE condensate collected in 3 above-ground tanks (80 KL HDPE, 100 KL SS, 35 KL SS), which is further treated using:, Reverse Osmosis (RO), Degreaser unit, Mixed bed system. Further treated water is stored in 2 above-ground tanks (80 KL HDPE and 100 KL SS) reused in the ion-exchange regeneration process.

Domestic wastewater generated from the unit is collected in two underground collection tanks located on the opposite side of the pharma plant and another tank near the MVRE plant. The collected domestic wastewater is conveyed through an above-ground pipeline to the STP inlet tank.

The provided Sewage Treatment Plant (STP) is followed by an ionized reactor, sand filter, carbon filter, and an underground treated water collection-cum-holding tank. The treated domestic wastewater is utilize for gardening within the premises through an above-ground pipeline.

During the inspection, it is observed that the unit has provided 25 KL HDPE tank for the collection of storm water from the premises.

At the time of inspection, the ETP, MEE, and MVRE systems are found in operation.

Details of underground tank observed within premises with following nomenclature on tanks:-

Sr No	Tanks for industrial effluent management
1	Old Aeration- (Not in use at present)
2	New Intermediate tank
3	ETP Inlet
4	Treated w/w collection tank (Nomenclature- NF Feed)
5	RO collection
6	Clear Water tank
7	Blowdown 1
8	Blowdown 2
9	DDD Feed tank
10	NF Collection Tank (Not in use at present)
Sr No	Tanks for Domestic w/w management
1.	collection tank located on the opposite side of the pharma plant
2.	collection tank located near the MVRE plant
3.	STP unit with 3 nos. of tank

During inspection, written remarks are given for submit clarification about time bound action plan for converting all underground effluent collection tanks to above ground. Photographs taken during inspection are attached herewith.



Common intermediate underground effluent collection tank located opposite the pharma plant. From this tank, effluent is pumped via an above-ground pipeline to the underground ETP inlet.



Generated effluent from utilities (boiler blowdown, cooling tower blowdown) and washing activities of the lactulose plant is also routed through underground chambers to the same ETP inlet tank.



Effluent from the underground collection tank is treated through the following stages: Flash mixer (above ground); Coagulation tank (above ground); Tube settler system (4 tanks, above ground).



After settling, treated effluent pumped via an above-ground pipeline into an underground collection tank.



MEE



MEE condensate through above-ground pipeline is collected in an underground tank which is partially reused in the cooling tower and remaining sent to CETP (EICL, Umraya, Padra) for treatment & disposal.



Unit has provided Nano Filtration (NF) system followed by iron removal filter. At the time of inspection, the NF system was not operational. As per the plant representative, after installation of MEE it is not in operation and effluent is currently being directly fed into the MEE.



MVRE



Domestic wastewater generated from the unit is collected in two underground collection tanks located on the opposite side of the pharma plant and another tank near the MVRE plant. The collected domestic wastewater is conveyed through an above-ground pipeline to the STP inlet tank.



STP) is followed by an ionized reactor, sand filter, carbon filter, and underground treated water collection-cum-holding tank. The treated domestic wastewater is utilized for gardening within the premises through an above-ground pipeline.



Old Aeration- (Spare now)

Point No:- 05:- Unit shall remove the underground pipeline and submit action taken report with evidence for the same.

Observations:-

During the inspection, it is observed that the area near Gate No. 8 is completely covered with a pile of sand. As per the verbal information provided by the unit representative, an underground pipeline passing through this area has been sealed with concrete from the unit end.



The following photographs indicate that the road area outside Entrance Gate No. 08 falls under government (Gram Panchayat) land, whereas the opposite end lies within the plant premises and passes through the utility area (Boiler + MVRE), which is RCC-paved area.



During the inspection, excavation activity is carried out near Entrance Gate No. 08 using a JCB machine up to a depth of approximately 6.5 feet. During the excavation, concrete-sealed ends on both sides is observed — one end near Entrance Gate No. 08 (Point-A) and the other end towards the utility area (Boiler + MVRE) (Point-B). The approximate distance between the two ends is about 8.5 feet.

During the excavation activity, no connecting pipeline portion is observed between these two concrete-sealed ends. Upon asking unit representative regarding connecting pipeline portion, verbally informed that the intermediate connecting portion of the cement pipeline had already been removed in the past by unit.

Further, the road area outside Entrance Gate No. 08 falls under government land (Grampanchayat land), whereas the opposite end is located within the premises and passes through the utility area (Boiler + MVRE), which is RCC-paved area. Therefore, further excavation towards the utility side within the premises and outside premises is not feasible.

At the time of inspection, no any wastewater discharge observed from unit to outside.

Photographs of the excavation activity carried out are attached above for reference.

Inspection by :- M.A. Vaghela (DEE) R.H. Patel (DEE)

Date:- 08.05.2026